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_____/Najibabad/Bijnor/Rampur/Moradabad

PWD – T – 2

Public Works Department



Uttar Pradesh

MODEL BIDDING DOCUMENT
(FOR WORK COSTING ABOVE ₹.40 LACS)

TECHNICAL BID

S.No. 5

Name of Work: **New Construction at Lalwala Kotdwar road in Km 5
to Murtzapur road via Shankarpur**

CONSTRUCTION DIVISION-2, BIJNOR (HQ-NAJIBABAD)

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Model Bidding Document for Construction of Work Costing Rs. 40 Lacs and above

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SECTION 1

LIST OF IMPORTANT DATES

PRESS NOTICE

NOTICE INVITING TENDERS

SECTION I

Office of the Superintending Engineer.

List of Important Dates of Bids for Construction of Roads under U.P. P.W.D.

1. Name of Work: **New Construction at Lalwala Kotdwar road in Km 5 to Murtzapur road via Shankarpur**2.1. Completion Period for construction: **05 Months including rainy Season.**3. Date of Issue of Notice Inviting Bid: **30/04/2021**

4. Period and Places of Sale of Bidding Documents -

From : **21/05/2021 To 27/05/2021**

- Places (1) : Office of S.E., Rampur Circle,
P.W.D Rampur
Ph No. 0595-2351163
- (2): Office of E.E. CD-2 P.W.D. Bijnor
H.Q. Najibabad
Ph No 01341-220088
- (3) Office of the District Magistrate Bijnor
- (4) Office of the Chief Engineer Moradabad
- (5) Web site of P.W.D uppwd.up.nic.in.

5. Time, Date and Place of Pre-bid Meeting

Date : **25/05/2021** Time – 12.00 Noon

Place : Office of the S.E Rampur Circle, P.W.D Rampur

6. Deadline for Receiving Bids

Date **27/05/2021**

Time ... 12.00 Noon

- Places (1) : Office of S.E Rampur Circle, P.W.D Rampur
Ph No. 0595-2351163
- (2): Office of E.E. CD-2 P.W.D. Bijnor
H.Q.- Najibabad
Ph No 01341-220088.
- (3) Office of the District Magistrate Bijnor
- (4) Office of the Chief Engineer Moradabad

7. Time and Date for opening Technical Bid/Bids

Date **28/05/2021**

Time ... 12.30PM

8. Time and Date of opening Financial Bids

Date To be notified by a notice

Time displayed in the office of SE.

9. Place of opening bids

Address is:

Office of District Magistrate Bijnor
Ph No. 01342-262046

10. Last Date of Bid Validity

Date **27/08/2021**

11. Officer inviting Bids

Superintending Engineer, Rampur Circle.
P.W.D., Rampur

Section 2: Instructions to Bidders

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Instructions to Bidders (ITB)

A. General

1. Scope of Bid

- 1.1 The Employer as defined in the Appendix to ITB invites bids for the construction of Works as described in these documents and referred to as "the works". The name and identification number of the works is provided in the Appendix to ITB. The bidders may submit bids for any or all of the works detailed in the table given in the Notice Inviting Tender. Bid for each work should be submitted separately.
- 1.2 The successful Bidder will be expected to complete the Works by the Intended Completion Date specified in the Part I General Conditions of Contract.
- 1.3 Throughout these documents, the terms "bid" and "tender" and their derivatives (bidder/ tenderer, bid/ tender, bidding/ tendering, etc.) are synonymous.

2. Source of Funds

- 2.1 The Government of the State U.P. as defined in the Appendix to ITB has decided to undertake the works of construction of roads
- 2.2 The Government of the State has decided to provide funds for the construction of the roads.

3. Eligible Bidders

- 3.1 This Invitation for Bids is open to all bidders as defined in the Appendix to ITB.
- 3.2 Bidders shall not be under a declaration of ineligibility for corrupt and fraudulent practices by the Central Government, the State Government or any public undertaking, autonomous body, authority by whatever name called under the Central or the State Government.
- 3.3 Any bidders having **criminal record** is not allowed to participate in the bidding process. Any person who is having criminal cases against him or involved in the **organised crime or gangster activities or Mafia or Goonda or Anti social activity** are strictly prohibited to participate in the bidding process. If it is established that any bidder has **criminal record, his bid shall be automatically cancelled.**
- 3.4 The bidder has to produced character certificate, Solvency certificate, self declaration affidavit (on the prescribed proforma which is attached with the bid document) etc., issued by the competent authority in original with bid document.
- 3.5 Any bidder who is an Advocate and Registered with any State Bar Council Shall not be allowed to participate in the bidding. If it is established that the contractor is registered with the state bar council, **his bid shall be automatically cancelled.**

4. Qualification of the Bidder

- 4.1 All bidders shall provide in Section 3, Forms of Bid and Qualification information, a preliminary description of the proposed work method and schedule, including drawings and charts, as necessary.
- 4.2 All bidders shall include the following information and documents with their bids in Section 3, Qualification I nformation unless otherwise stated in the Appendix to ITB:
 - (a) copies of original documents defining the constitution or legal status, place of registration, and principal place of business; written power of attorney of the signatory of the Bid to commit the Bidder;
 - (b) total monetary value of civil construction works performed for each of the last five years;
 - (c) experience in works of a similar nature and size for each of the last five years, and details of works in progress or contractually committed with certificates from the concerned officer of the rank of Executive Engineer or equivalent;
 - (d) evidence of ownership of major items of construction equipment named in Clause 4.4 B (b) (i) of ITB or evidence of arrangement of possessing them on hire/lease/buying as defined therein.
 - (e) details of the technical personnel proposed to be employed for the Contract having the qualifications defined in Clause 4.4 B (b) (ii) of ITB for the construction.
 - (f) reports on the financial standing of the Bidder, such as profit and loss statements and auditor's reports for the past three years;

- (g) an undertaking that the bidder will be able to invest a minimum of cash up to the percentage (defined in the Appendix to ITB) of the contract price of works, during the implementation of the works;
- (h) evidence of access to line(s) of credit and availability of other financial resources/ facilities (10 percent of the contract value) certified by banker (the certificate being not more than 3 months old.)
- (i) authority to seek references from the Bidder's bankers;
- (j) information regarding any litigation or arbitration during the last five years in which the Bidder is involved, the parties concerned, the disputed amount, and the matter;
- (k) Proposal for subcontracting the components of the works for construction/ Upgradation aggregating not more than 25% of the contract price: - and
- (l) the proposed methodology and programme of construction, backed with equipment and material planning and deployment, duly supported with broad calculations and Quality Management Plan proposed to be adopted, justifying their capability of execution and completion of the work as per technical specifications and within the stipulated period of completion. .

4.3 **Bids from joint venture are not allowed.**

4.4 A To qualify for award of the Contract, each bidder should have in the last five years:

- a) Achieved in any one year a minimum financial turnover (in all cases of civil engineering construction works only) volume of construction work of at least the amount equal to the estimated cost of works(excluding maintenance cost for five years)for which bid has been invited. The turnover will be indexed at the rate of 8 percent for a year.
- b) Satisfactorily completed, as prime Contractor, at least one similar work equal in value to one-third of the estimated cost of work (excluding maintenance cost for five years) for which the bid is invited, or such higher amount as may be specified in the Appendix to ITB.

4.4 B (a) Each bidder must produce:

- (i) The current income-tax clearance certificate;
- (ii) An affidavit that the information furnished with the bid documents is correct in all respects; and
- (iii) Such other certificates as defined in the Appendix to ITB. Failure to produce the certificates shall make the bid non-responsive.

(b) Each bidder must demonstrate:

- (i) Availability for construction work, of the owned, key equipment stated in the Appendix to ITB including equipments required for establishing field laboratory to perform mandatory tests, and those stated in the Appendix to ITB;
- (ii) Availability for construction work of technical personnel as stated in the Appendix to ITB.
- (iii) Liquid assets and /or credit facilities, net of other contractual commitments and exclusive of any advance payments which may be made under the Contract, of not less than the amount specified in the Appendix to ITB;

(c) The bidder must not have in his employment:

- (i) The near relations (defined as first blood relations, and their spouses, of the bidder or the bidder's spouse) of persons listed in the Appendix to ITB.
- (ii) Without Government permission, any person who retired as gazetted officer within the last two years of the rank and from the departments listed in the Appendix to ITB.

4.4.C To qualify for a package of contracts made up of this and other contracts for which bids are invited in the Notice Inviting Tender, the bidder must demonstrate having experience and resources sufficient to meet the aggregate of the qualifying criteria for the individual contracts.

4.5 Sub contractors experience and resources shall not be taken into account in determining the bidders compliance with the qualifying criteria except to the extent stated in 4.4 A above

4.6 Bidders who meet the minimum qualification criteria will be qualified only if their available bid capacity for construction work is equal to or more than the total bid value. The available bid capacity will be calculated as under:

$$\text{Assessed Available Bid capacity} = (A * N * M - B)$$

where

- A = Maximum value of civil engineering works executed in any one year during the last five years (updated to the price level of the last year at the rate of 8 percent a year) taking into account the completed as well as works in progress.
- N = Number of years prescribed for completion of the works for which bids are invited (period up to 6 months to be taken as half-year and more than 6 months as one year).
- M = M is taken 2.5
- B = Value, at the current price level, of existing commitments and on-going works to be completed during the period of completion of the works for which bids are invited.

Note: The statements showing the value of existing commitments and on-going works as well as the stipulated period of completion remaining for each of the works listed should be countersigned by the Engineer in charge, not below the rank of an Executive Engineer or equivalent.

- 4.7 Even though the bidders meet the above qualifying criteria, they are subject to be disqualified if they have:
- (i) Made misleading or false representations in the forms, statements, affidavits and attachments submitted in proof of the qualification requirements; and/or
 - (ii) Record of poor performance such as abandoning the works, not properly completing the contract, inordinate delays in completion, litigation history, or financial failures etc.
 - (iii) participated in the previous bidding for the same work and had quoted unreasonably high or low bid prices and could not furnish rational justification for it to the Employer.

5. One Bid per Bidder

- 5.1 Each Bidder shall submit only one Bid for one work. A Bidder who submits more than one Bid will cause the proposals with the Bidder's participation to be disqualified.

6. Cost of Bidding

- 6.1 The Bidder shall bear all costs associated with the preparation and submission of his Bid, and the Employer will, in no case, be responsible or liable for those costs.

7. Site Visit

- 7.1 The Bidder, at his own cost, responsibility and risk, is encouraged to visit, examine and familiarise himself with the Site of Works and its surroundings including source of earth, water, road aggregates etc. and obtain all information that may be necessary for preparing the Bid and entering into a contract for construction of the Works. The costs of visiting the Site shall be at the Bidder's own expense. He may contact the person whose contact details are given in the Appendix to ITB.

B. Bidding Documents

8. Content of Bidding Documents

8.1 The set of bidding documents comprises the documents listed below and addenda issued in accordance with Clause 10 of ITB.

- 1 Notice Inviting Tender
- 2. Instructions to Bidders
- 3 Qualification Information
- 4 Conditions of Contract
(Part I General Conditions of Contract, and Contract Data; Part II Special Conditions of Contract)
- 5 Specifications
- 6 Drawings
- 7 Bill of Quantities
- 8 Form of Bid

9 Form of Acceptance, Form of Agreement, Issue of Notice to Proceed with the Work, form of Unconditional Bank Guarantee.

8.2 One set of the bidding documents will be issued to the bidder against the payment.

8.3 The bidder is expected to examine carefully all instructions, conditions of contract, contract data, forms, terms and specifications, bill of quantities, forms and drawings in the Bid Document. Failure to comply with the requirements of Bid Documents shall be at the bidder's own risk. Pursuant to clause 25 hereof, bids, which are not substantially responsive to the requirements of the Bid Documents, shall be rejected.

9. Clarification of Bidding Documents and Pre-bid Meeting

8.1 A prospective bidder requiring any clarification of the bidding document may notify the employer in writing or by cable ("cable" includes Telex and facsimile) at the employer address indicated in the Notice inviting tenders. The Employer will respond to any request for clarification received earlier than 10 Days prior to the dead line for submission of bid. Copies of the employer's response will be forwarded to all purchasers of the bidding documents, including a description of the enquiry, but without identifying its source

9.2 If a pre-bid meeting is to be held, the bidder or his authorised representative is invited to attend it. Its date, time and address are given in the Appendix to ITB.

9.2.1 The purpose of the meeting will be to clarify issues and to answer questions on any matter that may be raised at that stage.

9.2.2 The bidder is requested to submit any questions in writing or by cable so as to reach the Employer not later than one week before the meeting.

9.2.3 Minutes of the meeting, including the text of the questions raised (without identifying the source of the enquiry) and the responses given will be transmitted without delay to all purchasers of the bidding documents. Any modifications of the bidding documents listed in Clause 8.1 of ITB, which may become necessary as a result of the pre-bid meeting shall be made by the Employer exclusively through the issue of an Addendum pursuant to Clause 10 of ITB and not through the minutes of the pre-bid meeting.

9.2.4 Non-attendance at the pre-bid meeting will not be a cause for disqualification of a bidder.

10. Amendment of Bidding Documents

10.1 Before the deadline for submission of bids, the Employer may modify the bidding documents by issuing addenda.

10.2 Any addendum thus issued shall be part of the bidding documents and shall be communicated in writing by registered post or by cable to all purchasers of the bidding documents. Prospective bidders shall acknowledge receipt of each addendum by cable to the Employer.

10.3 To give prospective bidders reasonable time in which to take an addendum into account in preparing their bids, the Employer shall extend, as necessary, the deadline for submission of bids, in accordance with Clause 20.2 of ITB.

C. Preparation of Bids

11. Language of Bid

11.1 All documents relating to the Bid shall be in the language specified in the Appendix to ITB.

12. Documents Comprising the Bid

12.1 The Bid submitted by the Bidder shall be in two separate parts:

Part I This shall be named Technical Bid and shall comprise of:

- I. For bidding documents downloaded from the website, the demand draft for the cost of the bidding documents placed in a separate cover, marked "cost of bidding document downloaded from the internet";
- II. Earnest Money in a separate cover marked 'Earnest Money';
- III. Authorized Address and contact details of the bidder having the following information :
Address of communication:
Telephone No.(s): Office:
Mobile No.:

Facsimile (Fax) No. :

Electronic Mail Identification (E-mail ID):

- IV. Qualification information, supporting documents, affidavit and undertaking as specified in Clause 4 of ITB.
- V Undertaking that the bid shall remain valid for the period specified in clause 15.1 OF ITB.
- VI any other information/documents required to be completed and submitted by bidders, as specified in the Appendix to ITB, and
- VII. An affidavit affirming that information he has furnished in the bidding document is correct to the best of his knowledge and belief.

Part II. It shall be named Financial Bid and shall comprise of:

- (i) Form of Bid as specified in Section 6;
- (ii) Priced bill of quantities for items specified in Section 7;

12.2 Each part shall be separately sealed and marked in accordance with Sealing and Marking instructions in clause 19 of ITB.

12.3 The following documents, which are not submitted with the bid, will be deemed to be part of the bid.

Section	Particulars
1	Notice inviting Tender
2	Instruction to the bidders
3.	Conditions of Contract
4.	Contract Data
5.	Specifications
6.	Drawings

13. Bid Prices

- 13.1 The Contract shall be for the whole Works, as described in Clause 1. 1 of ITB, based on the priced Bill of Quantities submitted by the Bidder.
- 13.2 The Bidder shall adopt the Percentage Rate Method as specified in the Appendix to ITB; only the same option is allowed to all the Bidders.
Percentage Rate Method requires the bidder to quote a percentage above / below/ at par of the schedule of rates specified in the Appendix to ITB.
- 13.3 All duties, taxes, royalties and other levies payable by the Contractor under the Contract, or for any other cause, shall be included in the rates, prices, and total Bid price submitted by the Bidder.
- 13.4 The rates and prices quoted by the Bidder shall be fixed for the duration of the Contract and shall not be subject to adjustment.

14. Currencies of Bid

- 14.1 The unit rates and the prices shall be quoted by the bidder entirely in Indian Rupees.

15. Bid Validity

- 15.1 Bids shall remain valid for a period of ninety days after the deadline date for bid submission specified in Clause 20 of ITB. A bid valid for a shorter period shall be rejected by the Employer as non-responsive.
- 15.2 In exceptional circumstances, prior to expiry of the original time limit, the Employer may request that the bidders may extend the period of validity for a specified additional period. The request and the bidders' responses shall be made in writing or by cable. A bidder may refuse the request without forfeiting his Earnest Money. A bidder agreeing to the request will not be required or permitted to modify his bid, but will be required to extend the validity of his earnest money for a period of the extension, and in compliance with Clause 16 of ITB in all respects.

16. Earnest Money

- 16.1 The Bidder shall furnish, as part of the Bid, Earnest Money, in the amount specified in the Appendix to ITB.
- 16.2 The Earnest Money shall, at the Bidder's option, be in the form of Fixed Deposit Receipt of a scheduled commercial bank, NSC, Post office saving Bank issued in favour of the name given in the Appendix to ITB. The Fixed Deposit Receipt shall be valid for six months or more after the last date of receipt of bids. Other forms of Earnest Money acceptable to the Employer are stated in the Appendix to ITB.
- 16.3 Any bid not accompanied by an acceptable Earnest Money, unless exempted in terms given in the Appendix to ITB, shall be rejected by the Employer as non-responsive.
- 16.4 The Earnest Money of unsuccessful bidders will be returned within 28 days of the end of the Bid validity period specified in Clause 15.1 of ITB.
- 16.5 The Earnest Money of the successful Bidder will be discharged when the Bidder has signed the Agreement and furnished the required Performance Security.
- 16.6 The Earnest Money may be forfeited:**
- a) if the Bidder withdraws the Bid after bid opening (technical bid) during the period of Bid validity;
 - b) in the case of a successful Bidder, if the Bidder fails within the specified time limit to
 - i. sign the Agreement; and/or
 - ii. Furnish the required Performance Security.

17. Alternative Proposals by Bidders

- 17.1 Bidders shall submit offers that comply with the requirements of the bidding documents, including the Bill of Quantities and the basic technical design as indicated in the drawings and specifications. Alternative proposals will be rejected as non-responsive.

18. Format and Signing of Bid

- 18.1 The Bidder shall submit one set of the bid comprising of the documents as described in Clause 12 of ITB.
- 18.2 The Bid shall be typed or written in indelible ink and shall be signed by a person or persons duly authorized to sign on behalf of the Bidder, pursuant to Clause 4.3(a) of ITB. All pages of the Bid shall be signed by the person or persons signing the Bid.
- 18.3 The Bid shall contain no overwriting, alterations or additions, except those to comply with instructions issued by the Employer, or as necessary to correct errors made by the Bidder, in which case such corrections shall be made by scoring out the cancelled portion, writing the correction and initialling and dating it by the person or persons signing the Bid.

D. Submission of Bids**19. Sealing and Marking of Bids**

- 19.1 The Bidder shall place the two separate envelopes (called inner envelopes) marked "Technical Bid" and "Financial Bid" in one outer envelope. The inner envelopes will have markings as follows:
- Technical Bid: To be opened on 21-09-2005 at 12.30PM (date and time of Technical Bid opening as per clause 22.1 of ITB.)
- Financial Bid: Not to be opened except with the approval of the Employer.
- The contents of the Technical and Financial Bids shall be as specified in clause 12.1 of ITB.
- 19.2 The inner and outer envelopes containing the Technical and Financial Bids shall
- a) be addressed to the Employer at the address provided in the Appendix to ITB;
 - b) bear the name and identification number of the Contract as defined in clause 1.1 of ITB; and
 - c) provide a warning not to open before the specified time and date for Bid opening as defined in clause 22.1 of ITB.
- 19.3 In addition to the identification required in Clause 19.2, each of the envelopes shall indicate the name and address of the Bidder to enable the Bid to be returned unopened in case it is declared late, pursuant to Clause 21 of ITB, or is declared non-responsive pursuant to Clause 22 of ITB.

20. Deadline for Submission of Bids

- 20.1 Complete Bids (including Technical and Financial) must be received by the Employer at the address specified in the Appendix to ITB not later than the date and time indicated in the Appendix to ITB. In the event of the specified date for the submission of bids being declared a holiday for the Employer, the Bids will be received up to the specified time on the next working day.
- 20.2 The Employer may extend the deadline for submission of bids by issuing an amendment in accordance with Clause 10.3 of ITB, in which case all rights and obligations of the Employer and the bidders previously subject to the original deadline will then be subject to the new deadline.

21. Late Bids

- 21.1 Any Bid received by the Employer after the deadline prescribed in Clause 20 of ITB will be returned unopened to the Bidder.

E. Bid Opening and Evaluation

22. Bid Opening

- 22.1 The Employer will open the bids received (except those received late) in the presence of the bidders/bidders' representatives who choose to attend at the time, date and place specified in the Appendix to ITB. In the event of the specified date for the submission of bids being declared a holiday for the Employer, the Bids will be opened at the appointed time and location on the next working day.
- 22.2 The envelope containing the technical bid shall be opened. The inner envelope marked "cost of bidding document downloaded from the Internet" will be opened first and if the cost of the bidding documents is not there, or incomplete, the remaining bid documents will not be opened, and bid will be rejected.
- 22.3 In all other cases, the amount of Earnest Money, forms and validity shall be announced. Thereafter, the bidders' names and such other details as the Employer may consider appropriate, will be announced by the Employer at the opening.
- 22.4 The Employer will prepare minutes of the Bid opening, including the information disclosed to those present in accordance with Clause 22.3 of ITB.
- 22.5 Evaluation of the technical bids with respect to bid security, qualification information and other information furnished in Part I of the bid in pursuant to Clause 12.1 of ITB, shall be taken up and completed within Ten working days of the date of bid opening, and a list will be drawn up of the responsive bids whose financial bids are eligible for consideration.
- 22.6 The Employer shall inform, by telegram or facsimile, the bidders, whose technical bids are found responsive, date, time and place of opening as stated in the Appendix ITB. In the event of the specified date being declared a holiday for the Employer, the bids will be opened at the appointed time and location on the next working day through they or their representative, may attend the meeting of opening of financial bids.
- 22.7. At the time of the opening of the 'Financial Bid', the names of the bidders whose bids were found responsive in accordance with clause 22.5 of ITB will be announced. The financial bids of only these bidders will be opened. The remaining bids will be returned unopened to the bidders. The responsive bidders' names, the Bid prices, the total amount of each bid, and such other details as the Employer may consider appropriate will be announced by the Employer at the time of bid opening. Any Bid price, which is not read out and recorded, will not be taken into account in Bid Evaluation.
- 22.8 The Employer shall prepare the minutes of the opening of the Financial Bids.
23. Process to be Confidential
- 23.1 Information relating to the examination, clarification, evaluation, and comparison of bids and recommendations for the award of a contract shall not be disclosed to bidders or any other persons not officially concerned with such process until the award to the successful Bidder has been announced. Any attempt by a Bidder to influence the Employer's processing of bids or award decisions may result in the rejection of his Bid

24. Clarification of Bids and Contacting the Employer

- 24.1 No Bidder shall contact the Employer on any matter relating to its bid from the time of the bid opening to the time the contract is awarded.
- 24.2 Any attempt by the bidder to influence the Employer's bid evaluation, bid comparison or contract award decision may result in the rejection of his bid.

25. Examination of Bids and Determination of Responsiveness

- 25.1 During the detailed evaluation of "Technical Bids", the Employer will determine whether each Bid (a) meets the eligibility criteria defined in Clauses 3 and 4; (b) has been properly signed; (c) is accompanied by the required securities; and (d) is substantially responsive to the requirements of the bidding documents. During the detailed evaluation of the "Financial Bids", the responsiveness of the bids will be further determined with respect to the remaining bid conditions, i.e., priced bill of quantities, technical specifications and drawings.
- 25.2 A substantially responsive "Financial Bid" is one that conforms to all the terms, conditions, and specifications of the bidding documents, without material deviation or reservation. A material deviation or reservation is one (a) which affects in any substantial way the scope, quality, or performance of the Works; (b) which limits in any substantial way, inconsistent with the bidding documents, the Employer's rights or the Bidder's obligations under the Contract; or (c) whose rectification would affect unfairly the competitive position of other bidders presenting substantially responsive bids.
- 25.3 If a "Financial Bid" is not substantially responsive, it will be rejected by the Employer, and may not subsequently be made responsive by correction or withdrawal of the nonconforming deviation or reservation.

26. Correction of Errors

- 26.1 Bids determined to be substantially responsive will be checked by the Employer for any arithmetic errors. Errors will be corrected by the Employer as follows:
- Where there is a discrepancy between the rates in figures and in words, the rate in words will govern; and
 - Where there is a discrepancy between the unit rate and the line item total resulting from multiplying the unit rate by the quantity, the unit rate as quoted will govern.
- 26.2 The amount stated in the Bid will be adjusted by the Employer in accordance with the above procedure for the correction of errors and shall be considered as binding upon the Bidder. If the Bidder does not accept the corrected amount, the Bid will be rejected, and the Earnest money shall be forfeited in accordance with Clause 16.6(b) of ITB.

27. Evaluation and Comparison of Bids

- 27.1 The Employer will evaluate and compare only the bids determined to be substantially responsive in accordance with Clause 25 of ITB.
- 27.2 In evaluating the bids, the Employer will determine for each Bid the evaluated Bid price by adjusting the Bid price by making correction, if any, for errors pursuant to Clause 26 of ITB.
- 27.3 If the Bid of the successful Bidder is seriously unbalanced in relation to the Engineer's estimate of the cost of work to be performed under the contract, the Employer may require the Bidder to produce detailed price analyses for any or all items of the Bill of Quantities, to demonstrate the internal consistency of those prices with the construction methods and schedule proposed. After evaluation of the price analyses, the Employer may require that the amount of the performance security set forth in Clause 32 of ITB be increased at the expense of the successful Bidder to a level sufficient to protect the Employer against financial loss in the event of default of the successful Bidder under the Contract. The amount of the increased performance security shall be decided at the sole discretion of the Employer, which shall be final, binding and conclusive on the bidder.
- 27.4 If the Bid of the successful Bidder is seriously unbalanced in relation to the Engineer's estimate of the cost of routine maintenance of works to be performed for five years under the contract, the Employer may require the Bidder to produce detailed price analyses for routine maintenance. After its evaluation, the Employer may require that the amount of the performance security set forth in Clause 32 be increased at the expense of the successful Bidder to a level sufficient to protect the Employer against financial loss in the event of default of the successful Bidder under the Contract. The amount of the increased performance security shall be decided at the sole discretion of the Employer, which shall be final, binding and conclusive on the bidder.

28. Price Preference

- 28.1 There will be no price preference to any bidder.

F. Award of Contract**29. Award Criteria**

- 29.1 Subject to Clause 31 of ITB, the Employer will award the Contract to the Bidder whose Bid has been determined:
- i. to be substantially responsive to the bidding documents and who has offered the lowest evaluated Bid price, provided that such Bidder has been determined to be (a) eligible in accordance with the provisions of Clause 3 of ITB, and (b) qualified in accordance with the provisions of Clause 4 of ITB; and
 - ii. to be within the available bid capacity adjusted to account for his bid price which is evaluated the lowest in any of the packages opened earlier than the one under consideration.
30. Employer's Right to Accept any Bid and to Reject any or all Bids
- 30.1 Notwithstanding Clause 29 above, the Employer reserves the right to accept or reject any Bid, and to cancel the bidding process and reject all bids, at any time prior to the award of Contract, without thereby incurring any liability to the affected Bidder or bidders or any obligation to inform the affected Bidder or bidders of the grounds for the Employer's action.
31. Notification of Award and Signing of Agreement.
- 31.1.1 The bidder whose Bid has been accepted will be notified of the award by the Employer prior to expiration of the Bid validity period by cable, telex or facsimile confirmed by registered letter. This letter (hereinafter and in the Part I *General Conditions of Contract* called the "Letter of Acceptance") will state the sum that the Employer will pay to the Contractor in consideration of the execution, completion by the Contractor as prescribed by the Contract (hereinafter and in the Contract called the "Contract Price").
- 31.2. The notification of award will constitute the formation of the Contract, subject only to the furnishing of a performance security in accordance with the provisions of Clause 32.
- 31.3. The Agreement will incorporate all agreements between the Employer and the successful Bidder. It will be signed by the Employer and the successful Bidder after the performance security is furnished.
- 31.4 Upon the furnishing by the successful Bidder of the Performance Security, the Employer will promptly notify the other Bidders that their Bids have been unsuccessful.

32. Performance Security

- 32.1 Within 10 (ten) days after receipt of the Letter of Acceptance, the successful Bidder shall deliver to the Employer a Performance Security of five percent of the Contract Price, for the period of one years and the time for completion of works plus additional security for unbalanced Bids in accordance with Clauses 27.3 and 27.4 of ITB and Clause 46 Part I General Conditions of Contract and sign the contract.
- 32.2 The performance security shall be either in the form of a Bank Guarantee or fixed deposit Receipts, in favour of **Superintending Engineer, Rampur Circle, P.W.D. Rampur** payable at **Rampur, U.P.**, from a Scheduled Commercial Bank.
- 32.3 Failure of the successful Bidder to comply with the requirements of Clause 32.1 shall constitutes sufficient grounds for cancellation of the award and forfeiture of the Earnest Money. He will also be debarred from participating future bids under U.P. P.W.D. for one year.

33. Advances:

The employer will provide mobilization advances and advance against security of equipment as provided in Part I General Condition Of Contract.

34. Corrupt or Fraudulent Practices

The Employer requires the bidders/Contractors to strictly observe the laws against fraud and corruption in force in India, namely, Prevention of Corruption Act, 1988.

Appendix to Invitation To Bidders (ITB)

Instructions to Bidders
Clause Reference

- (1.1) The Employer is **Superintending Engineer, U.P. P.W.D.**
Represented by : S.E., Rampur., Circle, P.W.D. Rampur
- (1.1) The Works is Construction of following road with allied works as Shown below
New Construction at Lalwala Kotdwar road in Km 5 to Murtzapur road via Shankarpur
- (2.1) The State is Uttar Pradesh
- (3.1) Eligible Bidders are: Contractors registered with –Public Works Department in class ‘A’ or ‘B’ as the case may be.
- (4.2) *The information required from bidders in Clause 4.2 is modified as follows:*

NONE

- 4.2 (g) The percentage is **Ten**
- (4.4 A) (b) One Third of the estimated cost of works
(4.4 B) (a) (iii) Other certificates required with the bid are: **As per ITB**
- (4.4. B) (b)(i) The key equipments for road works and field testing laboratory Road Works are:
FOR ROAD WORKS

Name of the Equipment	Quantity	
	Cost of works Upto Rs. 2 Crore	Cot of works more than Rs. 2 Crore
1. Tar Boiler		2
2. Mixol		-
3. Concrete Mixer		2
4. Water Tanker		1
5. Diesel Road Roller (8-10 Ton Capacity)		4
6. Vibratory Roller		1
7. Tractor		2
8. Truck		-
9. Hot mix plant with sensor paver		1
10. Air compressor		2
11. Mechanical Broom		1
12. Bitumen Distributor/ mechanical sprayer		2
13. Tipper		8
14. J.C.B.		2
15. Pockland		-

For field testing Laboratory:

All equipment should be provided at site lab and central lab as per SP-20- 2002 I.MORTH / UP P.W.D.

Note: (a) The bidder must produce the following documentary evidence in support of his owning the above equipment: Documents showing proof of ownership.

(4.4 B) (b) (ii) The Number of Technical personnel, Qualifications and Experience will be as follows:

A. The Technical Personnel are:

Technical Personnel	Number		Experience in Road Works
	Up to Rs. 2 Crore Contract Value	Above Rs. 2 Crore Contract Value	
A. Degree Holder in Civil Engineering		1	Minimum 2 years of Experience
B. Diploma holder in civil engineering		1	Minimum 2 years of Experience
C. Others Specify			

To ensure employment of Technical Personnel, the contractor would require giving the proof of payment of their salaries/ Wages by Cheque/ Demand Draft.

B. For field testing laboratory:

(4.4 B) (b)(iii) The minimum amount of liquid assets and/or credit facilities net of other contractual commitments of the successful Bidder shall be 10% of the contract value

(4.4 B) (c) (i) The bidder must produce an affidavit stating that the near relations of the following departmental officers are not in his employment:

J.E.'s, A.E.'s, E.E.'s, S.E.'s, and other staff of equivalent rank

(4.4 B) (c) (ii) The bidder must produce an affidavit stating the names of retired gazetted officer (if any) in his employment who retired within the last two years with the following ranks from the departments listed below:

U.P.P.W.D., R.E.S. and U.P. Irrigation. (Assistant Engineer, Executive Engineer, Superintending Engineer, Chief Engineer, Director cum Chief Engineer, Engineer-in-Chief)

In case there is no such person in his employment, his affidavit should clearly state this fact.

(4.6) M = 2.5

(7.1) The contact person is:

Designation: E.E CD-2 P.W.D. Bijnor H.Q.- Najibabad
Office of E.E CD-2 P.W.D. Bijnor H.Q.- Najibabad

Ph No 01341-220088.

(9. 2.1) Place, Time and Date for pre-bid meeting are:

Place: Office of S.E Rampur Circle, P.W.D., Rampur

Time: 12.00 Noon Date: **25/05/2021**

(11.1) Language of the bid is: *English*

(12.1) Part I (v) The other documents required are: NONE

(13.2.) Bids may be submitted only in Percentage Rate Method

(13.2) Schedule of Rate applicable for Percentage Rate Method is: As mentioned in the bill of quantities for percentage rate bids

(16.1) The amount of Earnest Money shall be **Rs. 0 Lacs**

(16.2) Fixed Deposit Receipt must be drawn in favour of:

Superintending Engineer, Rampur Circle, P.W.D. Rampur payable at Rampur,

(16.2) Other acceptable forms of Bid Security pledged in favour of : **Superintending Engineer, Rampur Circle, P.W.D. Rampur payable at Rampur,** National savings certificate issued by P&T Deptt., Post Office Saving account Pass book .

- (16.3) Exemption from Earnest Money is granted to: NONE
- (20.1) The Employer's address for the purpose of Bid submission is
 (i) Office of S.E Rampur Circle P.W.D., Rampur
 (ii) Office of D.M Bijnor
 Ph No 01342-262046
 (iii) Office of the Chief Engineer Moradabad
 (iv) Office of the E.E CD-2 P.W.D. Bijnor H.Q. Najibabad
- (20.1) The deadline for submission of bids shall be:
 Time 12.00 Noon
 Date : . **27/05/2021**
- (22.1) & (22.6) The date, time and place for opening of the Technical Bids are:
 (A) Technical Bid
 Date: **28/05/2021**
 Time: 12.30 PM
 Place: Office of **Superintending Engineer, Rampur Circle, P.W.D. Rampur.**
- (B) Financial Bid (For qualified bidder as)
 Date To be notified by a notice
 Time displayed in the office of SE.
- (32.1) Place: Office of **Superintending Engineer, Rampur Circle, P.W.D. Rampur.**
 The amount and validity period of the performance guarantee is:
 Amount: 5% of the contract price
 Validity Period: - As per SBD
 (i) Performance security shall be valid until a date 45 days after the expiry of Defect Liability Period of 2 years after intended completion date.
 (ii) Additional Performance Security for unbalanced Bid shall be valid for 45 days plus intended completion period.

Signature of Employer/ Authorised Signatory

Date :

Section 3 Qualification Information

(Following informations shall be furnished by the contractor on a non-judicial stamp paper of Rs. 100/- only.)

<p>Notes on Form of Qualification Information</p> <p>The information to be filled in by bidders in the following pages will be used for purposes of post-qualification as provided for in Clause 4 of the Instructions to Bidders. This information will not be incorporated in the Contract. Attach additional pages as necessary.</p>	
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1. Individual Bidders

1.1	Constitution or legal status of Bidder Place of registration: Principal place of business: Power of attorney of signatory of Bid	<i>[attach copy]</i> <hr/> <hr/> <i>[Attach]</i>
1.2	Total annual volume of civil engineering construction work executed and payments received in the last five years preceding the year in which bids are invited. (Attach certificate from Chartered Accountant)	(Rs. In lakhs)

1.3 1	Work performed as prime Contractor (in the same name and style) on construction works of a similar nature and volume over the last five years. Attach certificate from the Engineer-in-charge
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Project Name	Name of Employer	Description of work	Value of contract	Contract No.	Date of Issue of Work Order	Stipulated Date of Completion	Actual Date of Completion	Remarks explaining reasons for Delay, if any

1.3.2 Information on Bid Capacity (works for which bids have been submitted and works which are yet to be completed) as on the date of this bid.

(A) Existing commitments and on-going construction works:

Description of Work	Place & State	Contract No & Date	Name & Address of Employer	Value of Contract (Rs. In lakhs)	Stipulated period of completion	Value of works remaining to be completed (Rs. Lakhs) *	Anticipated Date of completion
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)

* Enclose certificate(s) from Engineer(s)-in-charge for value of work remaining to be completed.

(B) Works for which bids already submitted:

Description of Work	Place & State	Name & Address of Employer	Estimated Value of Works (Rs. Lakhs)	Stipulated period of completion	Date when decision is expected	Remarks, if any
(1)	(2)	(3)	(4)	(5)	(6)	(7)

1.4 Availability of Major items of Contractor's Equipment proposed for carrying out the Works. List all information requested below. Refer also to Clause 4.2(d) and Clause 4.4 b (b) of the Instructions to Bidders.

Item of Equipment	Description, make, and age (Years), and capacity	Condition (new, good, poor) and number available	Owned, leased (from whom?), or to be purchased

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1.5 Qualifications of technical personnel proposed for the Contract. Refer also to Clause 4.2(e) of the Instructions to Bidders and Clause 9.1 of Part-1 General Conditions of Contract.

Position	Name	Qualification	Years of experience		
			Road Works	Building Works	Other

1.6 Proposed sub-contractors and firms involved for construction. Refer to Clause 7 of Part I General Conditions of Contract.

Sections of the Works	Value of subcontract	Sub-contractor (name and address)	Experience in similar work

Note: The capability of the sub-Contractor will also be assessed (on the same lines as for the main Contractor) before according approval to him.

1.7 Financial reports for the last five years: balance sheets, profit and loss statements, auditors' reports, etc. List below and attach copies.

1.8 Evidence of access to financial resources to meet the qualification requirements: cash in hand, lines of credit, etc. List below and attach copies of support documents. (Sample format attached).

1.9 Name, address, and telephone, telex, and facsimile numbers of banks that may provide references if contacted by the Employer.

a. Information on current litigation in which the Bidder is involved.

Name of Other party(s)	Cause of dispute	Litigation where (Court/arbitration)	Amount involved

1.11 Proposed Programme (work method and schedule). Descriptions, drawings, and charts as necessary, to comply with the requirements of the bidding documents.

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SAMPLE FORMAT FOR EVIDENCE OF ACCESS TO OR AVAILABILITY OF CREDIT FACILITIES

BANK CERTIFICATE

This is to certify that M/S ----- is a reputed company with a good financial standing.

If the contract for the work, namely, _____ is awarded to the above firm, we shall be able to provide overdraft/credit facilities to the extent of Rs. _____ to meet their working capital requirements for executing the above contract.

Signature of Senior Bank Manager _____

Name of the senior Bank Manager _____

Address of the Bank -----

Stamp of the Bank

Note: Certificate should be on the letter head of the bank.

Section 4 Conditions of Contract Part – I General Conditions of Contract

These conditions are subject to the variations and additions set out in Part II Special Conditions of Contract

Notes on Conditions of Contract

The Conditions of Contract, read in conjunction with Part II Special Conditions of Contract and the Contract Data and other documents listed therein, should be a complete document expressing fairly the rights and obligations of both parties.

The form of Conditions of Contract that follows has been developed for smaller admeasurements contracts for construction on the basis of international practice and the practice of the Government of India, Ministry of Road Transport and Highways, and considerable experience in different States in India in the drafting and management of contracts, bearing in mind a trend in the construction industry towards simpler, more straightforward language.

The Conditions of Contract also incorporate the concept of performance-based payments for routine maintenance of roads.

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Section 4

Part I General Conditions of Contract

A. General

1. Definitions

1.1 Terms, which are defined in the Contract Data, are not also defined in the Conditions of Contract but keep their defined meanings. Capital initials are used to identify defined terms.

Bill of Quantities means the priced and completed Bill of Quantities forming part of the Bid.

Compensation Events are those defined in Clause 40 hereunder.

The Completion Date is the date of completion of the Works as certified by the Engineer, in accordance with Clause 48.1.

The Contract is the Contract between the Employer and the Contractor to execute, complete, and maintain the Works. It consists of the documents listed in Clause 2.3.

The Contract Data defines the documents and other information, which comprise the Contract.

The Contractor is a person or corporate body whose Bid to carry out the Works, including routine maintenance, has been accepted by the Employer.

The Contractor's Bid is the completed bidding document submitted by the Contractor to the Employer.

The Contract Price is the price stated in the Letter of Acceptance and thereafter as adjusted in accordance with the provisions of the Contract.

Days are calendar days; months are calendar months.

A Defect is any part of the Works not completed in accordance with the Contract.

The Defects Liability Certificate is the certificate issued by Engineer, after the Defect Liability Period has ended and upon correction of Defects by the Contractor.

The Defects Liability Period is two years calculated from the Completion Date.

Drawings include calculations and other information provided or approved by the Engineer for the execution of the Contract.

The Employer is the party as defined in the Contract Data, who employs the Contractor to carry out the Works, including routine maintenance,. The Employer may delegate any or all functions to a person or body nominated by him for specified functions.

The Engineer is the person named in the Contract Data (or any other competent person appointed by the Employer and notified to the Contractor, to act in replacement of the Engineer) who is responsible for supervising the execution of the Works and administering the Contract.

Equipment is the Contractor's machinery and vehicles brought temporarily to the Site to construct the Works.

The Initial Contract Price is the Contract Price listed in the Employer's Letter of Acceptance.

The Intended Completion Date is the date on which it is intended that the Contractor shall complete the Works. The Intended Completion Date is specified in the Contract Data. The Intended Completion Date may be revised only by the engineer by issuing an extension of time.

Materials are all supplies, including consumables, used by the Contractor for incorporation in the Works.

Plant is any integral part of the Works that shall have a mechanical, electrical, electronic, chemical, or biological function.

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The Site is the area defined as such in the Contract Data.

Site Investigation Reports are those that were included in the bidding documents and are reports about the surface and subsurface conditions at the Site.

Specification means the Specification of the Works included in the Contract and any modification or addition made or approved by the Engineer.

The Start Date is given in the Contract Data. It is the date when the Contractor shall commence execution of the Works. It does not necessarily coincide with any of the Site Possession Dates.

A Sub-Contractor is a person or corporate body who has a Contract with the Contractor to carry out a part of the construction work in the Contract, which includes work on the Site.

Temporary Works are works designed, constructed, installed, and removed by the Contractor that are needed for construction or installation of the Works.

A Variation is an instruction given by the Engineer, which varies the Works.

The Works, as defined in the Contract Data, are what the Contract requires the Contractor to construct, install, maintain, and turn over to the Employer. Routine maintenance is defined separately.

2. Interpretation

2.1 In interpreting these Conditions of Contract, singular also means plural, male also means female or neuter, and the other way around. Headings have no significance. Words have their normal meaning under the language of the Contract unless specifically defined. The Engineer will provide instructions clarifying queries about these Conditions of Contract.

2.2 If sectional completion is specified in the Contract Data, references in the Conditions of Contract to the Works, the Completion Date, and the Intended Completion Date apply to any Section of the Works (other than references to the Completion Date and Intended Completion Date for the whole of the Works).

2.3 The documents forming the Contract shall be interpreted in the following order of priority:

- (1) Agreement,
- (2) Notice to Proceed with the Work,
- (3) Letter of Acceptance,
- (4) Contractor's Bid,
- (5) Contract Data,
- (6) Special Conditions of Contract Part II,
- (7) General Conditions of Contract Part I,
- (8) Specifications,
- (9) Drawings,
- (10) Bill of Quantities, and
- (11) Any other document listed in the Contract Data.

3. Language and Law

3.1 The language of the Contract and the law governing the Contract are stated in the Contract Data.

4. Engineer's Decisions

4.1 Except where otherwise specifically stated, the Engineer will decide contractual matters between the Employer and the Contractor in the role representing the Employer. However, if the Engineer is required under the rules and regulations and orders of the Employer to obtain approval of some other authorities for specific actions, he will so obtain the approval.

4.2 Except as expressly stated in the Contract, the Engineer shall not have any authority to relieve the Contractor of any of his obligations under the contract.

5. Delegation

5.1 The Engineer, with the approval of the Employer, may delegate any of his duties and responsibilities to other people, after notifying the Contractor, and may cancel any delegation after notifying the Contractor.

6. Communications

6.1 All Certificate, notices or instructions to be given to the contractor by Employer / Engineer shall be sent on the address or contact details given by the contractor in Section 6- Form of Bid. The address and contact details for communication with the Employer/ Engineer shall be as per the details given Contract Data to GCC. Communications between parties that are referred to in the conditions shall be in writing. The Notice sent by Facsimile (fax) or other electronic means shall be effective on confirmation of the transmission. The Notice sent by Registered post or Speed post shall be effective on delivery or at the expiry of the normal delivery period as undertaken by the postal service.

7 Subcontracting

7.1 The contractor may subcontract part of the construction work with the approval of the Employer in writing, upto 25% of the contract price but will not assign the Contract. Subcontracting shall not alter the contractor's obligations.

7.2 Beyond what has been stated in clauses 7.1, if the contractor proposes sub contracting any part of the work during execution of the works, because of some unforeseen circumstances to enable him to complete the work as per terms of the contract, the Employer will consider the following before according approval:

a. The Contractor shall not sub-contract the whole of the works.

b. The Contractor shall not sub-contract any part of the work without prior consent of the Employer. Any such consent shall not relieve the contractor from any liability or obligation under the contract and he shall be responsible for the acts, defaults and neglects of any his sub-contractor, his agents or workmen as fully as if they were the acts, defaults or neglects of the Contractor, his agents and workmen.

7.3 The Engineer should satisfy himself before recommending to the Employer whether

a. The circumstances warrant such sub-contracting: and

b. The sub-contractor so proposed for the work possess the experience, qualification and equipment necessary for the job proposed to be entrusted to him in proportion o the Quantum of works to be sub-contracted.

7. Other Contractors

7.1 The contractor shall co-operate and share the site with other contractors. Public authorities utilities, and the employer between the dates given in the schedule of other contractors, as refereed to in the contract data. The contractor shall also provide facilities and services for them as described in the schedule. The employer may modify the schedule of other contractor, and shall notify the contractor of any such modification.

7.2 The contractor should take up the work in convenient reaches as decided by the Engineer to ensure there is least hindrance to the smooth flow of traffic including movement of vehicles and equipment of other contractors till the completion of the works.

8. Personnel

9.1 The Contractor shall employ for the construction work and routine maintenance the technical personnel named in the Contract Data or other technical persons approved by the Engineer. The Engineer will approve any proposed replacement of technical personnel only if their relevant qualifications and abilities are substantially equal to or better than those of the personnel stated in the Contract Data.

9.2 If the Engineer asks the Contractor to remove a person who is a member of the Contractor's staff or work force, stating the reasons, the Contractor shall ensure that the person leaves the Site within seven days and has no further connection with the Works in the Contract.

8.2 The Contractor shall not employ any retired Gazetted officer who has worked in the Engineering Department of the State Government and has either not completed two years after the date of retirement or has not obtained State Government's permission to employment with the Contractor.

9. Employer's and Contractor's Risks

10.1 The Employer carries the risks which this Contract states are Employer's risks, and the Contractor carries the risks that this Contract states are Contractor's risks.

10. Employer's Risks

11.1 The Employer is responsible for the excepted risks which are (a) in so far as they directly affect the execution of the Works in the Employer's country, the risks of war, invasion, act of foreign enemies, rebellion, revolution, insurrection or military or usurped power, civil war, riot commotion or disorder (unless restricted to the Contractor's employees), natural calamities and contamination from any nuclear fuel or nuclear waste or radioactive toxic explosive, or (b) a cause due solely to the design of the Works, other than the Contractor's design.

12. Contractor's Risks

12.1 All risks of loss of or damage to physical property and of personal injury and death which arise during and in consequence of the performance of the Contract other than the excepted risks, referred to in clause 11.1, are the responsibility of the Contractor.

13. Insurance

13.1 The Contractor at his cost shall provide, in the joint names of the Employer and the Contractor, insurance cover from the Start Date to the date of completion, in the amounts and deductibles stated in the Contract Data for the following events which are due to the Contractor's risks:

- a) loss of or damage to the Works, Plant and Materials;
- b) loss of or damage to Equipment;
- c) loss of or damage to property (except the Works, Plant, Materials, and Equipment) in connection with the Contract; and
- d) Personal injury or death.

13. Insurance policies and certificates for insurance shall be delivered by the Contractor to the Engineer for the Engineer's approval before the completion date/ Start Date. All such insurance shall provide for compensation to be payable in Indian Rupees to rectify the loss or damage incurred.

13.3 (a) The Contractor at his cost shall also provide, in the joint names of the Employer and the Contractor, insurance cover from the date of completion to the end of defect liability period, in the amounts and deductibles stated in the Contract Data for the following events which are due to the Contractor's risks:

- (a) Personal injury or death.

13.4 (b) Insurance policies and certificates for insurance shall be delivered by the Contractor to the Engineer for the Engineer's approval before the completion date/ start date. All such insurance shall provide for compensation to be payable in Indian Rupees.

13.5 Alterations to the terms of insurance shall not be made without the approval of the Engineer.

13.6 Both parties shall comply with any conditions of the insurance policies.

14. Site Investigation Reports

14.1 The Contractor, in preparing the Bid, may rely on any Site Investigation Reports referred to in the Contract Data, supplemented by any other information available to him, before submitting the bid.

15. Queries about the Contract Data

15.1 The Engineer will clarify queries on the Contract Data.

16. Contractor to Construct the Works

16.1 The Contractor shall construct, and install and maintain the Works in accordance with the Specifications and Drawings.

16.2 The contractor shall construct the works with intermediate technology, i.e., by manual means with medium input of machinery required to ensure the quality of works as per specifications. The contractor shall deploy the equipment and machinery as given in Contract Data.

17. The Works to Be Completed by the Intended Completion Date

17.1 The Contractor may commence execution of the Works on the Start Date and shall carry out the Works in accordance with the Programme submitted by the Contractor, as updated with the approval of the Engineer, and complete them by the Intended Completion Date.

18. Approval by the Engineer

18.1 The Contractor shall submit Specifications and Drawings showing the proposed Temporary Works to the Engineer, who is to approve them.

- 18.2 The Contractor shall be responsible for design of Temporary Works.
- 18.3 The Engineer's approval shall not alter the Contractor's responsibility for design of the Temporary Works.
- 18.4 The Contractor shall obtain approval of third parties to the design of the Temporary Works, where required.
- 18.5 All Drawings prepared by the Contractor for the execution of the temporary or permanent Works, are subject to prior approval by the Engineer before their use.

19. Safety

- 19.1 The Contractor shall be responsible for the safety of all activities on the Site.

20. Discoveries

- 20.1 Anything of historical or other interest or of significant value unexpectedly discovered on the Site shall be the property of the Employer. The Contractor shall notify the Engineer of such discoveries and carry out the Engineer's instructions for dealing with them.

21 Possession of the Site

- 21.1 The Employer shall handover complete or part possession of the site to the Contractor 7 days in advance of construction programme . At the start of the work, the employer shall handover the possession of at-least 75% of the site.

22. Access to the Site

- 22.1 The Contractor shall allow access to the Site and to any place where work in connection with the Contract is being carried out, or is intended to be carried out to the engineer and any person/persons/agency authorized by:
- a. The Engineer
 - b. The Employer
 - c. The Ministry of Rural Development, Government of India.
 - d. National Rural Roads Development Agency, New Delhi

23. Instructions

- 23.1 The Contractor shall carry out all instructions of the Engineer, which comply with the applicable laws where the Site is located.

24. Dispute Redressal System

- 24.1 If any dispute or difference of any kind what-so-ever shall arises in connection with or arising out of this Contract or the execution of Works or maintenance of the Works there under, whether before its commencement or during the progress of Works or after the termination, abandonment or breach of the Contract, it shall, in the first instance, be referred for settlement to the competent authority, described along with their powers in the Contract Data, above the rank of the Engineer, The competent authority shall, within a period of forty-five days after being requested in writing by the Contractor to do so, convey his decision to the Contractor. Such decision in respect of every matter so referred shall, subject to review as hereinafter provided, be final and binding upon the Contractor. In case the Works is already in progress, the Contractor shall proceed with the execution of the Works, including maintenance thereof, pending receipt of the decision of the competent authority as aforesaid, with all due diligence.
- 24.2 Either party will have the right of appeal, against the decision of the competent authority, to the arbitration if the amount appealed exceeds rupees one lakh.

25 Procedure for Resolution of Disputes

- 25.1 The Competent Authority mentioned in clause 24.1 shall give a decision in writing within 45 days of receipt of a notification of a dispute.
- 25.2 Either party may refer a decision of the Competent Authority to Arbitration within 28 days of the Competent Authority's written decision. Arbitration shall be under the Arbitration and Conciliation Act 1996. If neither party refers the dispute to Arbitration within the above 28 days, the Competent Authority's decision will be final and binding.

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25.3 The Arbitration shall be conducted in accordance with the following procedure, in case Initial Contract Price is more than Rs. 5 Crore or the Contractor is a Foreign Contractor, who has bid under ICB:-

- (a) In case of a decision of the Competent Authority in a dispute or difference arising between the Employer and a Contractor relating to any matter arising out of or connected with this Agreement, the matter will be referred to an Arbitral Tribunal. The Arbitral Tribunal shall consist of three Arbitrators, one each to be appointed by the Employer and the contractor. The third Arbitrator shall be chosen by the two Arbitrators so appointed by the parties and shall act as presiding Arbitrator. In case of failure of the two Arbitrators appointed by the parties to reach upon a consensus within a period of 30 days from the appointment of the Arbitrator appointed subsequently, the presiding Arbitrator shall be appointed by the Chairman of the Executive Committee of the Indian Roads Congress.
- (b) If one of the parties fails to appoint its arbitrator in pursuance of sub-clause (a) above within 30 days after receipt of the notice of the appointment of its arbitrator by the other party, then the Chairman of the Executive Committee of the Indian Roads Congress shall appoint the arbitrator.

A certified copy of the order of the Chairman of the Executive Committee of the Indian Roads Congress, making such an appointment shall be furnished to each of the parties.

- (c) The decision of the majority of arbitrators shall be final and binding upon both parties. The cost and expenses of Arbitration proceedings will be paid as determined by the Arbitral Tribunal. However, the expenses incurred by each party in connection with the preparation, presentation etc. of its proceedings as also the fees and expenses paid to the arbitrator appointed by such party or on its behalf shall be borne by each party itself.

25.4 Where the Initial Contract Price as mentioned in the Acceptance Letter is Rs. 5 Crore and below, disputes and differences in which an Adjudicator has given a decision shall be referred to a sole Arbitrator. The sole Arbitrator would be appointed by the agreement between the parties; failing such agreement within 15 days of the reference to arbitration, by the appointing authority, namely the Chairman of the Executive Committee of the Indian Road Congress.

25.5 Arbitration proceedings shall be held at Lucknow (U.P.) , India, and the language of the arbitration proceedings and that of all documents and communications between the parties shall be English.

25.6 Performance under the contract shall continue even after reference to the arbitration and payments due to the contractor by the Employer shall not be withheld, unless they are the subject matter of the arbitration proceedings.

B. TIME CONTROL

26. Programme

- 26.1 Within the time stated in the Contract Data, the Contractor shall submit to the Engineer for approval a Programme showing the general methods, arrangements, order, and timing for all the activities in the Works, along with monthly cash flow forecasts for the construction of works.
- 26.2 The Contractor shall submit the list of equipment and machinery being brought to site, the list of key personnel being deployed, the list of machinery/ equipments being placed in field laboratory and the location of field laboratory along with the Programme. The Engineer shall cause these details to be verified at each appropriate stage of the programme.

- 26.3 An update of the Programme shall be a programme showing the actual progress achieved on each activity and the effect of the progress achieved on the timing of the remaining Works, including any changes to the sequence of the activities.
- 26.4 The Contractor shall submit to the Engineer for approval an updated Programme at intervals of *60 Days* no longer than the period stated in the Contract Data. If the Contractor does not submit an updated Programme within this period, the Engineer may withhold the amount stated in the Contract Data from the next payment certificate and continue to withhold this amount until the next payment after the date on which the overdue Programme has been submitted.
- 26.5 The Engineer's approval of the Programme shall not alter the Contractor's obligations. The Contractor may revise the Programme and submit it to the Engineer again at any time. A revised Programme shall show the effect of Variations and Compensation Events.
- 27 Extension of the Intended Completion Date
- 27.1 The Engineer shall extend the Intended Completion Date if a Compensation Event occurs or a Variation is issued which makes it impossible for Completion to be achieved by the Intended Completion Date without the Contractor taking steps to accelerate the remaining Works, which would cause the Contractor to incur additional cost.
- 27.2 The Engineer shall decide whether and by how much time to extend the Intended Completion Date within 21 days of the Contractor asking the Engineer for a decision upon the effect of a Compensation Event or Variation and submitting full supporting information. If the Contractor has failed to cooperate in dealing with a delay, the delay by this failure shall not be considered in assessing the new Intended Completion Date.
28. Delays Ordered by the Engineer
- 28.1 The Superintending Engineer may instruct the Contractor to delay the start or progress of any activity within the Works. Delay/delays totalling more than 30 days will require prior written approval of the Employer.
29. Management Meetings
- 29.1 The Engineer may require the Contractor to attend a management meeting. The business of a management meeting shall be to review the plans for the Works.
- 29.2 The Engineer shall record the business of management meetings and provide copies of the record to those attending the meeting. The responsibility of the parties for actions to be taken shall be decided by the Engineer either at the management meeting or after the management meeting and stated in writing to all those who attended the meeting.

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C. Quality Control

30. Identifying Defects

30.1 The Engineer shall check the Contractor's work and notify the Contractor of any Defects that are found. Such checking shall not affect the Contractor's responsibilities. The Engineer may instruct the Contractor to search for a Defect and to uncover and test any work that the Engineer considers may have a Defect.

31. Tests

31.1 For Carrying out mandatory tests as prescribed in the specification. The Contractor shall establish field laboratory at the location decided by Engineer. The field laboratory will have minimum equipments as specified in the Contract Data. The contractor shall be solely responsible for :

- a. Carrying out the mandatory tests prescribed in the Specifications, and
- b. For the correctness of the test results, whether performed in his laboratory or elsewhere.

31.2 If the Engineer instructs the Contractor to carry out a test not specified in the Specification/ Rural Roads Manual to check whether any work has a Defect and the test shows that it does, the Contractor shall pay for the test and any samples.

32. Correction of Defects noticed during the Defect Liability Period for two year.

32.1.1 The Engineer shall give notice to the Contractor of any Defects before the end of the Defects Liability Period, which begins at Completion of work. The Defects Liability Period shall be extended for as long as Defects remain to be corrected.

32.1.2 Every time notice of Defect/Defects is given, the Contractor shall correct the notified Defect/Defects within the duration of time specified by the Engineer's notice.

32.2. The RFI system will be followed for execution of work.

33. Uncorrected Defects

33.1 If the Contractor has not corrected a Defect pertaining to the Defect Liability Period under clause 32.1.1 and of these Conditions of Contract, to the satisfaction of the Engineer, within the time specified in the Engineer's notice, the Engineer will assess the cost of having the Defect corrected, and the Contractor will pay this amount, on correction of the Defect.

D. Cost Control

34. Bill of Quantities

34.1 The Bill of Quantities shall contain items for the construction, installation, testing, and commissioning, maintaining works, and lump sum figures for yearly routine maintenance for each of the five years separately, to be done by the Contractor.

34.2 The Bill of Quantities is used to calculate the Contract Price. The Contractor is paid for the quantity of the work done at the rate in the Bill of Quantities for each item for the construction of roads. The payment to the Contractor is performance based for routine maintenance of roads.

35. Variations

35.1 The Engineer shall, having regard to the scope of the Works and the sanctioned estimated cost, have power to order, in writing, Variations within the scope of the Works he considers necessary or advisable during the progress of the Works. Such Variations shall form part of the Contract and the Contractor shall carry them out and include them in updated Programmes produced by the Contractor. Oral orders of the Engineer for Variations, unless followed by written confirmation, shall not be taken into account.

36. Payments for Variations

36.1 If rates for variation items are specified in Bill of Quantity, the contractor shall carry out such work at the same rate. This shall apply for variation only up to the limit prescribed in the contract data. If the variation exceeds this limit, the rates shall be derived under the provision of clause 36.3 for quantities (higher or lower) exceeding the deviation limit.

36.2 If the rates for Variation are not specified in the Bill of Quantities, the Engineer shall derive the rate from similar items in the Bill of Quantities.

- 36.3 If the rate for Variation item cannot be determined in the manner specified in Clause 36.1 or 36.2, the Contractor shall, within 14 days of the issue of order of variation work, inform the Engineer the rate which he proposes to claim, supported by analysis of the rates. The Engineer shall assess the quotation and determine the rate based on prevailing market rates within one month of the submission of the claim by the Contractor. As far as possible, the rate analysis shall be based on the standard data book and the current schedule of rates of the district public works division. The decision of the Engineer on the rate so determined shall be final and binding on the Contractor.

37. Cash Flow Forecasts

- 37.1 When the Programme is updated, the Contractor shall provide the Engineer with an updated cash flow forecast.

38. Payment Certificates

- 38.1 The payment to the contractor will be as follows for construction work:

The Contractor shall submit to the Engineer fortnightly/ monthly statements of the value of the work executed less the cumulative amount certified previously supported with detailed measurement of the items of work executed in measurement books authorised by UP. P.W.D. .

- (b) The Engineer shall check the Contractor's fortnightly/monthly statement within 14 days and certify the amount to be paid to the Contractor.
- (c) The value of work executed shall be determined, based on measurements by the Engineer.
- (d) The value of work executed shall comprise the value of the quantities of the items in the Bill of Quantities completed.
- (e) The value of work executed shall also include the valuation of Variations and Compensation Events.
- (f) The Engineer may exclude any item certified in a previous certificate or reduce the proportion of any item previously certified in any certificate in the light of later information.
- (g) The Payment of final bill shall be governed by the provisions of clause 50 of GCC.

39. Payments

- 39.1 Payments shall be adjusted for deductions for advance payments security deposit, other recoveries in terms of the Contract and taxes at source, as applicable under the law. The Engineer shall pay the Contractor the amounts he had certified within 15 days of the date of each certificate.
- 39.2 The Employer may appoint another authority, as specified in the Contract Data (or any other competent person appointed by the Employer and notified to the contractor) to make payment certified by the Engineer.
- 39.3 Items of the Works for which no rate or price has been entered in the Bill of Quantities, will not be paid for by the Employer and shall be deemed covered by other rates and prices in the Contract.

40. Compensation Events

- 40.1 The following shall be Compensation Events unless they are caused by the Contractor:

- a) The Engineer orders a delay or delays exceeding a total of 30 days.
- b) The effects on the Contractor of any of the Employer's Risks.

40.2 If a Compensation Event would prevent the Works being completed before the Intended Completion Date, the Intended Completion Date shall be extended. The Engineer shall decide whether and by how much the Intended Completion Date shall be extended.

41. Tax

- 41.1 The rates quoted by the Contractor shall be deemed to be inclusive of the sales and other levies, duties, royalties, cess, toll, taxes of Central and State Governments, local bodies and authorities that the Contractor will have to pay for the performance of this Contract. The Employer will perform such duties in regard to the deduction of such taxes at source as per applicable law.

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42. Currencies

All payments will be made in Indian Rupees.

43. Security Deposit/ Retention and Release of Performance Security and Security Deposit/ Retention.

- 43.1 The Employer shall retain security deposit of 5% of the amount from each payment due to the Contractor until completion of the whole of the construction Work. No. security deposit/ retention shall be retained from the payments for Routine maintenance of Works.
- 43.2 On the completion of the whole of the construction Work half the total amount retained as Security Deposit is repaid to the contractor and half when the defect liability period has passed and the Engineer has certified that all defects notified by the Engineer to the contractor before the end of his period have been corrected.
- 43.3 The additional performance security for unbalanced bids as detailed in Clause 51 of Conditions of Contract is repaid to the contractor when the construction work is complete.
- 43.4 The performance security equal to the five percent of the contract price in Clause 51 of Conditions of contract is repaid to the contractor when the period of one years fixed or defect liability period is over and the Engineer has certified that the contractor has satisfactorily carried out the Works.
- 43.5 If the contractor so desires then the Security Deposit can be converted into any interest bearing security of schedule commercial bank in the name of the Employer or National Saving Certificates duly pledged in favour of the Employer for Defect Liability Period.

44. Liquidated Damages

- 44.1 The Contractor shall pay liquidated damages to the Employer at the rate per week or part thereof stated in the Contract Data for the period that the Completion Date is later than the Intended Completion Date. Liquidated damages at the same rate shall be withheld if the Contractor fails to achieve the milestones prescribed in the Contract Data. However, in case the Contractor achieves the next milestone the amount of the liquidated damages already withheld shall be restored to the Contractor by adjustment in the next payment certificate. The total amount of liquidated damages shall not exceed the amount defined in the Contract Data. The Employer may deduct liquidated damages from payments due to the Contractor. Payment of liquidated damages shall not affect the Contractor's other liabilities.
- 44.2 If the Intended Completion Date is extended after liquidated damages have been paid, the Engineer shall correct any overpayment of liquidated damages by the Contractor by adjusting the next payment certificate.

45. Advance Payment

- 45.1 The Employer will make the following advance payment to the contractor against provision by the Contractor of an Unconditional Bank Guarantee in a form and by a Commercial bank acceptable to the Employer in amounts equal to the advance payment:
 - a. Mobilization advance up to 5 percent of the contract price.
 - b. Equipment advance up to ninety percent of the cost of the new equipment brought to the site, subjects to a maximum of 10 percent of the contract price.The guarantee shall remain effective until the advance payment has been repaid, but the amount of the guarantee shall be progressively reduced by the amounts repaid by the Contractor. Interest will not be charged on advance payment.
- 45.2 The Contractor is to use the advance payment only to pay for Equipment, plant and mobilisation expenses required specifically for execution of works. The Contractor shall demonstrate the advance payment as been used in this way by supplying copies of invoices or other documents to the Engineer.
- 45.3 The advance payment shall be repaid by deducting proportionate amounts from payments otherwise due to the Contractor for the construction work, following the schedule of completed percentage of the work on payment basis. No account shall be taken of the advance payment or the repayment in assessing valuation of work done. Variations, price adjustments, Compensation events or liquidated damages.

46. Securities

- 46.1 The Performance Security equal to five percent of the contract price and additional security for unbalanced bids shall be provided to the Employer no later than the date specified in the Letter of Acceptance and shall be issued in the form given in the Contract Data and by a scheduled commercial bank. The Performance Security shall be valid until a date 45 days from the date of expiry of Defect Liability Period and the additional security for unbalanced bids shall be valid until a date 45 days from the date of issue of the certificate of completion.

47. Cost of Repairs

- 47.1 Loss or damage to the Works or Materials to be incorporated in the Works between the Start Date and the end of the Defects Correction periods shall be remedied by the Contractor at his cost if the loss or damage arises from the Contractor's acts or omissions.

E. Finishing the Contract

48. Completion of Construction and Maintenance

- 48.1 The contractor shall request the Engineer to issue a certificate of completion of the construction of the works, and the Engineer will do so upon deciding that the works is completed.

49. Taking Over

- 49.1 The Employer shall take over the works within seven days of the Engineer issuing a certificate of completion of works.

50. Final Account

- 50.1 The contractor shall supply the Engineer with a detailed account of the total amount that the Contractor considers payable for works under the contract within 21 days of issue of certificate of completion of construction of works. The Engineer shall issue a defect liability certificate and certify any payment that is due to the correct and complete. If the account is not correct or complete, the engineer shall issue within 42 days a schedule that states the scope of the corrections or additions that are necessary. If the account is still unsatisfactory after it has been resubmitted, the Engineer shall decide on the amount payable to the contractor and issue a payment certificate within 28 days of receiving the Contractor's revised account. The payment of final bill for construction of works will be made within 14 days thereafter.
- 50.2 In case the account is not received within 21 days of issue of Certificate of Completion as provided in clause 50.1 above, the engineer shall proceed to finalise the account and issue a payment certificate within 28 days. The payment of final bill for construction of works will be made within 14 days thereafter.

51. Operating and Maintenance Manuals

- 51.1 If "as built" Drawings and/or operating and maintenance manuals are required, the Contractor shall supply them by the dates stated in the Contract Data.
- 51.2 If the Contractor does not supply the Drawings and/or manuals by the dates stated in the Contract Data, or they do not receive the Engineer's approval, the Engineer shall withhold the amount stated in the Contract Data from payments due to the Contractor.

52. Termination

- 52.1 The Employer may terminate the Contract if the Contractor causes a fundamental breach of the Contract.
- 52.2 Fundamental breaches of Contract shall include, but shall not be limited to, the following:
- a) the Contractor stops work for 28 days when no stoppage of work is shown on the current Programme and the stoppage has not been authorized by the Engineer;
 - b) the Contractor is declared as bankrupt or goes into liquidation other than for approved reconstruction or amalgamation;
 - c) the Engineer gives Notice that failure to correct a particular Defect is a fundamental breach of Contract and the Contractor fails to correct it within a reasonable period of time determined by the Engineer;
 - d) the Contractor does not maintain a Security, which is required;
 - e) the Contractor has delayed the completion of the Works by the number of days for which the maximum amount of liquidated damages can be paid, as defined in clause 44.1;
 - f) the Contractor fails to provide insurance cover as required under clause 13;
 - g) if the Contractor, in the judgement of the Employer, has engaged in the corrupt or fraudulent practice in competing for or in executing the Contract. For the purpose of this clause, "corrupt practise" means the offering, giving, receiving, or soliciting of any thing of value to influence the action of a public official in the procurement process or in Contract execution. "Fraudulent Practice" means a misrepresentation of facts in order to influence a procurement process or the execution of a contract to the detriment of the Employer and includes collusive practice among Bidders

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- (prior to or after bid submission) designed to establish bid process at artificial non-competitive levels and to deprive the Employer of the benefits of free and open competition.
- h) if the Contractor has not completed at least thirty percent of the value of construction Work required to be completed after half of the completion period has elapsed;
 - i) if the Contractor fails to set up a field laboratory with the prescribed equipment, within the period specified in the Contract Data; and
 - j) any other fundamental breaches as specified in the Contract Data.
 - k) if the Contractor fails to deploy machinery and equipment or personnel as specified in the contract Data at the appropriate time.

52.3 Notwithstanding the above, the Employer may terminate the Contract for convenience.

52.4 If the Contract is terminated, the Contractor shall stop work immediately, make the Site safe and secure, and leave the Site as soon as reasonably possible.

53. Payment upon Termination

53.1 If the Contract is terminated because of a fundamental breach of Contract by the Contractor, the Engineer shall issue a certificate for the value of the work done and Materials ordered less liquidated damages, if any less advance payments received up to the date of the issue of the certificate and less the percentage to apply to the value of the work not completed, as indicated in the Contract Data. If the total amount due to the Employer exceeds any payment due to the Contractor, the difference shall be recovered from the security deposit, and performance security. If any amount is still left un-recovered it will be a debt payable to the Employer.

53.2 If the Contract is terminated at the Employer's convenience, the Engineer shall issue a certificate for the value of the work done, the reasonable cost of removal of Equipment, repatriation of the Contractor's personnel employed solely on the Works, and the Contractor's costs of protecting and securing the Works and less advance payments received up to the date of the certificate, less other recoveries due in terms of the Contract, and less taxes due to be deducted at source as per applicable law.

54. Property

54.1 All Materials on the Site, Plant, Equipment, Temporary Works, and Works shall be deemed to be the property of the Employer for use for completing balance construction work if the Contract is terminated because of the Contractor's default, till the Works is completed after which it will be transferred to the Contractor and credit, if any, given for its use.

55. Releases from Performance

55.1 If the Contract is frustrated by the outbreak of war or by any other event entirely outside the control of the Employer or the Contractor, the Engineer shall certify that the Contract has been frustrated. The Contractor shall make the Site safe and stop work as quickly as possible after receiving this certificate and shall be paid for all work carried out before receiving it and for any work carried out afterwards to which a commitment was made.

F. Other Conditions of Contract

56. Labour

56.1 The Contractor shall, unless otherwise provided in the Contract, make his own arrangements for the engagement of all staff and labour, local or other, and for their payment, housing, feeding and transport.

56.2 The Contractor shall, if required by the Engineer, deliver to the Engineer a return in detail, in such form and at such intervals as the Engineer may prescribe, showing the staff and the numbers of the several classes of labour from time to time employed by the Contractor on the Site and such other information as the Engineer may require.

57. COMPLIANCE WITH LABOUR REGULATIONS

57.1 During continuance of the Contract, the Contractor and his sub Contractors shall abide at all times by all existing labour enactments and rules made there under, regulations, notifications and bye laws of the State or Central Government or local authority and any other labour law (including rules), regulations, bye laws that may be passed or notification that may be issued under any labour law in future either by the State or the Central Government or the local authority. Salient features of some of the major labour laws that are applicable to construction industry are given in Appendix to Part I General Condition of Contract. The Contractor shall keep the Employer indemnified in case any action is taken

against the Employer by the competent authority on account of contravention of any of the provisions of any Act or rules made there under, regulations or notifications including amendments. If the Employer is caused to pay or reimburse, such amounts as may be necessary to cause or observe, or for non-observance of the provisions stipulated in the notifications/bye laws/Acts/Rules/regulations including amendments, if any, on the part of the Contractor, the Engineer/Employer shall have the right to deduct any money due to the Contractor including his amount of performance security. The Employer/Engineer shall also have right to recover from the Contractor any sum required or estimated to be required for making good the loss or damage suffered by the Employer.

The employees of the Contractor and the Sub-Contractor in no case shall be treated as the employees of the Employer at any point of time.

58. Drawings and Photographs of the Works

- 58.1 The contractor shall do photography/video photography of the site firstly before the start of the work, secondly mid-way in the execution of different stages of work and lastly after the completion of the work. No separate payment will be made to the contractor for this.
- 58.2 The Contractor shall not disclose details of Drawings furnished to him and works on which he is engaged without the prior approval of the Engineer in writing. No photograph of the works or any part thereof or plant employed thereon, except those permitted under clause 58.1, shall be taken or permitted by the Contractor to be taken by any of his employees or any employees of his sub-Contractors without the prior approval of the Engineer in writing. No photographs/ Video photography shall be published or otherwise circulated without the approval of the Engineer in writing.

59. The Apprentices Act 1961

- 59.1 The Contractor shall duly comply with the provisions of the Apprentices Act 1961 (III of 1961), the rules made there under and the orders that may be issued from time to time under the said Act and the said Rules and on his failure or neglect to do so he shall be subject to all liabilities and penalties provided by the said Act and said Rules.
60. Criminals are prohibited from bidding
- 60.1 Any bidders having **criminal record** is not allowed to participate in the bidding process. Any person who is having criminal cases against him or involved in the **organised crime or gangster activities or Mafia or Goonda or Anti social activity** are strictly prohibited to participate in the bidding process. If it is established that any bidder has **criminal record, his bid shall be automatically cancelled.**
- 60.2 The bidder has to produced character certificate, Solvency certificate, self decoration affidavit (on the prescribed proforma which is attached with the bid document) etc., issued by the competent authority in original with bid document.
61. Any bidder who is an Advocate and Registered with any State Bar Council Shall not be allowed to participate in the bidding. If it is established that the contractor is registered with the state bar council, **his bid shall be automatically cancelled.**

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Contract Data to General Conditions of Contract

Except where otherwise indicated, the Employer prior to issuance of the bidding documents should fill in all Contract Data. Schedules and reports to be provided by the Employer should be annexed.

Clause Reference

Items marked "N/A" do not apply in this Contract.

1. The Employer is: [Cl.1.1]
Designation: **Superintending Engineer, Rampur Circle UP P.W.D. Rampur**
Name of authorized Representative: Executive Engineer, CD-2 P.W.D., Bijnor H.Q. Najibabad
Telephone No.(s): (Office) 0595-2351163
Mobile No.
Facsimile (FAX) No 0595-2351163
Electronic mail Identification (E-mail ID):
2. The Engineer is
Designation: Executive Engineer
Address: CD-2 P.W.D. Bijnor H.Q. Najibabad [Cl.1.1]
Telephone No.(s): (Office) 01341-220088
Mobile No.
Facsimile (FAX) No.:
Electronic mail Identification (E-mail ID):
3. The Intended Completion Date for the whole of the Works is 12 months [Cl.1.1, 17&27]
after start of work.
4. The Site is located : with in Distt. Bijnor [Cl.1.1]
5. The Start Date shall be the date of issue of the Notice to [Cl.1.1]
proceed with the work.
6. The works shall, inter-alia, include the following, as specified or as directed.
(A) Road Works
Site clearance; setting-out and layout; widening of existing carriageway and strengthening including camber corrections; construction of new road bituminous pavements remodeling/construction of junctions, intersections, supplying and placing of drainage channels, flumes, guard posts and other related items; construction/extension of cross drainage works, bridge, approaches and other related items; road markings,

road signs and kilometer/hectometer stones; protective works for roads/bridges; all aspects of quality assurance of various components of the works; rectification of the Defects in the completed works during the Defects Liability Period; submission of "As-built" drawings and any other related documents; and other item of work as may be required to be carried out for completing the works in accordance with the Drawings and provisions of the contract to ensure safety and planting of trees along the roads.

Clause Reference

(B) C.D. Works including bridges

Site clearance; setting out, provision of foundations, piers abutments and bearings; pre-stressed/reinforced cement concrete superstructure; wearing coat, hand railings, expansion joints, approach slabs, drainage spouts/down-take pipes, provision of suitably designed protective works; providing wing/return walls; provision of road markings, road signs etc.; all aspects of quality assurance; clearing the Site and handing over the works on completion; rectification of the Defects during the Defects Liability Period and submission of "As-built" drawings and other related documents; and other items of work as may be required to be carried out for completing the works in accordance with the Drawings and the provisions of the contract and to ensure safety.

(C) Building Works

Site clearance; setting out, provision of foundations, brick work RCC work, flooring, doors, windows, plastering, colour washing and painting making of drains water supply and sanitary works etc. may be required to be carried out for completing the works in accordance with the Drawings and the provisions of the contract and to ensure safety.

- 8. Section completion is [Cl.2.2]
- 9. The following documents also form part of the Contract: [Cl.2.3(11)]

- 10. (a) The law which applies to the Contract is the law of Union of India. [Cl.3.1]
- (b) The language of the Contract documents is English. [Cl.3.1]
- 11. The Schedule of Other Contractors is attached. [Cl. 8.1]
- 12. A. The Technical Personnel for construction work are:

[Cl. 9.1]

Technical Personnel	Number		Experience in Road Works
	Contract works up-to Rs. 2 Crores	Contract works above Rs. 2 Crores	
i). Degree Holder in Civil Engineering		1	2 Years of Experience (minimum)
ii). Diploma Holder in Civil Engineering		1	2 Years of Experience (minimum)

For field testing laboratory

Technical Personnel	Number	
	Contract works up-to Rs. 2 Crores	Contract works above Rs. 2 Crores
Junior Engineer (civil) Or B.Sc. (P.C.M.) Having one year experience	1	2

B. For routine maintenance

Technical Personnel	Number		Experience in Road Works
	Contract works up-to Rs. 2 Crores	Contract works above Rs. 2 Crores	
A. Degree Holder in Civil Engineering		1	At least 2 years
B. Diploma Holder in Civil Engineering		1	At least 2 years

13(a) Amount and deductible for insurance are:

[Cl. 13.1]

Item	Amount to be insured		Deductibles for insurance shall be as per latest tariff of General Insurance Company of India plus 20% of premium amount for items A, B, C & D
A. Loss of or damage to the works, plants and materials	10 % of contract value		
B. Loss of or damage to equipments	2.5 % of contract value		
C. Loss of or damage to property (except the works, plant, Materials, and Equipment) in connection with the contract:	1 % of contract value		
D. Personal injury or death	Up to contract value Rs. 2 Crores	Rs. 2 lacs per occurrence for maximum three occurrences	
	For contract value more than Rs. 2 Crores	Rs. 2 lacs per occurrence for maximum six occurrences	

13(b) Amount and deductible for insurance are:

[Cl. 13.3 (a)]

Item	Amount to be insured	Deductibles
A. Personal injury or death	Rs. 2 Lacs for one occurrence per year	Deductibles shall be as per latest tariff of General Insurance Company of India plus 20% of the premium amount

14. Site investigation report

[cl.14.1]

As available with Executive Engineer CD-2 P.W.D. Binjor H.Q. Najibabad

- 15 The key equipments/machinery for construction of works shall be:

S.No.	Name of Equipment / Machinery	Quantity
1	Tar Boiler	As mentioned in Appendix to ITB
2	Mixol	- do -
3	Concrete Mixer	- do -
4	Water Tanker	- do -
5	Diesel Road Roller 8-10 ton capacity	- do -

(Cl.16.2)

16. Competent authorities are: [Cl. 24.1]

Superintending Engineer Rampur, Circle, P.W.D. Rampur. with powers up to Rs.1 Lac
 Chief Engineer Moradabad.Zone P.W.D.Moradabad. with powers up to Rs. Three Lacs
 Engineer-in-Chief P.W.D., Lucknow with power above Rs. Three Lacs

17. (a) The period for submission of the programme for approval of Engineer shall be TEN days from the issue of Letter of Acceptance. [Cl.26.1]

(b) The updated programme shall be submitted at interval of 60 days. [Cl. 26.3]

(c) The amount to be withheld for late submission of an updated programme shall be Rs. 10,000=00 per day for contract value upto 2 Crore and Rs. 20,000=00 per day for contract value above Rs. 2 Crores.
 [Cl. 26.3]

- 18 The key equipment for field laboratory shall be :

S.No.	Name of Equipment	Quantity
	As per IRC :SP : 20-2002	
	Apendix 10.1 & 10.2 or MORTH	

(Cl.31.1a)

19. No increase in rates of any items specified in Bill Of Quantities is allowed due to variation in quantities [Cl 36.1]

20. The authorized person to make payments is Executive Engineer CD-2 P.W.D. Bijnor H.Q. Najibabad [Cl.39.2]

21. (a) Milestones to be achieved during the contract period

- (1) 1/8th of the value of entire contract work up to 1/4th of the period allowed for completion of construction
 (2) 3/8th of the value of entire contract work up to 1/2 of the period allowed for completion of construction
 (3) 3/4th of the value of entire contract work up to 3/4th of the period allowed for completion of construction

- (b) Amount of liquidated damages for delay in completion of works

For Whole of work
 1 percent of the Initial Contract Price, rounded off to the nearest thousand, per week.

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- (c) Maximum limit of liquidated damages for delay in completion of work. 10 per cent of the Initial Contract Price rounded off to the nearest thousand. [Cl.44.1]
- 22 The standard form of Performance Security acceptable to the Employer Shall be an unconditional Bank Guarantee of the type as presented in the Bidding Documents. [Cl. 46.1]
23. (a) The Schedule of Operating and Maintenance Manuals N.A. [Cl.51.1]
- (b) The date by which "as-built" drawings (in scale as directed) in 2 sets are required is within 28 days of issue of certificate of completion of whole or section of the work, as the case may be (Including L-Section and Cross Section of the road) [Cl.51.1]
24. The amount to be withheld for failing to supply "as-built" drawings by the date required is Rs. One Lac. [Cl.51.2]
- 25 (a) The period for setting up a field laboratory with the prescribed equipment is 7 (Seven) days from the days from the date of notice to start work [Cl.52.2 (i)]
- (b) The following events shall also be fundamental breach of contract: [Cl.52.2 (j.)]
"The Contractor has contravened Clause 7.1 and Clause 9 of Part I General Conditions of Contract.
26. The percentage to apply to the value of the work not completed representing the Employer's additional cost for completing the Works shall be 20 %. [Cl.53.1]

Appendix to Part I General Condition of Contract

SALIENT FEATURES OF SOME MAJOR LABOUR LAWS APPLICABLE TO ESTABLISHMENTS ENGAGED IN BUILDING AND OTHER CONSTRUCTION WORK.

- a) Workmen Compensation Act 1923: - The Act provides for compensation in case of injury by accident arising out of and during the course of employment.
- b) Payment of Gratuity Act 1972: - Gratuity is payable to an employee under the Act on satisfaction of certain conditions on separation if an employee has completed the prescribed minimum years (say, five years) of service or more or on death the rate of prescribed minimum days' (say, 15 days) wages for every completed year of service. The Act is applicable to all establishments employing the prescribed minimum number (say, 10) or more employees.
- c) Employees P.F. and Miscellaneous Provision Act 1952: The Act Provides for monthly contributions by the Employer plus workers at the rate prescribed (say, 10% or 8.33%). The benefits payable under the Act are:
- i. Pension or family pension on retirement or death as the case may be.
 - ii. Deposit linked insurance on the death in harness of the worker.
 - iii. Payment of P.F. accumulation on retirement/death etc.
- d) Maternity Benefit Act 1951: - The Act provides for leave and some other benefits to women employees in case of confinement or miscarriage etc.
- e) Contract Labour (Regulation & Abolition) Act 1970: - The Act provides for certain welfare measures to be provided by the Contractor to contract labour and in case the Contractor fails to provide, the same are required to be provided, by the Principal Employer by Law. The principal Employer is required to take Certificate of Registration and the Contractor is required to take license from the designated Officer. The Act is applicable to the establishments or Contractor of Principal Employer if they employ prescribed minimum (say 20) or more contract labour.
- f) Minimum Wages Act 1948: - The Employer is to pay not less than the Minimum Wages fixed by appropriate Government as per provisions of the Act if the employment is a scheduled employment. Construction of buildings, roads, runways are scheduled employment.
- g) Payment of Wages Act 1936: - It lays down as to by what date the wages are to be paid, when it will be paid and what deductions can be made from the wages of the workers.
- h) Equal Remuneration Act 1979: - The Act provides for payment of equal wages for work of equal nature to male and female workers and for not making discrimination against female employees in the matters of transfers, training and promotions etc.
- i) Payment of Bonus Act 1965: - The Act is applicable to all establishments employing prescribed minimum (say, 20) or more workmen. The Act provides for payments of annual bonus within the prescribed range of percentage of wages to employees drawing up to the prescribed amount of wages, calculated in the prescribed manner. The Act does not apply to certain establishments. The newly set-up establishments are exempted for five years in certain circumstances. States may have different number of employment size.
- j) Industrial Disputes Act 1947: - The Act lays down the machinery and procedure for resolution of industrial disputes, in what situations a strike or lock-out becomes illegal and what are the requirements for laying off or retrenching the employees or closing down the establishment.
- k) Industrial Employment (Standing Orders) Act 1946: - It is applicable to all establishments employing prescribed minimum (say, 100, or 50). The Act provides for laying down rules governing the conditions of employment by the Employer on matters provided in the Act and get these certified by the designated Authority.
- l) Trade Unions Act 1926: - The Act lays down the procedure for registration of trade unions of workmen and Employers. The Trade Unions registered under the Act have been given certain immunities from civil and criminal liabilities.
- m) Child Labour (Prohibition & Regulation) Act 1986: - The Act prohibits employment of children below 14 years of age in certain occupations and processes and provides for regulations of employment of children in all other occupations and processes. Employment of child labour is prohibited in building and construction industry.

n) Inter-State Migrant Workmen's (Regulation of Employment & Conditions of Service) Act 1979: - The Act is applicable to an establishment which employs prescribed minimum (say, five) or more inter-state migrant workmen through an intermediary (who has recruited workmen in one state for employment in the establishment situated in another state). The Inter-State migrant workmen, in an establishment to which this Act becomes applicable, are required to be provided certain facilities such as Housing, Medical-Aid, Travelling expenses from home up to the establishment and back etc.

o) The Building and Other Construction workers (Regulation of Employment and Conditions of Service) Act 1996 and the Cess Act of 1996: - All the establishments who carry on any building or other construction work and employs the prescribed minimum (say, 10) or more workers are covered under this Act. All such establishments are required to pay cess at the rate not exceeding 2% of the cost of construction as may be modified by the Government. The Employer of the establishment is required to provide safety measures at the building or construction work and other welfare measures, such as canteens, first-aid facilities, ambulance, housing accommodations for workers near the work place etc. The Employer to whom the Act applies has to obtain a registration certificate from the Registering Officer appointed by the Government.

p) Factories Act 1948: - The Act lays down the procedure for approval of plans before setting up a factory, health and safety provisions, welfare provisions, working hours, annual earned leave and rendering information regarding accidents or dangerous occurrences to designated authorities. It is applicable to premises employing the prescribed minimum (say, 10) persons or more with aid of power or another prescribed minimum (say, 20) or more persons without the aid of power engaged in manufacturing process.

q) Arbitration and Conciliation Act, 1996: - The Act lays down the procedure for appointment of Arbitrator, Arbitration and conciliation, Jurisdiction of Arbitral Tribunals, Recourse against Arbitral award appeals.

कार्यालय जिला मजिस्ट्रेट,

राजपत्रित अधिकारी
द्वारा प्रमाणित
पासपोर्ट साईज का
नवीनतम फोटोग्राफ
चस्पा किया जाय।

चरित्र प्रमाण-पत्र

1. आवेदक का नाम श्री/श्रीमति
2. पिता/पति का नाम श्री
3. आयु
4. शैक्षिक योग्यता
5. व्यवसाय
6. पता-(अ) स्थाई पता दूरभाष सहित
- (ब) अस्थाई पता दूरभाष सहित
7. अपराधिक मुकदमों का विवरण

(व्यक्ति के विरुद्ध जनपद में दर्ज मुकदमों, उपराधिक गतिविधियों और असामाजिक कार्यों का विवरण दिया जाय। यदि किसी न्यायालय में अपराधिक मुकदमा चल रहा है तो उसका विवरण भी दिया जाय। यदि लोक निर्माण विभाग अथवा राज्य सरकार के अन्य विभागों द्वारा ब्लैक लिस्टेड किया गया हो तो उसका विवरण भी दिया जाय। माफिया/गैंगेस्टर गतिविधियों एवं संगठित अपराधों में लिप्त व्यक्तियों के बारे में विशेष रूप से जाँच करने के बाद ही प्रमाण-पत्र निर्गत किया जाय और इसका उल्लेख इस कॉलम में अवश्य किया जाय।

8. सामान्य ख्याति
9. **प्रमाण-पत्र :-**

मेरे द्वारा श्री के कार्य और आचरण तथा चरित्र के संबंध में पूरी तथ्यात्मक जानकारी कर ली गई है। इनके विरुद्ध अपराधिक मुकदमों की सूचना भी पुलिस से प्राप्त की गई है। सभी तथ्यों की जानकारी के पश्चात् मैं प्रमाणित करता हूँ कि श्री का कार्य और आचरण तथा चरित्र उत्तम है और इनके लोक निर्माण विभाग में अथवा राज्य सरकार के किसी विभाग में ठेकेदार का कार्य करने पर सामान्यतः आपत्ति प्रतीत नहीं होती है।

दिनांक

हस्ताक्षर,
जिला मजिस्ट्रेट/कलेक्टर
(मुहर सहित)

नोट :

1. जिला मजिस्ट्रेट/कलेक्टर द्वारा यह प्रमाण-पत्र अपने स्वयं के हस्ताक्षर से निर्गत किया जायेगा। उसके स्थान पर किसी अन्य अधिकारी द्वारा प्रमाण-पत्र निर्गत नहीं किया जायेगा।
2. प्रमाण-पत्र देने के पूर्व वह आवश्यकतानुसार वरिष्ठ पुलिस अधीक्षक/पुलिस अधीक्षक/तहसीलदार/एस0डी0एम0/अपर जिलाधिकारी अथवा किसी अन्य अधिकारी से जाँच कराकर रिपोर्ट प्राप्त कर सकते हैं।
3. संबंधित व्यक्ति से स्वघोषणा शपथ-पत्र भी ले सकते हैं।
4. यह प्रमाण-पत्र सामान्यतः दो वर्ष के लिए मान्य होगा। यदि इससे पूर्व कोई अपराधिक घटना होती है अथवा प्रार्थी के विरुद्ध कोई अपराधिक मुकदमा आदि दर्ज होता है या वह किसी संगठित अपराध में या माफिया गतिविधियों में या असामाजिक गतिविधियों में पकड़ा जाता है तो पुलिस विभाग का यह उत्तरदायित्व होगा कि इसकी सूचना वह जिला मजिस्ट्रेट/कलेक्टर तथा संबंधित विभाग के अधिकारियों को देगा और प्रमाण-पत्र तत्काल निरस्त किया जायेगा।
5. इन प्रमाण-पत्रों की प्रविष्टि जिलाधिकारी कार्यालय में तथा वरिष्ठ पुलिस अधीक्षक/पुलिस अधीक्षण कार्यालय में एक अलग रजिस्टर में विधिवत अंकित की जायेगी और निर्गत प्रमाण-पत्र की एक प्रमाणित फोटो प्रति रजिस्टर में अवश्य रखी जायेगी।
6. इस प्रमाण-पत्र के निर्गत करने अथवा निरस्त करने के संबंध में अन्तिम निर्णय संबंधित जिला मजिस्ट्रेट/कलेक्टर का होगा।
7. निर्गत प्रमाण-पत्र की एक कार्यालय प्रति (Office copy) वरिष्ठ पुलिस अधीक्षक/पुलिस अधीक्षक कार्यालय में अवश्य रखी जायेगी और एक अलग रजिस्टर में प्रविष्टि अंकित की जायेगी जिससे रिकार्ड रहे।
8. संबंधित व्यक्ति द्वारा पासपोर्ट साइज का अपना नवीनतम फोटोग्राफ, जो राजपत्रित अधिकारी द्वारा प्रमाणित हो, चरित्र प्रमाण-पत्र के ऊपर निर्धारित स्थान पर चस्पा किया जायेगा।

कार्यालय जिला मजिस्ट्रेट,

हैसियत प्रमाण-पत्र

राजपत्रित अधिकारी
द्वारा प्रमाणित
पासपोर्ट साईज का
नवीनतम फोटोग्राम
चस्पा किया जाय

1. प्रार्थी का नाम (व्यक्ति/फर्म/संस्था का नाम)
2. पिता/पति का नाम श्री
3. निवास स्थान
(अ) पूरा स्थाई पता दूरभाष सहित
- (ब) अस्थाई पता दूरभाष सहित
4. व्यवसाय
5. **सम्पत्ति का विवरण** :- जिला मजिस्ट्रेट/कलेक्टर के द्वारा चल/अचल सम्पत्ति/हैसियत के संबंध में पूरा विवरण निम्न प्रकार से दिया जाय।
 1. **अचल सम्पत्ति** :- जमीन/भूखण्ड/मकान/दुकान/व्यवसायिक प्रतिष्ठान/उद्योग धन्धे आदि का पूरा विवरण। यह सम्पत्ति ठेकेदार के नाम है अथवा किसी अन्य व्यक्ति के नाम से है, इसका स्पष्ट उल्लेख किया जाय। इस संबंध में सक्षम अधिकारी द्वारा निर्गत प्रमाण-पत्र संलग्न किया जाय। सम्पत्ति का मूल्यांकन/बाजार मूल्य तथा सम्पत्ति बैंक अथवा किसी वित्तीय संस्था में मार्गज हो तो उसका विवरण भी दिया जाय।
 2. **चल सम्पत्ति** :- मोटर वाहन/निर्माण कार्यों में प्रयुक्त मशीनों तथा अन्य चल सम्पत्ति का पूरा विवरण दिया जाय। यह सम्पत्ति ठेकेदार के नाम है अथवा किसी अन्य व्यक्ति के नाम से है, इसका स्पष्ट उल्लेख किया जाय। इस संबंध में सक्षम अधिकारी द्वारा निर्गत प्रमाण-पत्र संलग्न किया जाय। सम्पत्ति का मूल्यांकन/बाजार मूल्य कितना है। यह सम्पत्ति बैंक अथवा किसी वित्तीय संस्था में मार्गज हो तो उसका विवरण दिया जाय।
 6. बैंक अथवा वित्तीय संस्था में कोई धनराशि हो तो इसके लिए बैंक का नाम/खाता संख्या एवं उसमें रखी धनराशि का विवरण दिया जाय। इसके लिए बैंक अथवा वित्तीय संस्था द्वारा निर्गत प्रमाण-पत्र संलग्न किया जाय।
 7. हैसियत प्रमाण-पत्र के लिए हैसियत के रूप में यदि बैंक में जमा धनराशि दर्शायी जाती है तो वह धनराशि कम से कम तीन माह पहले से बैंक में जमा होनी चाहिए और कार्य पूरा होने तक बैंक में अवश्य जमा रहनी चाहिए।

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8. प्रार्थी का पैन नम्बर है।

मेरे द्वारा श्री (यहां व्यक्ति/फर्म/संस्था आदि का नाम लिखा जाय) की चल और अचल सम्पत्ति के बारे में तथ्यों की जानकारी कर ली गई है और उसका विवरण उपरोक्तानुसार दिया गया है।

मैं प्रमाणित करता हूँ कि मेरी जानकारी में उपरोक्त सभी तथ्य सही हैं और तथ्यात्मक रिपोर्ट के आधार पर यह प्रमाण-पत्र निर्गत किया जा रहा है।

दिनांक

हस्ताक्षर,
जिला मजिस्ट्रेट/कलेक्टर
(मुहर सहित)

नोट :

1. जिला मजिस्ट्रेट/कलेक्टर द्वारा यह प्रमाण-पत्र अपने स्वयं के हस्ताक्षर से निर्गत किया जायेगा। उसके स्थान पर किसी अन्य अधिकारी द्वारा प्रमाण-पत्र निर्गत नहीं किया जायेगा।
2. प्रमाण-पत्र देने के पूर्व वह आवश्यकतानुसार तहसीलदार/एस0डी0एम0/अपर जिलाधिकारी/बैंक अधिकारी अथवा किसी अन्य अधिकारी से जाँच कराकर रिपोर्ट प्राप्त कर सकते हैं।
3. यह प्रमाण-पत्र सामान्यतः दो वर्ष के लिए मान्य होगा। यदि इससे पूर्व कोई महत्वपूर्ण विक्रय आदि होता है अथवा सम्पत्ति में परिवर्तन होता है या कमी आती है तो संबंधित व्यक्ति का यह उत्तरदायित्व होगा कि इसकी सूचना वह जिला मजिस्ट्रेट/कलेक्टर तथा संबंधित विभाग के अधिकारियों को देगा और प्रमाण-पत्र में संशोधन जारी किया जायेगा।
4. संबंधित व्यक्ति से स्वघोषणा शपथ-पत्र भी ले सकते हैं।
5. इन प्रमाण-पत्रों की प्रविष्टि जिलाधिकारी कार्यालय में एक अलग रजिस्टर में विधिवत अंकित की जायेगी और निर्गत प्रमाण-पत्र की एक प्रमाणित फोटो प्रति रजिस्टर में अवश्य रखी जायेगी।
6. इस प्रमाण-पत्र के निर्गत करने अथवा निरस्त करने के संबंध में अन्तिम निर्णय संबंधित जिला मजिस्ट्रेट/कलेक्टर का होगा।
7. संबंधित व्यक्ति द्वारा पासपोर्ट साइज का अपना नवीनतम फोटोग्राफ, जो राजपत्रित अधिकारी द्वारा प्रमाणित हो, हैसियत प्रमाण-पत्र के ऊपर निर्धारित स्थान पर चस्पा किया जायेगा।

शपथ-पत्र

राजपत्रित अधिकारी
द्वारा प्रमाणित पासपोर्ट
साईज का नवीनतम
फोटोग्राफ चस्पा किया
जाय

मैं पुत्र श्री
निवासी (स्थायी पता)
(अस्थायी पता)
का निवासी हूँ। मैं शपथपूर्वक निम्न घोषण करता हूँ।

1. मैं लोक निर्माण विभाग का ए/बी/सी/डी श्रेणी का पंजीकृत ठेकेदार हूँ/नहीं हूँ (विभाग द्वारा निर्गत श्रेणी संबंधी प्रमाण-पत्र संलग्न किया जाय)। मेरे पास पर्याप्त चल और अचल सम्पत्ति है और व्यवसायिक रूप से मैं लोक निर्माण विभाग के कार्यों को पूरा करने के लिए सक्षम और समर्थ हूँ। मेरे पास आवश्यक मशीनें और उपकरण आदि भी है तथा मुझे इस कार्य का पर्याप्त अनुभव है।
2. लोक निर्माण विभाग द्वारा जो (कार्य का विवरण लिख जाय) कराने की निविदा निर्गत की गई है उसके लिए मैं विभाग द्वारा निर्धारित प्रारूप पर निविदा भर रहा हूँ।
3. मेरे द्वारा दिये जा रहे प्रमाण-पत्र चरित्र प्रमाण-पत्र/हैसियत प्रमाण-पत्र/आयकर प्रमाण-पत्र/व्यापार कर प्रमाण-पत्र/बीड सेक्योरिटी प्रमाण-पत्र/बीड कैपिसिटी प्रमाण-पत्र/जमानत धनराशि आदि का प्रमाण-पत्र तथा अन्य सुसंगत अभिलेख आदि मूलरूप में निविदा पत्र के साथ संलग्न कर दिये गये हैं।
4. मेरा पैन नं० है (आयकर विभाग द्वारा प्रदत्त प्रमाण-पत्र संलग्न किया जाय)।
5. मेरे विरुद्ध अपराधिक मुकदमों का विवरण निम्न प्रकार है। यहाँ पूरा विवरण दिया जाय।
 1. मुकदमा नम्बर
 2. धारार्यें
 3. थाना
 4. जनपद
 5. न्यायालय (जहाँ मुकदमा चल रहा है)
6. मैं लोक निर्माण विभाग अथवा राज्य सरकार के अन्य विभागों द्वारा ब्लैक लिस्टेट ठेकेदार की श्रेणी में नहीं आता हूँ। मैं अपराधिक गतिविधियों, माफिया तथा गैंगेस्टर गतिविधियों और संगठित अपराध करने की गतिविधियों और असामाजिक कार्यों आदि में लिप्त नहीं हूँ। मैं माफिया और अपराधी नहीं हूँ। मेरा चाल-चलन, कार्य तथा आचरण उत्तम है।
7. मेरे विरुद्ध जनपद में तथा प्रदेश में कोई भी मुकदमा दर्ज नहीं है।
8. यदि ठेका प्राप्त करने के पश्चात् मेरे विरुद्ध माफिया गतिविधियों/असामाजिक गतिविधियों एवं संगठित अपराधिक गतिविधियों में लिप्त होने के बारे में कोई शिकायत प्रमाणित पायी जाती है तो सक्षम अधिकारी को यह अधिकार होगा कि वह मेरा ठेका/अनुबन्ध निरस्त कर दे। इस पर मुझे

कोई आपत्ति नहीं होगी। मेरे द्वारा यदि विभाग/राज्य सरकार के विरुद्ध कोई अपराधिक कृत्य किया जाता है अथवा सरकारी धन का गबन किया जाता तो सक्षम अधिकारी को यह अधिकार होगा कि वह मेरे विरुद्ध अपराधिक मुकदमा नियमों के अन्तर्गत दर्ज कराये।

9. मैं अनुबन्ध की शर्तों के अनुसार समय से, पूरी गुणवत्ता के साथ तथा निर्धारित विशिष्टियों के अनुरूप कार्य पूरा करूंगा और विभाग को पूरा सहयोग प्रदान करूंगा।
10. मेरा कार्य एवं आचरण उत्तम है।
11. मैं शपथपूर्वक घोषणा करता हूँ कि मेरा स्थाई पता और अस्थायी पता निम्न प्रकार है :-
 (अ) स्थायी पता (दूरभाष सहित)
 (ब) अस्थायी पता (दूरभाष सहित)
 (यहां पूरा पता दूरभाष सहित एवं पिनकोड सहित लिखा जाय)
12. मैं शपथपूर्वक घोषणा करता हूँ कि मैं उपरोक्त पते पर रहता हूँ तथा विभाग द्वारा प्रदान किये गये कार्य के पूरा होने तक मेरे किसी पते में सामान्यतः कोई परिवर्तन नहीं होगा। यदि अपरिहार्य परिस्थितियों में किसी पते में परिवर्तन होता है तो इसकी सूचना मैं तत्काल अधिशासी अभियन्ता, लोक निर्माण विभाग और जिला मजिस्ट्रेट/कलेक्टर को दूंगा।
13. मैं यह भी घोषणा करता हूँ कि विभाग के जिस कार्य के लिए मेरे द्वारा ठेका लिया जा रहा है उसके सापेक्ष्य चल एवं अचल सम्पत्ति का हैसियत प्रमाण-पत्र जिला मजिस्ट्रेट/कलेक्टर (जनपद का नाम लिखा जाय) द्वारा प्राप्त करके मूलरूप से संलग्न किया जा रहा है। यह भी घोषणा करता हूँ कि इस हैसियत प्रमाण-पत्र का उपयोग अन्य कार्यों के लिए नहीं किया जायेगा।
14. मैं अपनी पूर्ण जानकारी में पूरे होशो-हवाश में, स्वस्थचित्त से, पूरी सत्यनिष्ठा से तथा स्वेच्छा से यह शपथ-पत्र लिखकर दे रहा हूँ। ईश्वर मेरी मदद करें।

दिनांक

शपथी का पूरा हस्ताक्षर

पूरा नाम

पता

.....

- नोट :-**
1. यह स्वघोषणा शपथ-पत्र रू0 100/- (रू0 एक सौ) के पर नोटरी द्वारा साक्ष्यों की उपस्थिति में सत्यापित कराते हुए दिया जायेगा।
 2. असत्य शपथ-पत्र देना एक संगीन और संज्ञेय अपराध है।
 3. संबंधित व्यक्ति द्वारा पासपोर्ट साइज का अपना नवीनतम फोटोग्राफ, जो राजपत्रित अधिकारी द्वारा प्रमाणित हो, शपथ-पत्र के ऊपर निर्धारित स्थान पर चस्पा किया जायेगा।

_____/Najibabad/Bijnor/Rampur/Moradabad

Public Works Department



Uttar Pradesh

MODEL BIDDING DOCUMENT
(FOR WORK COSTING ABOVE RS. 40 LACS)

FINANCIAL BID

S.No. 5

Name of Work: **New Construction at Lalwala Kotdwar road in Km
5 to Murtzapur road via Shankarpur**

CONSTRUCTION DIVISION-2, BIJNOR (HQ-NAJIBABAD)

Section 4.

Conditions of Contract

Part – II Special Conditions of Contract

- 1- ठेकेदार द्वारा बिटुमन की आपूर्ति रिफाइनरी से ही प्राप्त की जायेगी। रिफाइनरी से प्राप्त किये गये बिटुमन का प्रमाण यथा- रिफाइनरी को दिये गये आपूर्ति आदेश, बैंक ड्राफ्ट द्वारा किये गये भुगतान की रसीद ठेकेदार द्वारा जमा करनी होगी।
- 2- बिटुमन आपूर्ति में मूल इन्वायस ठेकेदार द्वारा भुगतान से पूर्व जमा करनी आवश्यक होगी।
- 3- बल्क बिटुमन में प्रत्येक टैंकर की गुणवत्ता की जाँच प्लान्ट साइट पर की जायेगी। ठेकेदार को आवश्यक उपकरणों की व्यवस्था प्लान्ट साइट पर करनी आवश्यक होगी।
- 4- ठेकेदार को विभागीय स्टाफ को प्लान्ट एवं लेईंग साइट पर ले जाने के लिए एक अच्छी हालत की गाड़ी की व्यवस्था करनी होगी।
- 5- ठेकेदार द्वारा वन विभाग को भुगतान की गयी फोरेस्ट ट्रान्जिट फीस की मूल रसीदे कार्यालय में प्रस्तुत करने पर ही ट्रान्जिट फीस का अलग से भुगतान देय होगा।

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Section 5
Specifications

Shall be as per nature of work.

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Section 5 (Cont'd)

Drawings

Note: The design, drawings, standards and guidelines of the Rural Roads Manual (IRC: SP: 20-2002) are to be followed for all-weather rural roads.

List of Drawings :-

1	Key Map	.NIL
2	Road Alignment including cross sections	As per B.O.Q.
3	Pavement Drawings	As per B.O.Q.
4	Surface and sub surface drains with full details	As per B.O.Q.
5	Culverts and minor Bridges	As per standard MOST drawings
6	Drawings for any other Road structure	NIL
7	Road Furniture	NIL

1. Drawings to be followed for actual execution of work should bear the stamp "Good for construction".
2. Any revision of working drawings should be indicated by pre-fixing R1, R2..... etc. after original reference number. Reasons for each revision should be clearly noted in the drawing.
3. Complete set of drawings should be issued along with other tender documents so as to form part of the agreement.
4. Drawings are not available with the bidding documents downloaded from the website and may be obtained from the office of the concerned PIU as indicated in the NIT

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Section 6

Form of Bid

Notes on Form of Bid
The Bidder shall fill in and submit this Bid form with the Bid.

_____ [Date]

To [name of Employer] GOVERNOR OF UTTAR PRADESH represented by S.E., Rampur Circle, Rampur

Address [insert address] _____ Superintending Engineer Rampur Circle P.W.D. Rampur

Description of the Works: **New Construction at Lalwala Kotdwar road in Km 5 to Murtzapur road via Shankarpur.**

1. I/ We offer to execute the works described above and remedy any defects therein in conformity with the Conditions of Contract, specifications, drawings, Bill of Quantities and Addenda for

a) For percentage rate..... percentage below/ percentage above/ at par with the rate entered in the schedule of rates, as referred to in clause 13 of ITB.

2. We undertake to commence the works on receiving the Notice to Proceed with work in accordance with the contract documents.

3. This Bid and your written acceptance of it shall constitute a binding Contract between us. We understand that you are not bound to accept the lowest or any Bid you receive.

We hereby confirm that this Bid complies with the Bid validity and Earnest money required by the bidding documents and specified in the Appendix to ITB.

Authorized Signature: _____

Name and Title of Signatory: _____

Name of Bidder: _____

Authorized Address of communication: _____

Telephone No(s): (Office): _____

Mobile No. : _____

Facsimile (FAX) No.: _____

Electronic Mail Identification (E-Mail ID): _____

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Section 7

Bill of Quantities Preamble

1. The Bill of Quantities shall be read in conjunction with the Instructions to Bidders, Conditions of Contract, Specifications and Drawings.

2.1 For the construction of works, the quantities given in the Bill of Quantities are estimated, and are given to provide a common basis for bidding. The basis of payment will be the actual quantities of work ordered and carried out, as measured by the Contractor and verified by the Engineer and valued at the rates and prices tendered in the Bill of Quantities in the case of item rate tenders.

3. The rates and prices tendered in the priced Bill of Quantities shall, except in so far as it is otherwise provided under the Contract, include all constructional plant, labour, supervision, materials, erection, maintenance, insurance, profit, taxes and duties, together with all general risks, liabilities and obligations set out in the Contract.

5. Arithmetic errors will be corrected by the Employer pursuant to Clause 27 of the Instructions to Bidders.

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Section 8

Letter of Acceptance and Other Forms

OFFICE OF THE SUPERINTENDING ENGINEER,
..... CIRCLE, PWD,
NO..... DATED

LETTER OF ACCEPTANCE

To,

M/s
.....
.....

This is to notify you that on behalf of the Employer, the Superintending Engineer, Circle, PWD, has accepted your Bid dated for execution of the District-..... for the Contract Price of Rs..... (Rs.....only) is hereby accepted by our Agency.

You are hereby requested to furnish Performance Security, in the form detailed in Cl.32 of ITB for an amount of Rs. (Rs.) within 10 days of the receipt of this letter of acceptance valid up to 45 days from the date of expiry of Defects Liability Period (i.e. up to) and sign the contract, failing which action as stated in Cl. 32.3 of ITB will be taken.

Yours faithfully,

Superintending Engineer
..... Circle, PWD,
.....

No. & Dated as above.

Copy to E.E.(P.I.U.) CD-3, (P.P) P.W.D., Lucknow for information & necessary action.

Superintending Engineer
..... Circle, PWD,
.....

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OFFICE OF THE SUPERINTENDING ENGINEER,
..... CIRCLE, PWD,

Issue of Notice to proceed with the work

LETTER NO..... DATED

To,

.....
.....
.....

Dear Sirs:

Pursuant to your furnishing the requisite performance security as stipulated in ITB Clause 32.1 and signing of the contract for the construction offor Distt.; you are hereby instructed to proceed with the execution of the said works in accordance with the contract documents.

Yours faithfully,

Superintending Engineer
..... Circle, PWD,
.....

(c) Standard Form of Agreement

Notes on Standard Form of Agreement
The Agreement should incorporate any corrections or modifications to the Bid resulting from corrections of errors
(Instructions to Bidders, Clause 26).

Standard Form: Agreement
Agreement

This agreement, made the day of of 2005 between Superintending Engineer, circle, P.W.D.

(hereinafter called "the Employer") of the one part, and

.....
.....
.....

[name and address of Contractor] (hereinafter called "the Contractor" of the other part).

Whereas the Employer is desirous that the Contractor execute the Work of District- (hereinafter called "the Works") and the Employer has accepted the Bid by the Contractor for the execution and completion of such Works and the remedying of any defects therein at a cost of Rupees (Rs.....only)

NOW THIS AGREEMENT WITNESSETH as follows:

1. In this Agreement, words and expressions shall have the same meanings as are respectively assigned to them in the Conditions of Contract hereinafter referred to, and they shall be deemed to form and be read and construed as part of this Agreement.
2. In consideration of the payments to be made by the Employer to the Contractor as hereinafter mentioned, the Contractor hereby covenants with the Employer to execute and complete the Works and remedy any defects therein in conformity in all aspects with the provisions of the Contract.
3. The Employer hereby covenants to pay the Contractor in consideration of the execution and completion of the Works and the remedying the defects wherein the Contract Price or such other sum as may become payable under the provisions of the Contract at the times and in the manner prescribed by the Contract.
4. The following documents shall be deemed to form and be read and construed as part of this Agreement, viz:
 - i) Letter of Acceptance;
 - ii) Notice to proceed with the works;
 - iii) Contractor's Bid;
 - iv) Contract Data;
 - v) Special Conditions of contract and General Conditions of Contract;
 - vi) Specifications;
 - vii) Drawings;
 - viii) Bill of Quantities; and
 - ix) Any other document listed in the Contract Data as forming part of the contract.

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In witness whereof the parties thereto have caused this Agreement to be executed the day and year first before written.

The Common Seal of

Superintending Engineer
..... Circle, PWD,
.....

was hereunto affixed in the presence of:
Signed, Sealed and Delivered by the said To,

.....
.....
.....

in the presence of: Executive Engineer

Binding Signature of Employer authorised representative

Superintending Engineer
..... Circle, PWD,
.....

Binding Signature of Contractor

.....
.....
.....

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(d) Form of unconditional Bank guarantee for advance payment
BANK GUARANTEE FOR ADVANCE PAYMENT

To,
Superintending Engineer ,
..... **Circle, P.W.D.**
.....

Gentlemen:

In accordance with the provisions of the General Conditions of contract, clause 45 ("Advance Payment") of the above-mentioned Contract, _____ [*name and address of Contractor*] (hereinafter called "the Contractor") shall deposit with _____ [*name of Employer*] a bank guarantee to guarantee his proper and faithful performance under the said Clause of the Contract in an amount of _____ [*amount of guarantee*]¹ _____ [*in words*].

We, the _____ [bank or financial institution], as instructed by the Contractor, agree unconditionally and irrevocably to guarantee as primary obligator and not as Surety merely, the payment to _____ [*name of Employer*] on his first demand without whatsoever right of objection on our part and without his first claim to the Contractor, in the amount not exceeding _____ [amount of guarantee]¹ _____.

We further agree that no change or addition to or other modification of the terms of the Contract or of Works to be performed thereunder or of any of the Contractor documents which may be release us from any liability under this guarantee, and we hereby waive notice of any such change, addition or modification.

This guarantee shall remain valid and in full effect from the date of the advance payment under the Contract until _____ [*name of Employer*] receives full repayment of the same amount from the Contractor.

Yours truly,

Signature and seal: _____
Name of Bank/Financial Institution: _____
Address: _____
Date: _____

1. An amount shall be inserted by the bank or financial institution representing the amount of the Advance Payment, and denominated in Indian Rupees.

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(e) Form of unconditional Bank guarantee "Performance Bank Guarantee").

PERFORMANCE BANK GUARANTEE

To,

Superintending Engineer ,
..... Circle, P.W.D.
.....

WREREAS _____ [Name and Address of Contractor]
(Hereinafter called "the Contractor") has undertaken, in pursuance of Contract No. _____ dated _____ to
execute _____ [Name of Contract and brief description of Works] herein after called "The Contract"

AND WHEREAS it has been stipulated by you in the said contract that the contractor shall furnish you with a bank guarantee by a
Nationalized Bank for the sum specified therein as security for compliance with his obligations in accordance with the Contract;

AND WHEREAS we have agreed to give the Contractor such a Bank Guarantee;

NOW THEREFORE we hereby affirm that we are the Guarantor and responsible to you on behalf of the Contractor, up to a total of
_____ [amount of guarantee] _____ [in words], such sum being payable in
the types and proportions of currencies in which the Contract price is payable, and we undertake to pay you, upon your first written
demand and without cavil or argument, any sum or sums within the limits of _____ [amount of guarantee] as
aforesaid without your needing to prove or to show grounds or reasons for a demand for the sum specified therein.

We hereby waive the necessity of your demanding the said debt from the Contractor before presenting us with the demand.

We further agree that no change or addition to or other modification of the terms of the Contract or of the Works to be performed
thereunder or of any of the Contract documents which may be made between you and the Contractor shall in anyway release us
from any liability under this guarantee, and we hereby waive notice of any such change, addition or modification.

This Guarantee shall be valid until a date 45 days after the expiry of defect liability period of 5 years after intended completion date.

Signature and seal of the guarantor _____

Name of Bank _____

Address _____

Date _____

नफल, आदेश मा० प्र०- 27-8-22

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आदेश पत्रक



न्यायालय : उपजिलाधिकारी
मण्डल : मुरादाबाद, जनपद : बिजनौर, तहसील : नगीना
वाद संख्या :- 2958/2022
कंप्यूटरीकृत वाद संख्या :- T202213160402958
उ०प्र० सरकार बनाम इन्द्रजीत आदि
अंतर्गत धारा :- 38(1), अधिनियम :- उत्तर प्रदेश राजस्व संहिता - 2006

न्यायालय उपजिलाधिकारी नगीना।

वाद सं०-टी202213160402958 / 22

धारा-38(1) उ०प्र० राजस्व संहिता

मौजा-मुर्तजाबाद

परगना-बढापुर।

उ० प्र० सरकार

बनाम

इन्द्रजीत आदि

निर्णय

प्रस्तुत वाद की कार्यवाही किशनचन्द पुत्र ख्वानी सिंह निवासी मौ० कस्सावान नगर व तहसील बिजनौर व मा० सांसद श्री गिरीशचन्द, लोकसभा नगीना के द्वारा मा० मुख्यमंत्री महोदय को प्रेषित शिकायती प्रार्थना पत्र की जांच आख्या के अनुपालन में अन्तर्गत धारा 38(1) उ०प्र० राजस्व संहिता के आधार पर प्रारम्भ हुई। वाद दर्ज रजिस्टर किया गया। प्रतिवादीगण को नोटिस जारी किया गया। जो वाद तामिल शामिल मिसल है।

मा० सांसद श्री गिरीश चन्द, लोकसभा द्वारा, मा० मुख्यमंत्री महोदय को प्रेषित पत्र के अन्तर्गत, उनके द्वारा तहसील- नगीना के ग्राम- तेलीपाडा, मुर्तजाबाद जहानाबाद, राजपुर कोट आदि ग्रामीण क्षेत्रों के जंगल झाड़ी, नदी-नाले, तालाब व रास्तों आदि की करीब 60,000 बीघा सरकारी भूमि, माफियाओं से मुक्त कराने सम्बन्धी शिकायत दर्ज कराने का समाचार पत्रों में प्रकाशित होने पर एवं एक अन्य शिकायतकर्ता श्री किशनचन्द पुत्र ख्वानी सिंह नि० मौ० कस्सावान, नगर व तहसील- बिजनौर का शिकायती प्रार्थनापत्र प्राप्त होने पर जिलाधिकारी बिजनौर द्वारा उक्त प्रकरण में जांच हेतु आदेश दिनांक- 11 जून, 2020 के अन्तर्गत अपर जिलाधिकारी (वि०/रा०) की अध्यक्षता में पांच सदस्य जांच समिति का गठन कर जांच आख्या उपलब्ध कराने के निर्देश दिये हैं। जांच समिति में उपजिलाधिकारी नगीना, अतिरिक्त मजिस्ट्रेट प्रथम व तहसीलदार नगीना सदस्य हैं। तत्क्रम में जांच समिति द्वारा उक्त प्रकरण से आच्छादित राजस्व ग्रामों में गहन जांच की जा रही है।

समिति द्वारा ग्राम- मुर्तजाबाद के राजस्व अभिलेखों व मूल अभिलेखों का मिलान वर्तमान अभिलेखों से किया गया। अभिलेखीय जांच के उपरान्त यह पाया गया कि ग्राम- मुर्तजाबाद की 1358 फसली की खतौनी में कुल 11 गाटे हैं, जिनमें से 5 गाटे जंगल तथा 06 गाटे नदी के रूप में दर्ज हैं, जिनका कुल क्षेत्रफल 859 बीघा 10 बिस्वा है। जिनका पृथक-पृथक विवरण निम्नवत् है।

क्र०सं०	खसरा संख्या	नौयत	क्र०सं०	खसरा संख्या	नौयत
1	1	जंगल	6	2	नदी
2	3	जंगल	7	4	नदी
3	7	जंगल	8	5	नदी
4	9	जंगल	9	6	नदी
5	11	जंगल	10	8	नदी
			11	10	नदी

कुल गाटे :- 11

कुल क्षेत्रफल :- 859 बीघा 10 बिस्वा

पृष्ठ संख्या :

सत्य प्रतिलिपि
पेशकार
न्यायालय परगनाधिकारी
नगीना



आदेश पत्रक

न्यायालय : उपजिलाधिकारी
मण्डल : मुरादाबाद, जन्पद : बिजनौर, तहसील : नगीना
वाद संख्या :- 2958/2022

कंप्यूटरीकृत वाद संख्या :- T202213160402958

उपरोक्त सरकार बनाम इन्द्रजीत आदि
अन्तर्गत धारा:- 38(1), अधिनियम :- उत्तर प्रदेश राजस्व संहिता - 2006

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ग्राम- मुर्तजाबाद की 1359 फसली की खतौनी में अंकित जंगल के 5 गाटो, जिनका क्षेत्रफल 709 बीघा 11 बिस्वा पर अमलदरामद अंकित है कि "बाहुकम 28.05.52 जंगलात आफिसर साहब ने कुंवर चन्द्र भान सिंह को जंगल के नम्बरान पर कास्त करने की इजाजत दी" हस्ताक्षर मूलचन्द पटवारी। 1359 फसली के नदी के 6 गाटो पर यह आदेश अंकित नहीं है। इसके उपरान्त आगामी खतौनी 1360 फसली का अवलोकन किया गया। 1360 फसली में खतौनी के जिमन-5 व 6 के समस्त गाटाओं पर अमलदरामद अंकित है कि "बाहुकम श्री हाकिम परगना साहब नगीना ता० 29.9.53 आराजी नम्बरी जैल, मौजा- मुर्तजाबाद पर नाम श्री कुंवर चन्द्रभान सिंह पुत्र राजा ऊदराज सिंह जात राजपूत, निवासी हाल बिजनौर का बतौर भूमिधर दर्ज कागजात पटवारी किया जावे" तथा उक्त अमलदरामद के नीचे 1 लगायत 11 उपरोक्त समस्त खसरा नम्बरान अंकित है, जो कि उपरोक्त तालिका के अनुसार जंगल, व नदी के रूप में अभिलिखित थे, जिनका कुल क्षेत्रफल 859 बीघा 10 बिस्वा अंकित है। इस खतौनी के अवलोकन से स्पष्ट है कि 1359 फसली के जिमन-14 और जिमन-15 की भूमियों को 1360 फसली में जिमन-5 और जिमन-6 में दर्ज किया गया, जिससे स्पष्ट है कि 1360 फसली में उ०प्र० जमी०वि० एवं भू०व्य०अधि० का कियान्वयन उक्त ग्राम में किया जा चुका था। इसके उपरान्त आगामी उपलब्ध खतौनी 1362 फसली में प्रश्नगत समस्त 11 गाटाओं के सापेक्ष समस्त भूमि जमन- 1क आसामियान जेरे कास्त भूमिदार मद 1 जिन्होंने दस मुनाह जमा कर दिया हो के अन्तर्गत श्री कुंवर चन्द्रभान सिंह पुत्र राजा ऊदराज सिंह सा० हाल बिजनौर का नाम दर्ज है। इसके उपरान्त से ही यह भूमि विभिन्न व्यक्तियों के द्वारा समय-समय पर कय विक्रय के कारण उक्त गाटा अलग-अलग खातों में वर्तमान खतौनी के अन्तर्गत विभिन्न व्यक्तियों के नाम भूमिधर के रूप में दर्ज है।

सन् फसली- 1359 फसली पर अंकित आदेश "बाहुकम 28.05.52 जंगलात आफिसर साहब ने कुंवर चन्द्र भान सिंह को जंगल के नम्बरान पर कास्त करने की इजाजत दी" के सम्बन्ध में प्रभागीय वन अधिकारी, बिजनौर को पत्र संख्या- 425/एफ०एस०ओ०-2020 दिनांक- 18 अगस्त, 2020 प्रेषित कर इस प्रकार का आदेश सम्बन्धी पत्रावली की आख्या उपलब्ध कराने की अपेक्षा की गयी, तत्क्रम में सम्बन्धित प्रभागीय वन अधिकारी, बिजनौर, वनप्रभाग नजीबाबाद द्वारा अपने कार्यालय पत्रांक- 419/25-14 दिनांक- 18.08.2020 के माध्यम से अवगत कराया गया है कि "उक्त आदेश के सम्बन्ध में कोई भी अभिलेख प्रभागीय कार्यालय में उपलब्ध नहीं है तथा वर्तमान शासनादेशों के अनुसार कोई भी वनाधिकारी वन भूमि के सम्बन्ध में इस तरह का आदेश निर्गत करने के लिये सक्षम नहीं है।"

सन् फसली 1360 फसली की खतौनी पर अंकित आदेश "बाहुकम श्री हाकिम परगना साहब नगीना ता० 29.9.53 आराजी नम्बरी जैल, मौजा- मुर्तजाबाद पर नाम श्री कुंवर चन्द्रभान सिंह पुत्र राजा ऊदराज सिंह जात राजपूत, निवासी हाल बिजनौर का बतौर भूमिधर दर्ज कागजात पटवारी किया जावे" की प्रमाणिकता की जांच के लिये राजस्व अभिलेखागार तहसील- नगीना के अभिलेखों का निरीक्षण किया गया। कुंवर चन्द्रभान सिंह पुत्र राजा ऊदराज सिंह को भूमिधर दर्ज किये जाने सम्बन्धी वाद का उल्लेख, न तो, प्रश्नगत 1359 फसली की खतौनी पर ही अंकित पाया गया तथा न ही इस प्रकार की कोई पत्रावली राजस्व अभिलेखागार, तहसील-नगीना में संचित पायी गयी है। इसके अतिरिक्त उल्लेखनीय है कि तत्समय उ०प्र० जमींदारी विनाश एवं भूमि व्यवस्था अधिनियम के अन्तर्गत ग्राम-मुर्तजाबाद की सन् फसली 1360 की खतौनी तैयार की गयी। जंगल, नदी, की भूमि सार्वजनिक प्रयोजन हेतु सुरक्षित श्रेणी की भूमि है, इन पर नियमानुसार भौमिक अधिकार प्रदान नहीं किये जा सकते हैं। उपरोक्त

सत्य प्रतिलिपि
पेशकार
न्यायालय परगनाधिकारी
नगीना

पृष्ठ संख्या :



आदेश पत्रक

न्यायालय : उपजिलाधिकारी
मण्डल : मुरादाबाद, जूनपद : बिजनौर, तहसील : नगीना
वाद संख्या :- 2958/2022
कंप्यूटरीकृत वाद संख्या :- T202213160402958
उपरोक्त सरकार बनाम इन्द्रजीत आदि
अंतर्गत धारा:- 38(1), अधिनियम :- उत्तर प्रदेश राजस्व संहिता - 2006

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स्पष्ट है कि हाकिम परगना साहब नगीना द्वारा इस प्रकार का कोई प्रशासनिक आदेश पारित भी किया गया है, तो उसे विधिक नहीं माना जा सकता। यह आदेश प्रथम दृष्टया संदेहास्पद पाया गया है।

यहां यह भी उल्लेखनीय है कि ग्राम- मुर्तजाबाद के प्रकरण में दो आदेश "बाहुकम 28.05.52 जंगलात आफिसर साहब ने कुंवर चन्द्र भान सिंह को जंगल के नम्बरान पर काश्त करने की इजाजत दी" तथा "बाहुकम श्री हाकिम परगना साहब नगीना ता 29.9.53 आराजी नम्बरी जैल, मौजा- मुर्तजाबाद पर नाम श्री कुंवर चन्द्रभान सिंह पुत्र राजा ऊदरराज सिंह जात राजपूत, निवासी हाल बिजनौर का बतौर भूमिधार दर्ज कागजात पटवारी किया जावे" की विधिमान्यता का प्रश्न अन्तर्निहित है।

ग्राम मुर्तजाबाद की खतौनी सन फसली 1358 के अनुसार

भाग अब्बल

नाम मालिकान

कुंवर चन्द्र भान सिंह साहब खेवट नम्बर 1

जमन 1 सीर मालीकान लगायत जमन 13-इलाके, जाती-नदारद

जमन 14 आराजी काबिल जराअत

1-प्रती जदीद, नदारद

2-प्रती कदीम नदारद

3-जंगल हस्बा कानून जंगलात

4-इमारती लकडी जंगल नदारद

5-दिगर दरख्तान झाडी वगैरह- नीचे दर्ज है।

6-दिगर बंजर काबिल जरायत- नदारद।

के अन्तर्गत गाटा संख्या 1,3,7,9,11, कुल 5 गाटा रकबा 709 बीघा 10 बिस्वा खाता संख्या 1 के अन्तर्गत जंगल दर्ज अभिलेख है।

358 फसली की खतौनी ग्राम मुर्तजाबाद में जमन 15 के अन्तर्गत 1-आराजी जिस पर पानी है नदी गाटा संख्या 2,4,5,6,8,10 कुल मीजान 6 कुल रकबा 149 बीघा 19 बिस्वा दर्ज अभिलेख है तथा खतौनी में कुल मीजान कुल देह 11 कुल रकबा 859 बीघा 10 बिस्वा दर्ज अभिलेख है तथा हस्ताक्षर मूलचन्द पटवारी अंकित है।

ग्राम मुर्तजाबाद की खतौनी सन फसली 1359 के अनुसार भाग अब्बल 1 नाम मालिकान कुंवर चन्द्रभान सिंह खेवट नम्बर 01 अंकन सहित 1358 फसली में वर्णित जमन 1 से 15 तक के अनुसार अंकन है। पूर्व की भाँति जमन 14 के अन्तर्गत जंगल के 6 गाटे तथा जमन 15 के अन्तर्गत नदी के 6 गाटे दर्ज है। जंगलझाडीदार के खाता संख्या 1 के सम्मुख विवरण कॉलम संख्या 9,10,11 में आदेश अंकित है कि "बाहुकम 28.05.52 जंगलात आफिसर साहब ने कुंवर चन्द्र भान सिंह को जंगल के नम्बरान पर काश्त करने की इजाजत दी" हस्ताक्षर मूलचन्द पटवारी अंकित है तथा नदी के खाता संख्या 2 के सापेक्ष कोई आदेश अभिलिखित नहीं है। आगामी खतौनी 1360 फसली में जमन 5 के अन्तर्गत जंगलझाडीदार के 5 गाटा रकबा 709 बीघा 11 बिस्वा दर्ज है तथा आदेश अंकित है कि "बाहुकम श्री हाकिम परगना साहब नगीना ता 29.9.53 आराजी नम्बरी जैल, मौजा-

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आदेश पत्रक

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मुरादाबाद पर नाम श्री कुंवर चन्द्रभान सिंह पुत्र राजा ऊदराज सिंह जात राजपूत, निवासी हाल बिजनौर का बतौर भूमिधार
 दर्ज कागजात पटवारी किया जावे

इसी 1360फसली की खतौनी के अन्तर्गत जिमन-6 मद 1 के अन्तर्गत खाता संख्या 2 नदी अंकित है जिसमें गाटा संख्या 24,5,6,8,10 कुल गाटा 6 तथा कुल रकबा 149 बीघा 19 बिस्वा दर्ज अभिलेख है।

यहाँ निम्न बिन्दुओं पर समिति ने मुख्य रूप से विचार किया कि -

- (1) क्या लेखपाल किसी जंगलात आफिसर का कथित आदेश 1359 फसली के विशेष विवरण के कॉलम में प्रशासनिक आधार पर दर्ज कर सकता है।
- (2) जंगल झाड़ी भूमि पर क्या जंगलात आफिसर का अधिकार विधिक रूप से है कि वह जंगल झाड़ी के स्थान पर किसी व्यक्ति को काश्त करने की इजाजत दे सकते हैं।
- (3) 1359 फसली वर्ष की खतौनी में दर्ज आदेश की प्रकृति क्या है। समिति इस आदेश को क्या मानती है मानने का क्या आधार है

बिन्दु संख्या 1-

परीक्षण उपरान्त पाया गया कि 1359फ0 तक के अभिलेखों से स्पष्ट है कि श्रेणी 14 की जंगल झाड़ी अंकित भूमि पर जंगल झाड़ीदार ही अंकित है कि यानी इस समय तक किसी भी व्यक्ति ने इस भूमि की जुताई बुआई काश्त करके नहीं की थी। इसकी पुष्टि 1360 फ0 की खतौनी पर उपलब्ध फार्म प-15 पर (लेण्ड रिकार्ड मैनुअल के परिच्छेद 66 के अनुसार) तत्कालीन पटवारी समद खों द्वारा तैयार कर रखा गया से होती है। उसके द्वारा तैयार प-15 में ग्राम की जोत भूमिकर एवं लगान का ब्यौरा है। इससे स्पष्ट कि 1360फ0 में ग्राम में काश्त से सम्बंधित सभी एक से पैंतीस तक के कॉलम नदारद है। यानी 1359फ0 में श्रेणी 14 की जंगल झाड़ी भूमि पर जंगल झाड़ी मौके पर थी। किसी भी काश्तकार का काश्त भूमि पर वैद्य या अवैद्य काश्तकारी नहीं थी। उ0प्र0 भूराजस्व अधिनियम 1901 की धारा 33(3) में स्पष्ट रूप से प्राविधानित किया जा चुका था कि वार्षिक रजिस्टर (खतौनी) में कोई भी अंकन परिवर्तन या संव्यवहार बिना कलेक्टर के आदेश के अभिलिखित नहीं किया जायेगा।

उक्त के सम्बन्ध में वन विभाग से आस्था दिनांक 18.08.2020 मंगायी गयी उससे भी स्पष्ट है कि जंगलात आफिसर को कोई ऐसे अधिकार प्राप्त नहीं है। क्षेत्रीय लेखपाल को किसी भी विधि व्यवस्था में उक्त प्रकार के प्रशासनिक आदेश को खतौनी (लोक अभिलेखों) में अंकित करने का कोई अधिकार नहीं है। जैसा कि उ0प्र0भू0राजस्व अधिनियम 1901 की धारा 27 स्पष्ट करती है कि खतौनी व लोक अभिलेख एवं राज्य सरकार की सम्पत्ति स्वरूप है। इस पर बगैर नियमों की व्यवस्था के लेखपाल का अंकित प्रशासनिक प्रकृति का अमलदरामद एवं जंगल विभाग के अधिकारी का आदेश अवैद्य एवं फर्जी प्रकृति का समिति जाँच में पाती है। कोई भी अधिकारी लेखपाल को बगैर सक्षम न्यायालय या अधिकारी के आदेश का अंकन उक्त तत्कालीन प्रचलित विधि व्यवस्था में नहीं दिया गया था। उक्त विवेचना के आधार पर स्पष्ट है कि लेखपाल अथवा वन विभाग के जंगलात आफिसर को ऐसा आदेश अंकन/पारित करने का अधिकार नहीं रहा है।

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**आदेश पत्रक**

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बिन्दु संख्या 2-

परीक्षण उपरान्त पाया गया कि 1359 फसली खतौनी में दर्ज ज़िम्न 14 की जंगल झाड़ी के स्वत्व की भूमि पर जंगलात आफिसर को किसी न्यायालय या अधिकारी ने कोई अधिकार हक हित मालिकाना या अन्यथा के रूप में नहीं दिया था जिससे वह ज़िम्न-14 की जंगल झाड़ी भूमि को काश्त करने के लिये अनुमति प्रदान कर सके। किसी भी विधि व्यवस्था में नहीं है कि अवैधानिक आदेश को लेखपाल राजस्व अभिलेख में खतौनी में काश्त करने के लिये दर्ज करे। उक्त के कारण समिति का मन्तव्य है कि 1359 फसली की उक्त भूमि पर अंकित आदेश कूटरचित, अवैधानिक, अनियमित एवं फर्जी प्रकृति का है। इस कूटरचित आदेश के बाद भी मौके पर काश्त किसी ने नहीं की जैसा कि 1360 फसली खतौनी में रक्षित प्रपत्र प-15 से स्पष्ट है। तत्कालीन लेखपाल द्वारा अंकित इस आदेश का ज़िम्न-14 की जंगल झाड़ी की भूमि की प्रकृति पर कोई प्रभाव नहीं पड़ा जैसा कि जोत विवरण प्रपत्र पर 1360 फ० प-15 में जोत नदारद अंकन से स्पष्ट है। सार्वजनिक या सरकारी किसी भी प्रकार की भूमि पर जंगलात आफिसर को कोई अधिकार नहीं है कि वह काश्त करने के लिये व्यक्ति विशेष को दे सके। समिति का मानना है कि यह एक कूट रचित अधिकार विहीन, फर्जी प्रकृति का शून्य आदेश है।

बिन्दु संख्या 3-

परीक्षण उपरान्त समिति द्वारा पाया गया कि 1359 फसली की खतौनी में ज़िम्न 14 की जंगल झाड़ीदार नाम से दर्ज भूमि के विशेष विवरण में तत्कालीन लेखपाल द्वारा जंगलात आफिसर के काश्त करने से सम्बंधित व्यक्ति विशेष के नाम का आदेश कूटरचित एवं फर्जी निम्न कारणों से है उ०प्र० भू राजस्व अधिनियम 1901 की धारा 4 (8) एवं 4 (9) में दी गयी परिभाषा के क्रम में जंगलात आफिसर न तो न्यायालय है और नहीं राजस्व अधिकारी है। जंगलात आफिसर का अगर कोई आदेश हो तो उससे खतौनी में स्वत्व परिवर्तन के तौर पर अंकित नहीं किया जा सकता है। उ०प्र० भू राजस्व अधिनियम 1901 की धारा 32 के तहत निर्मित अधिकार अभिलेख खतौनी में ज़िम्न-14 से जंगल झाड़ीदार के नाम से एवं ज़िम्न-15 में नदी के नाम से ही अधिकार अभिलेख बना है। इस ग्राम की भूमि पर ऐसा एक भी काश्तकार नहीं था जो खेती करता हो या अन्यथा भूमि पर कायिज हो। उ०प्र० भू राजस्व अधिनियम 1901 की धारा 33 में स्पष्ट लिखा है कि कलैक्टर अधिकार अभिलेख को अनुरक्षण परिवर्तन या अन्य संव्यवहार कर सकता है जंगलात के अधिकारी ऐसे को अधिकार नहीं दिये गये हैं। लेखपाल द्वारा अंकित काश्त करने के आदेश के बाद 1360 फ० की खतौनी में उपलब्ध प्रपत्र-15 से स्पष्ट है कि कोई काश्त नहीं हुयी जैसा कि प्रपत्र 15 में काश्त नदारद अंकित है।

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जंगलात अधिकारी की हैसियत ज़िम्न-14 जंगल झाड़ीदार की भूमि का भू स्वामी स्थायी या अस्थायी पट्टेदार ठकेदार या अन्य किसी भी प्रकार के तत्कालीन काश्तकारी अधिकार देने की भी नहीं थी। उ०प्र० काश्तकारी अधिनियम 1939 में दी गयी व्यवस्था के तहत इन्हे सार्वजनिक, उपयोगिता की भूमि को किसी भी व्यक्ति विशेष को कोई अधिकार प्राप्त नहीं था। यह ग्राम की भूमि पर किसी भी प्रकार कोई अधिकार नहीं रखते थे।

उपरोक्त से स्पष्ट है कि उक्त अंकित आदेश कृत्रिम, जाली, असत्य, अधिकार विहीन एवं कूट रचित है। समिति अपने विश्लेषण में पूर्णतः निसन्देह फर्जी पाकर शून्य मानती है। जैसा कि सक्षम न्यायालय के द्वारा आदेशों में की अक्धारित किया गया है कि खतौनी में किये गये इन्द्रराजो को विधि संगत होना चाहिये यदि इन्द्रराज लेखपाल द्वारा गलत किया गया या जालसाजी की गयी है या आदेश विधि संगत नहीं है कि ऐसा इन्द्रराज विश्वसनीय नहीं हो सकता है। तिलकधारी बनाम

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वाद संख्या :- 2958/2022
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समजी ने 1960 एवं ए0जे0 103 श्रीमति सोनवती बनाम श्री राम, ए0आई0आर0 1968 एस0सी0 100, विश्वविजय बनाम फखरूल हसन, ए0आई0आर0 1976 एस0सी0 1485) उक्त के अतिरिक्त ग्राम स्तर पर उ0प्र0 जमींदारी विनाश भूमि व्यवस्था अधिनियम 1950 के तहत राजस्व अभिलेखों का निर्माण किस फसली वर्ष से प्रारम्भ हुआ एवं नियमानुसार कृषकों और राज्य के बीच स्थित मध्यवर्तियों के अधिकार आगम और स्वत्व निर्धारित कर खतौनी में निर्माण के समय उनकी स्थिति क्या रही इसका उल्लेख जॉच रिपोर्ट में करना समीचीन है। वर्ष 1358 एवं 1359 फसली की खतोनियों के अवलोकन से स्पष्ट है कि यह खतोनिया उ0प्र0 भू0लेख नियमावली के अध्याय 8 के नियम 121 के प्रपत्र प-11 के पैरा 124 के क्रम में बनी है जो कि निम्न प्रारूप पर है-

क्र0सं0	किसान का नाम उसके पिता का नाम और उसका निवास स्थान	खेती करने की अवधि	खसरे की संख्या	क्षेत्रफल बन्दोबस्ती बीघों में या एकड़ में	लगान			विशेष विवरण
					नकदी	जिन्सी का मूल्य	लगान नकद	
1	2	3	4	5	6	7	8	
उन क्षेत्रों के लिये जिनमें 1950 ई0 का उ0प्र0 जमींदारी विनाश एवं भूमि व्यवस्था अधिनियम लागू नहीं है								

कथा 1360, 1361 एवं 1362 फसली वर्षों की खतोनियों के अवलोकन से स्पष्ट है कि यह खतोनिया उ0प्र0 भू0लेख नियमावली अध्याय 8 के नियम 1क 121 में प्रपत्र-11 के प्रारूप पर पैरा 124 के क्रम में बनी है जो निम्न है-

खतौनी सं0	खातेदार का नाम पिता का नाम और निवास स्थान	भौमिक अधिकार प्रारम्भ होने का वर्ष	खाते के प्रत्येक गाटे की खसरा संख्या	प्रत्येक गाटे का क्षेत्रफल बंदोबस्ती बीघों या एकड़ में	खातेदार द्वारा देय मालगुजारी या लगान	परिवर्तन सम्बन्धी आज्ञाये यदि कोई हो उनकी संख्या तथा दिनांक और आज्ञा देने वाले अधिकारी का नाम	आज्ञा का सारांश जो रजिस्ट्रार कानूनगो या पंचायती अदालत द्वारा साक्षीकृत है	टिप्पणी

इस प्रपत्र पर खतौनी के उन क्षेत्रों के लिये बनी थी जिनमें 1950 ई0 में उ0प्र0 जमींदारी विनाश और भूमिव्यवस्था अधिनियम लागू था। ग्राम में 1359 फ0 में उ0प्र0 जमींदारी विनाश और भूमि व्यवस्था अधिनियम लागू नहीं था खतोनिया उ0प्र0 भूलेख नियमावली के पैरा 124 में दी गयी खेवट खाते के अंतर्गत भूमियों के क्रम में दी गयी व्यवस्था के तहत जिनमें 1 से लेकर 15 तक बनी है खतौनी के भाग अब्दल 1 नाम मालिकान कुंवर चन्द्रभान सिंह साहब खेवट नम्बर (1) के साथ जिनमें (1) सीर

पृष्ठ संख्या :

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आदेश पत्रक

न्यायालय : उपजिलाधिकारी
मण्डल : मुरादाबाद, जूनपद : बिजनौर, तहसील : नगीना
वाद संख्या :- 2958/2022

कंप्यूटरीकृत वाद संख्या :- T202213160402958

उ०प्र०सरकार बनाम इन्द्रजीत आदि
अंतर्गत धारा:- 38(1), अधिनियम :- उत्तर प्रदेश राजस्व संहिता - 2006



मालिकान लगायत जिमन 13 तक की जोत नदारद अंकित है। लेखपाल तत्कालीन द्वारा खतौनी पर अंकित रक्षित प्रपत्र प-15 पर भी जो नदारद अंकित है तथा जिमन-14 आराजी काबिल जिरायत में जंगल झाड़ीदार और जिमन-15 में नदी अंकित है। जुलाई 1952 से जून 1953 तक यानी 1360फ० खतौनी के अवलोकन से स्पष्ट है कि इसका निर्माण उ०प्र० भू०लेख नियमावली के पैरा क-124 के तहत निर्मित है ग्राम की भूमि व्यवस्था को श्रेणीगत कर नियमानुसार ग्राम की भूमियों को जिमन 1 से 6 तक अंकित किया गया है ताकि खतौनी का प्रारूप नियम/पैरा क-121 में परिभाषित पक-11 के तहत है। उपरोक्त विश्लेषण एवं अभिलेखों से स्पष्ट है कि ग्राम में उ०प्र० जमींदारी विनाश और भू०व्यवस्था अधिनियम 1950 लागू हो चुका था। 1360फ० (जुलाई 1952-जून 1953 तक) की खतौनी का निर्माण निहित होने के दिनांक 01 जुलाई 1952 से नये प्रारूप प्रपत्र पक -11 पर प-11 के स्थान पर हुआ था। समिति अपनी जाँच से यह पाती है एवं मानती है कि 1360फ० के प्रारम्भ एक जुलाई 1952 से ही ग्राम में जमींदारी विनाश अधिनियम लागू हो चुका था। दिनांक 01 जुलाई 1952 से ही सभी आस्थान राज्य में निहित हो गये थे। उपलब्ध ग्राम के राजस्व अभिलेखों के अवलोकन से स्पष्ट है कि खतौनी में जिमनवार अंकन निम्नवत है- 1360 फसली खतौनी के पहले पेज पर ग्राम का नाम मुर्तजाबाद परगना बढापुर तहसील नगीनाजिला बिजनौर फार्म 1 साल 1360 फसली के लिये लिया गया हस्ताक्षर अ० समद लेखपाल अंकित है। फार्म प-क11 की पेशानी यानि उ०प्र० ज०वि० और भू०व्य० अधि०लागू क्षेत्र हेतु निर्मित प्रथम खतौनी के तहत अंकन कर तैयार की गयी है। इस खतौनी में जिमन लगायत नम्बर 4 नदारद अंकित है। स्पष्ट है कि ग्राम में किसी प्रकार का कोई काश्तकार खतौनी निर्माण के समय नहीं था तथा 1360फसली के प्रारम्भ में काश्त की कोई भूमि नहीं थी। फसली 1360 में जिमन-5 के मद नम्बर 3 व 2 में झाड़ियों का जंगल काबिल जरात जंगलझाड़ीदार के नाम कुल 5 गाटो में रकबा 709 बीघा 11 बिस्वा भूमि अंकित है तथा जिमन-6 मद 1 में नदी के नाम 6 गाटे क्षेत्रफल 149 बीघा 19 बिस्वा भूमि दर्ज है। यह भूमिया जमींदारी विनाश के पूर्व 1359फ० की खतौनी में प्रपत्र-11 पर जिमन-14 व 15 में दर्ज थी। उ०प्र०ज०वि०भू०व्यवस्था अधिनियम की धारा 5 (5क) कि यह क्षेत्र धारा 1(2,3) से आच्छादित नहीं था। यहाँ निहित उपरोक्त प्रपत्रों के अंकन से अभिलेखीय प्रमाणक यह सिद्ध करते हैं कि उ०प्र०जमींदारी विनाश एवं भूमि व्यवस्था अधिनियम क्षेत्र में समय से लागू हुआ। मध्यवर्तियों के स्वत्व का अर्जन नियमानुसार हुआ और ग्राम में आबादी न होने के कारण काश्त किसी प्रकार की न होने कारण उ०प्र० जमींदारी विनाश एवं भूमि व्यवस्था अधिनियम की धारा 9,10,11,12,13,14,15,16,17,18, 19,20,21,के प्राविधान ग्राम की भूमि पर लागू नहीं हुए तत्कालीन लेखपाल ने 1360फसली की खतौनी नियत प्रारूप पर जो उ०प्र०ज० व्यवस्था लागू शुदा क्षेत्रों के लिये बनाने पर था और जिमन-14 जंगलझाड़ीदार अंकन के कुल 5 गाटे क्षेत्रफल 709 बीघा 11 बिस्वा को अधिनियम की धारा 117 के प्राविधान के तहत ग्राम के गैर आबाद क्षेत्र की यह भूमि जो किसी खातेदार के खाते में दर्ज नहीं थी बल्कि जंगलझाड़ीदार के रूप में दर्ज थी। खतौनी 1360फ० में जिमन-5 में अंकन इसी प्रकार 1359फसली की जिमन-15 में दर्ज नदी के रूप में 6 गाटे क्षेत्रफल 149 बीघा 19 बिस्वा थी को 1360फ० को नियमानुसार जिमन-6 में दर्ज किया गया। 01जुलाई 1952 से 30 जून 1953 तक की निर्मित उ०प्र०जमींदारी विनाश भूमि व्यवस्था अधिनियम की पहली खतौनी में ग्राम मुर्तजाबाद की कुल 859 बीघा 10 बिस्वा भूमि ग्राम सभा सम्पत्ति के तौर पर श्रेणी 5.6 में जंगलझाड़ीदार व नदी के रूप में दर्ज हुई। राजस्व अभिलेखों 1360फ० खतौनी के अवलोकन से स्पष्ट है कि 1360फसली जून 1951 से 1952 तक की परिवर्तन सम्बन्धी आज्ञाओं के स्तम्भों में किसी प्रकार की कोई प्रविष्टि नहीं है वर्तमान में राजस्व अभिलेखागार में रक्षित ग्राम के अभिलेखों में 1361 फसली की खतौनी उपलब्ध नहीं है। 1360फसली 1 जुलाई 1952 से 30 जून 1953 तक में एक प्रविष्टि 1361फसली (1जुलाई से जून 1954) की निम्न प्रकार पायी गयी। बाहुकम श्री हाकिम

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आदेश पत्रक

न्यायालय : उपजिलाधिकारी
मण्डल : मुरादाबाद, ज़नपद : बिजनौर, तहसील : नगीना
वाद संख्या :- 2958/2022

कंप्यूटरीकृत वाद संख्या :- T202213160402958

उपरोक्त सरकार बनाम इन्द्रजीत आदि

अंतर्गत धारा:- 38(1), अधिनियम :- उत्तर प्रदेश राजस्व संहिता - 2006

परगना साहब नगीना तारीख 29.9.1953 आराजी नम्बरी जैल मौजा मुर्तजाबादपर श्री कुंवर चन्द्रमान सिंह पुत्र राजा उदेराज सिंह जात राजपूत निवासी हाल बिजनौर का बतौर भूमिधर दर्ज कागजात पटवारी किया जावे। इस अमलदरादमद के नीचे गाटा संख्या 1 लेकर 11 तक के सभी नम्बरान अंकित है तथा कुल रकबा 859 बीघा 10 बिस्वा अभिलिखित है। उपरोक्त प्रविष्टियों में से स्पष्ट है कि उपरोक्त खतौनी 1360 फसली एवं 1361 फसली के लिये मान्य थी क्योंकि उपरोक्त दोनों प्रविष्टियां 1361 फ0 वर्ष की है और 1360 फसली की खतौनी में दर्ज है। 1361 फसली की उपरोक्त प्रविष्टिया 1360 फसली की खतौनी में की गयी इसकी पूर्ण सम्भावना है कि 1360 फसली की निर्मित खतौनी ही 1361 फसली में मान्य थी। वर्ष 1360 फसली में अंकित दिनांक 29.9.1953 की प्रविष्टियों की जाँच समिति निम्न कारणों से फर्जी काल्पनिक जाली एवं असत्य पाती है।

1-दिनांक 29.9.1953 की प्रविष्टि खतौनी पर पटवारी ने कब अंकित की है यह अंकन न होना ।

2-जब से खतौनी का निर्माण हुआ तब से 1360फ0 यानी 30.6.1953 तक राजस्व अभिलेखों में ग्राम की कुल 859 बीघा 10 बिस्वा भूमि सदैव जंगल, नदी के रूप में दर्ज रहना।

3-उपरोक्त सम्पूर्ण भूमि पर 1360 फसली तक कभी भी जोत काश्त या किसी प्रकार के भी काश्तकारों का ना पाया जाना।

4-1359 फसली तक नाम मालिकान में कुंवर चन्द्रमान सिंह खेवट नम्बर 01 जिमन 1 सीर मालिकान लगायत जिमन 13 इलाके जोत नदारद अंकित है कि यानि किसी भी प्रकार की कोई जोत नहीं थी केवल जिमन 14 एवं 15 में जंगल एव नदी के रूप में दर्ज 859 बीघा 10 बिस्वा सार्वजनिक उपभोग की भूमि थी। स्पष्ट है कि तत्कालीन प्रचलित चौदह प्रकार की जोतदारी व्यवस्था ग्राम में नहीं थी जमींदारी विनाश अधिनियम के लागू होने के बाद चौदह प्रकार की जोतदारी व्यवस्था चार प्रकार की जोत व्यवस्था 1360फ0 की निर्मित पहली खतौनी में नदारद अंकित है। 1360 फसली की खतौनी में जिमन 5 में जंगल झाड़ीदार एवं जिमन 6 में नदी के रूप में भूमि नियमानुसार दर्ज हुई। 1360 फ0 एक जुलाई 1952 से 30 जून 1953 तक की समाप्ति तक 859 बीघा 10 बिस्वा उक्त भूमि श्रेणी 5 एवं 6 में जंगल झाड़ी व नदी के नाम दर्ज है। दिनांक 29.9.1953 यानी 1361 फसली वर्ष का कथित आदेश 1360 फ0 के विशेष विवरण में दर्ज है जिससे समस्त 859 बीघा 10 बिस्वा बीघा भूमि एक व्यक्ति कुंवरचन्द्रमान सिंह पुत्र पुत्र उदेराज सिंह जात राजपूत निवासी हाल बिजनौर के नाम अंकित कर दी गयी । जमींदार को बगैर काश्त की भूमि पर उ0प्र0 ज0वि0 एवं भूमि व्यवस्था अधिनियम की धारा 117 एवं 132 से आच्छादित भूमि पर भूमिधर के रूप में अंकित अनियमित एवं अवैधानिक रूप से किया गया ।

5-उ0प्र0ज0वि0 एवं भूमि व्यवस्था अधिनियम की धारा 6 (8) में जंगल की स्थिति स्पष्ट कर लिखा है कि वह विस्तृत भू भाग जो मुख्य रूप से वृक्षों एवं झाड़ियों से आच्छादित हो वह एवं धारा 6(10) सभी जल प्रणालिया यानि नदी आदि तथा सार्वजनिक शास्तों की भूमिवा पहले राज्य सरकार में निहित हुई एवं राज्य सरकार ने अधिनियम की धारा 117 के अधीन ग्राम समा में निहित कर दिया।

6-ग्राम की समस्त भूमि यानी जंगलझाड़ीदार एवं नदी से सम्बंधित कुल 859 बीघा 10 बिस्वा भूमि ग्राम समा की सार्वजनिक उपयोगिता की भूमियों के रूप में थीं उ0प्र0 ज0वि0 एवं भूमि व्यवस्था अधिनियम की धारा 132 से आच्छादित होने के कारण इन भूमिया पर भूमिधर अधिकार उत्पन्न नहीं होते हैं। 9-धारा 195 से 198 तक की दी गयी व्यवस्था के अन्तर्गत उक्त भूमि न काश्त के लिये उठायी जा सकती थी और न ही उसका आवंटन किया जा सकता था। सार्वजनिक प्रयोजन की भूमि जो ग्राम समाज सतत दर्ज चली आ रही भूमि का आवंटन का अधिकार भी परगनाधिकारी को नहीं था।

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उ०प्र० सरकार बनाम इन्द्रजीत आदि
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- 10- धारा 196 में दी गयी व्यवस्था के तहत भी यह मध्यवर्ती के सीरदार के रूप में उठायी भी नहीं जा सकती थी।
- 11- परगनाधिकारी को मध्यवर्ती ग्राम सभा का मालिकान हक को आवंटन की विधा में 859 बीघा 10 बिस्वा भूमि पर जंगल नदी की सतत दर्ज चली आ रही भूमि पर ज०वि० एवं भूमि व्यवस्था अधिनियम में नहीं दिया गया है।
- 12- 1360 फ० वर्ष तक सतत रूप से जंगल झाडीदार नदी के रूप दर्ज भूमि जिस पर कभी भी कोई काश्तकार मालिकान या व्यक्ति किसी रूप में काबिज नहीं रहा कभी भी मालिकाना अंकित होने के नाते जब कि मालिकान के सभी अधिकार आगम जमींदारी समाप्ति पर सरकार में निहित हो गये।
- 13- ग्राम की सम्पूर्ण भूमि जिनमें 14 जिनमें 15 थी बाद में 1360 फ० में जिनमें-5 एवं जिनमें 6 में परिवर्तित हुई ग्राम की भूमियों पर कोई लगान की देयता नहीं थी। जोत या काश्त के रूप में भूमि पर जमींदार का कभी वैद्य एवं अवैद्य कब्जा नहीं था। ग्राम की सम्पूर्ण भूमि पर जमींदार का कब्जा कभी न होने के कारण ज०वि० एवं भूमि व्यवस्था अधिनियम की धारा 129 (ख) से भी अछादित आदेश नहीं है। इस अमलदरामद में वाद संख्या का भी उल्लेख नहीं है।
- 14- मूलतः 1360 फसली की खतौनी में जमींदारी विनाश एवं भूमि व्यवस्था अधिनियम के लागू होने तथा नियत प्रपत्र पक-11 पर खतौनी निर्माण के एक वर्ष तीन माह बाद दिनांक 29.9.1953 को 1361 फसली वर्ष का आदेश 1360 फसली की खतौनी में अंकित किया गया। इस प्रकार उक्त अंकन जमींदारी विनाश के बाद का है। उ०प्र० जमींदारी विनाश एवं भूमि व्यवस्था अधिनियम की धारा 130 में भूमिधर थी वैधानिक स्थिति का उल्लेख किया गया है-
- क- ऐसे व्यक्ति जो आस्थानों के हस्तगत किये जाने के फलस्वरूप धारा 18 के अधीन भूमिधर हुए।
- ख- ऐसे व्यक्ति जो उ०प्र० जमींदारी विनाश भूमि व्यवस्था अधिनियम के निर्देशों के अधीन या अनुसार भूमिधरी अधिकार प्राप्त कर ले। धारा 18 के अधीन कोई भी व्यक्ति भूमिधर नहीं बना। स्वतः भूमिधर काश्तकारों एवं अन्य काश्तकारों की स्थिति जिनमें 1 लगायत 4 नदारद 1360 फ० में स्पष्ट लिखी है। अधिनियम की किसी भी धारा में यह अंकन नहीं है कि जो भूमि जिनमें 14 जंगल जिनमें 15 नदी की जमींदारी विनाश के पूर्व सदैव दर्ज रही हो और उसको सही मानकर जमींदारी विनाश के बाद जिनमें 5 जंगल एवं जिनमें 6 नदी बाद जिनमें-5 जंगल एवं जिनमें-6 नदी की भूमि के रूप में ग्राम सभा समाप्ति के रूप में धारा 117 के तहत दर्ज हुई हो, उस पर कोई हाकिम परगना किसी व्यक्ति को भूमिधर अंकित नहीं कर सकते हैं। भूमि पर कभी भी कोई काश्त नहीं हुई सदैव भूमि सार्वजनिक उपयोगिता की रही, धारा 132 की भूमि पर किसी व्यक्ति को भूमिधर के अधिकार उत्पन्न नहीं होंगे। स्पष्ट है कि धारा 130 से उक्त अंकन पूर्णतः बाधित है।
- 15- जमींदारी उन्मूलन के पूर्व प्रत्येक ग्राम के लिये दो अधिकार अभिलेख हाते थे खेवट और खतौनी 1359 फ० की खतौनी में भाग अब्बल नाम मालिकान श्री कुंवरचन्द्रभान सिंह साहब खेवट नम्बर 1 जिनमें 1 सीर मालिकान लगायत जिनमें 13 इलाके जोत 570 बीघा 4 बिस्वा श्री कुंवरचन्द्रभान सिंह के नाम थी। यह उसके जमींदार थे 1360 फसली के खतौनी के अवलोकन से स्पष्ट है खेवट महाल नम्बर 1 पर दर्ज जमींदार जो कि उ०प्र० ज०वि० एवं भूमि व्यवस्था अधिनियम की धारा 32 यानी खेवट अधिकार अभिलेख से सम्बंधित है पर नियमानुसार प्रतिकर निर्धारित कर खेवट एवं जमींदारी समाप्त की गयी एवं उ०प्र० लैण्ड रेवेन्यू एक्ट 1901 की धारा 32 में वर्णित अधिकार अभिलेख यानी खतौनी अवशेष बची जिसमें जिनमें-5 में जंगल एवं जिनमें-6 नदी नियमानुसार दर्ज हुई।
- 16- 1359 फ० वर्ष की खतौनी के अंकन से स्पष्ट कि खेवट में मालिकाना हक यानी बतौर जमींदार कुंवर चन्द्रभान का नाम अंकित है। किन्तु 1359 फ० तक के ग्राम में कभी भी जोत की भूमि नहीं थी सभी भूमिया जिनमें-14 एवं 15 की थी। खेवट

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न्यायालय : उपजिलाधिकारी
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उ०प्र० सरकार बनाम इन्द्रजीत आदि

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मध्यवर्ती जमींदार/मालिकान से सम्बंधित थी नियमानुसार जमींदारी विनाश के बाद प्रतिकर निर्धारित कर इसके समाप्त कर दिया गया और जमींदारी उन्मूलन के बाद जमींदार के नाम का अंकन समाप्त हो गया तथा खतौनी जिसमे कौन जोतदार यानी काश्तकार किस हैसियत मे है जमींदारी विनाश के बाद यही अधिकर अभिलेख रखा जाता है का निर्माण 1360 फ० मे हुआ। ग्राम मे कभी भी कोई काश्तकार किसी भी प्रकार का न होने के कारण पूर्व की जिमन 14 जंगल की भूमि जिमन-5 जंगल मे दर्ज हुई एवं जिमन-15 नदी की भूमि जिमन-6 नदी मे दर्ज हुई। जमींदारी विनाश के बाद ज०वि० एवं भूमि व्यवस्था अधिनियम के विधानों के विरुद्ध पुनः ग्राम की सार्वजनिक उपभोग की सम्पूर्ण भूमि पर उसी जमींदार का नाम अंकित कर दिया गया जो कि एक काल्पनिक, असत्य एवं अनियमित प्रविष्टि है।

17-यू०पी०लैण्ड रेवेन्यू रिकार्ड एक्ट की धारा 1901 द्वारा जमींदार को कोई सीरदारी से सम्बंधित अधिकार प्रदत्त नहीं थे। स्पष्ट है कि श्री कुंवरचन्द्रमान सिंह को श्रेणी-14 एवं श्रेणी-15 की उक्त भूमि के सीरदार अधिकार कभी प्राप्त नहीं थे। जैसा कि उ०प्र० काश्तकारी अधिनियम 1939 की धारा 8 से भी स्पष्ट है।

18-अधिसूचना संख्या 365/1-क ग(ज)68 दिनांक 05.12.1968 उ०प्र० गजट मे 14 दिसम्बर 1968 को प्रकाशित हुई जिस पर कलेक्टर परगनाधिकारी को कुछ कार्यों के करने के तहत कलेक्टर की शक्तियां प्राप्त है। ग्राम मे उ०प्र० जमींदारी विनाश एवं भूमि व्यवस्था अधिनियम लागू होने के बाद उक्त अधिसूचना के पूर्व किसी आदेश का अंकन बगैर कलेक्टर के आदेश के नहीं हो सकता था। जैसा कि उ०प्र० ज०वि० अधि० से भी स्पष्ट किया गया है उ०प्र० रा० अधिनियम 1901 की धारा 33 मे खतौनी (वार्षिक रजिस्टर) के अभिलेख के लिये उ०प्र० अधिनियम संख्या 1 सन 1951 से स्पष्ट रूप से उल्लिखित है कि वार्षिक रजिस्टर मे कोई भी परिवर्तन संव्यवहार कलेक्टर के आदेश के बिना अभिलिखित नहीं किया जायेगा।

19-भूमिधरी अधिकार काश्तकारी अधिकार का उच्च प्रकार है और भूमिधर की परिस्थिति केवल काश्तकार के रूप में है ग्राम मे सार्वजनिक उपभोग जंगल, नदी पर कभी भी किसी प्रकार को काश्त एवं काश्तकारों का वर्णन 1362 फ० की खतौनी के पूर्व के राजस्व अभिलेखों मे नहीं मिलता है। फसली 1360-61 फ० की खतौनी पर रक्षित अभिलेख प्रपत्र-15 के अवलोकन से स्पष्ट है जिससे सभी प्रकार काश्तजोत नदारद अंकित है। ऐसी स्थिति में 1361 फ० वर्ष की खतौनी की सभी मे नदी जंगल की भूमि को भूमिधरी अंकित करना एक कल्पना के आधार पर मिथ्या एवं फर्जी अंकन का कृत्य है।

20-ज०वि० अधि० के पूर्व की भूमि विधि मे दी गयी चौदह किस्म की काश्तकारियों मे कोई भी काश्तकारी ग्राम की भूमि पर कभी नहीं रही और जमींदारी विनाश के बाद 1360 फ० मे मे भी निर्मित चार जोतदारों/काश्तकारों मे कोई भी ग्राम मे काश्तकार नहीं था। विशुद्ध रूप से ग्राम की समस्त 859 बीघा 10 बिस्वा भूमि ग्राम सभा की सार्वजनिक उपयोगिता के रूप में जंगल एवं नदी के रूप मे दर्ज थी जिस पर भूमिधरी अधिकारी मिलने का कोई भी प्राविधान नहीं है। इस मौखिक सम्पत्ति का पर्यवेक्षण प्रबंध संरक्षण और नियंत्रण का भार केवल ग्रामसभा को था। अंकित कथित आदेश में ग्राम सभा की कोई भूमिका परिलक्षित नहीं होती है।

21-खतौनी की परिभाषा उ०प्र० भूमिलेख नियमावली के अध्याय 8 के पैरा क-121 के अभिलिखित है इसमे लिखा है कि खतौनी लैण्ड रेवेन्यू एक्ट की धारा 32 (5) एवं 32 के अनुसार वह उन व्यक्तियों की एक पंजी है जो किसी महाल की या ग्राम सभा की भूमि पर खेती करते हो या अन्य प्रकार से काबिज या अध्यासीन हो। ग्राम मे 1360 फसली तक समस्त 859 बीघा 10 बिस्वा भूमि पर कोई व्यक्ति इस प्रकार नहीं था। प्रपत्र-15 1360 फ० से स्पष्ट है कि 15 मौरूसी काश्तकार जिनमे विशेष अधिकार प्राप्त मौरूसी काश्तकार गैर दखलीकार काश्तकार दूसरे काश्तकार व नीरामाती लगाने वाले काश्तकार तथा बागदार आदि सभी

पृष्ठ संख्या :

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न्यायालय : उपजिलाधिकारी
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वाद संख्या :- 2958/2022

कंप्यूटरीकृत वाद संख्या :- T202213160402958

उ०प्र० सरकार बनाम इन्द्रजीत आदि
अंतर्गत धारा :- 38(1), अधिनियम :- उत्तर प्रदेश राजस्व संहिता - 2006



प्रकार के समस्त काश्तकार नदारद अंकित है भूमि जिमन-14, एवं 15 से जिमन 5 एवं 6 में अंकित हुई है कोई काश्तकार नही कोई जोत क्षेत्र नही है कोई लगान नही है। इसके बावजूद लेखपाल ने समस्त 859 बीघा 10 बिस्वा पर जमींदारी विनाश के बाद भी जमींदार का नाम मनघड़न्त एवं कूट रचित तरीके से सार्वजनिक उपभोग की धारा 132 की भूमि पर अंकित किया गया यह अंकन लिपिकीय त्रुटि की श्रेणी का नही है स्वत्व की घोषणा की श्रेणी का नही है प्रशासनिक रूप से सक्षम अधिकारी घोषित नही है क्यों कि सम्बन्धित अधिकारी द्वारा इसके अवलोकित नही किया गया। समिति जाँच में इसे काल्पनिक जाली अनियमित मिथ्या एवं फर्जी पाती है। श्री कुंवर चन्द्रभान सिंह पुत्र राजा उदेयराज सिंह सा० हाल बिजनौर अंकित है और इसमें सभी जिमन-5 जंगल के 5 गाटे क्षेत्रफल 709 बीघा 11 बिस्वा और नदी के 6 गाटा रकबा 149 बीघा 19 बिस्वा इनके नाम दर्ज कर दिये गये। इस प्रकार 1362 फसली की खतोनी में सार्वजनिक उपभोग की समस्त धारा 132 की भूमि 11 गाटो की कुल 859 बीघा 10 बिस्वा भूमि जमींदारी विनाश के बाद मध्यवर्ती उसी जमींदार के नाम अंकित कर दी गयी है और खतोनी में अव्वल जिमन एक लिखकर उसकी विशेषता असाभियान जेरे काश्तभूमिधर अंकित है। यहाँ यह उल्लेखनीय है कि जिन क्षेत्रों में ज०वि० एवं भूमि व्यवस्था अधिनियम लागू हुआ वहाँ की खतोनीया प्रपत्र पक 11 पर उ०प्र० भूलेख नियमावली के पैरा क-124 में अंकित खतो (जोतो) की व्यवस्था के क्रम में रक्षित हुई। असाभियान जेरे काश्तभूमिधर अंकन की व्यवस्था जिमन के तहत इसने परिभाषित नही है। सम्पूर्ण भूमि पर किसी व्यक्ति के नाम का अंकन उत्तराधिकारी होने का दावा करने वाले घोषणात्मक वाद में भूमि की प्रकिया में आदेश के तहत ही आ सकता है। किन्तु सार्वजनिक उपभोग धारा 132 की भूमि पर प्रशासनिक प्रकृति के आदेश के तहत 859 बीघा 10 बिस्वा भूमि पर करने के अधिकार किसी अधिकारी को ज०वि० एवं भूमि व्यवस्था अधिनियम या अन्य किसी भी व्यवस्थाओं में नही दिये गये है। अंकित आदेश उक्त के तहत मनघड़न्त काल्पनिक एवं मिथ्या समिति जाँच में पाती है।

21-मध्यवर्ती कुंवरचन्द्रभान सिंह को 1360फ० का उक्त ग्राम की समस्त भूमि में से इनके कब्जे में न कोई सीर थी न कोई खुदकाश्त थी और न ही मध्यवर्ती के रूप में कोई भूमि नही थी। इसलिये जमींदारी विनाश के बाद इनका नाम 1360 फ० निर्मित खतोनी के मूल खातो में अंकित नियमानुसार नही हुआ। इनका नाम खेवट में दर्ज जमींदार के रूप में था जिसका निराकरण उ०प्र०ज०वि०व्य० अधिनियम की धारा 32 के तहत कर खेवट समाप्त कर इनकी जमींदारी समाप्त कर दी गयी। पुनः जमींदार का नाम जमींदारी समाप्ति के बाद में राजस्व के लिये निर्मित खतोनी में सार्वजनिक उपभोग की धारा 132 की भूमि पर प्रशासनिक रूप से लिखकर करना एक अनियमित एवं स्वेच्छाधारी कूट रचित कृत्य है।

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22-उक्त प्रशासनिक आदेश उ०प्र० भूराजस्व अधिनियम 19 की धारा 33, 35, 39, 40, 41 या 54 के अन्तर्गत पारित नही है। प्रशासनिक तरीके से राजस्व अभिलेख में लेखपाल ने कूट रचित प्रविष्टि की है। जमींदारी विनाश के बाद जमींदार का नाम बगैर अधिकार स्वत्व या दायित्व या तत्समय लागू किसी कानून के अन्तर्गत बनाये गये किसी भूमि नियम के अन्तर्गत खेवट से हटाकर सार्वजनिक उपभोग की धारा 132 की समस्त भूमि पर अंकित करना स्वेच्छाचारिता है। लैंड रिकार्ड मैनुअल के परिच्छेद 166 के अनुसार 1360फसली के प्रपत्र प-15 जो कि अभिलेखागार स्तर पर उपलब्ध है। अवलोकन से स्पष्ट है कि ग्राम में जिसमें भूमिधरो की जोत उन व्यक्तियों की जो जोधारा 137 एक्ट नम्बर 1. सन 1951 के प्रतिबंधात्मक खण्ड से सम्बंधित थे। सारदारों की जोत, असाभियों की जोत, उन व्यक्तियों की जो भूमि पर बिना स्वत्व के काबिज है प्रथम भाग में अंकित है, असाभियों जो उन व्यक्तियों की भूमि पर बिना स्वत्व के काबिज है और जिनका नाम खतोनीयों के भाग एक में अंकित है, भू स्वामियों की सीर, खुदकाश्त, ठेकेदार के बंधक ग्राही की जोत, भूमि पर बिना स्वत्व काबिज व्यक्तियों की जोत, मतहतदारों से



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न्यायालय : उपजिलाधिकारी
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वाद संख्या :- 2958/2022
कंप्यूटरीकृत वाद संख्या :- T202213160402958
उ0प्र0सरकार बनाम इन्द्रजीत आदि
अंतर्गत धारा:- 38(1), अधिनियम :- उत्तर प्रदेश राजस्व संहिता - 2006



मालिकाना की जोत, शरहमुअग्न, साकिकतुल मिलकियत काश्तकार, और ऐसे काश्तकार की जो काबिज काश्त 1333 फसली में 12 वर्ष से कम रूप में खतोनी में लगातार दर्ज। सार्वजनिक उपयोग की 859 बीघा 10 बिस्वा बीघा भूमि पर जमींदार के नाम का अंकन यू0पी0काश्तकारी अधिनियम उपयोग 1939 के अध्याय -3 के धारा 21 में परिभाषित समस्त असाभियान के कम का नहीं है तथा उ0प्र0 ज0वि0एवं भूमि व्यवस्था अधिनियम की धारा 21, 187, -क और 210(ग) के कम का भी अंकन नहीं है स्पष्ट है कि ज़िमन-1 में जो नाम देकर अंकित किया गया वह भी किसी नियम या व्यवस्था के तहत नहीं है ज़िमन 1 श्रेणी का शीर्षक समिति फर्जी एवं कूट रचित जॉच में पाती है।

उक्त के साथ 1362 फ0 खतौनी के अवलोकन से स्पष्ट है कि सार्वजनिक उपयोग की सम्पूर्ण भूमि असाभियान रूपी प्रथम हैसियत मानकर ज़िमन 1 में कुंवर चन्द्रभान सिंह जमींदार का नाम दर्ज हुआ। जमींदार का नाम सार्वजनिक उपयोग की भूमि पर बनौर असाभियान दर्ज हुआ। असाभियान को उ0प्र0ज0वि0अधिनियम की धारा 153 उसके स्वत्व के अंतरण से प्रतिबंधित करती है जब कि उसके उपरन्त यह भूमि विभिन्न प्रकार से विभिन्न व्यक्तियों को अंतरित हुयी है।

तत्कालीन में उपजिलाधिकारी नगीना की आख्या से स्पष्ट है कि तहसील स्तर पर ग्राम का आर-6 रजिस्टर तहसील कार्यालय में उपलब्ध नहीं है। नायब तहसीलदार के कथित उक्त वादो की पत्रावलियां भी रजिस्ट्रार कानूनगो कार्यालय तहसील नगीना और अभिलेखागार बिजनौर में उपलब्ध नहीं है। उपरोक्त विशलेषण से समिति का मानना है कि खतौनी में 1360फ0 में मूल रूप से निर्मित खतौनी में जो जमींदारी विनाश एवं भूमि व्यवस्था अधिनियम के लागू होने के बाद सबसे पहले बनी उसमें ग्राम मुर्तजाबाद की समस्त भूमि कुल 859 बीघा 10 बिस्वा भूमि ग्राम सभा की सार्वजनिक उपयोग की भूमि के रूप में ज़िमन-5 एवं 6 में क्रमशः जंगल झाड़ीदार एवं नदी के रूप में दर्ज हुई। 1361फ0 में लेखपाल द्वारा लिखित प्रविष्टि पर जमींदारी विनाश के बाद भी उसी जमींदार का नाम स्वयं की कल्पना के आधार पर मनघड़न्त, अनियमित, स्वेच्छाधारी, फर्जी कूट-रचित प्रशासनिक आदेश के रूप में अंकित किया गया। 1360फसली वर्ष की खतौनी में 1361फसली वर्ष में अंकित फर्जी या छलसाधित प्रविष्टि से ही आगे की खतौनिया बनी एवं अवैध रूप से लोगों के नाम का अंकन है। 1360फ0 की नवीन खतौनी के निर्माण के समय ही ग्राम की समस्त 859 बीघा 10 बिस्वा भूमि जो कि 1359 फसली तक ज़िमन-14 एवं ज़िमन-15 की थी पर किसी प्रकार का भी हक विवाद नहीं था जैसा कि 1360फसली के प्रपत्र-15 के अवलोकन से स्पष्ट है। लेखपाल द्वारा फर्जी प्रविष्टि अंकन कर न्यायिक प्रक्रिया के अनुरूप इस प्रविष्टि का अंकन नहीं किया गया है। लेखपाल द्वारा अंकित प्रशासनिक तरीके से इस प्रविष्टि को फर्जी होने के कारण इस पर आधारित बाद के वर्षों के सभी आदेश स्वतः फर्जी कम के हो जाते हैं।

मा0उच्चतम न्यायालय में सिविल अपील संख्या 1132(सी)/2011 विशेष अनुज्ञा याचिकासंख्या सी 3109/2011 परिवर्तित विशेष अनुज्ञा याचिका संख्या (सी)19869/2010 जगपाल सिंह बनाम स्टेट ऑफ पंजाब में पारित निर्णय दिनांक 28.01.2011 एवं अपील (सी)4787/2011, हिंचलाल तिवारी बनाम कमला देवी व अन्य में पारित निर्णय दिनांक 25.07.2001 एवं रिट याचिका संख्या 472(एम/बी)/2012 ओमप्रकाश वर्मा व अन्य बनाम राज्य व अन्य में मा0उच्च न्यायालय लखनऊ खण्ड पीठ लखनऊ द्वारा पारित आदेश दिनांक 07.08.2012 के अनुपालन में प्रदेश के ग्राम समाओ के तालाब, पोखर, चारागाह आदि की जमीन पर अवैध कब्जे/अतिक्रमण हटाने के सम्बन्ध में विस्तृत आदेश /दिशा निर्देश पारित किये गये हैं।

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**आदेश पत्रक**

न्यायालय : उपजिलाधिकारी
मण्डल : मुरादाबाद, जनपद : बिजनौर, तहसील : नगीना
वाद संख्या :- 2958/2022
कंप्यूटरीकृत वाद संख्या :- T202213160402958
उपरोक्त सरकार बनाम इन्द्रजीत आदि

अंतर्गत धारा:- 38(1), अधिनियम :- उत्तर प्रदेश राजस्व संहिता - 2006

ग्राम सभा में निहित भूमि के सापेक्ष फर्जी व कूट रचित आदेश के आधार पर हुए अतिक्रमण को हटाये जाने से पूर्व उक्त फर्जी आदेशों के क्रम में दर्ज विभिन्न व्यक्तियों के नाम निरस्त कर भूमि को उसकी मूल श्रेणी यथा जंगलझाडीदार, नदी में नियमानुसार दर्ज किया जाना आवश्यक है।

उपरोक्त राजस्व संहिता 2006 में दी गयी व्यवस्था के तहत ग्राम की फर्जी प्रविष्टि के प्रभाव का क्रियावयन स्थगित कर धारा 38 (6) में पक्षों को आपत्ति का अवसर प्रदान कर उपजिलाधिकारी अथवा उपजिलाधिकारी (न्यायिक) नगीना द्वारा प्रकरण का सुणवत्तापूर्ण ढंग से निस्तारण किया जाना उचित होगा।

उक्त जाँच आख्या के अनुसार उक्त प्रकरण में उत्तर प्रदेश शासन राजस्व अनुभाग-1 संख्या 1165/एक-1-2020-रा0-1 लखनऊ दिनांक 20 अक्टूबर, 2020 के क्रम में ग्राम शंकरपुर मूर्तजाबाद व हल्लोवाली परगना बढापुर तहसील नगीना जिला बिजनौर की सार्वजनिक प्रयोजन हेतु सुरक्षित भूमि को फर्जी तरीके से व्यक्ति लोगों के नाम दर्ज कराकर खुर्द बुर्द करने की जाँच हेतु गठित समिति की जाँच आख्या निम्नवत् है:-

उत्तर प्रदेश शासन, राजस्व अनुभाग-1 के कार्यालय ज्ञाप संख्या 1165/एक-1-2020-रा-1 दिनांक 20.10.2020 (संलग्नक-1) के द्वारा ग्राम तेलीपाडा, जहानाबाद व राजपुर कोट, तहसील नगीना आदि जिला बिजनौर की जंगल, नदी व रास्तों आदि सार्वजनिक प्रयोजन हेतु सुरक्षित भूमि को फर्जी तरीके से व्यक्तिगत लोगों के नाम दर्ज कराकर क्रय विक्रय के माध्यम से खुर्द-बुर्द करने की जाँच हेतु चकबन्दी आयुक्त उ0प्र0 लखनऊ की अध्यक्षता में जिलाधिकारी बिजनौर द्वारा नामित अपर जिलाधिकारी (वित्त एवं राजस्व), बिजनौर संयुक्त संचालक चकबन्दी व जिला वन अधिकारी, बिजनौर की चार सदस्यीय समिति गठित कर प्रकरण की जाँच कर जाँच आख्या शासन को प्रस्तुत करने के निर्देश दिये गये। शासन के अनुवर्ती कार्यालय ज्ञाप संख्या 390/एम-1-2021-रा0-1 दिनांक 01.06.2021 (संलग्नक-2) के द्वारा श्री तरुण कुमार मिश्र, संयुक्त संचालक चकबन्दी के स्थान पर श्री ब्रजेश कुमार शुक्ल, संयुक्त संचालक चकबन्दी को तथा तत्कालीन अपर जिलाधिकारी (वि0/रा0) को संख्या 624/2021, किशन चन्द्र बनाम उ0प्र0 राज्य व अन्य में पारित मा0 उच्च न्यायालय, इलाहाबाद के आदेश दिनांक 24.08.2021 (संलग्नक-3) के द्वारा भी जाँच समिति को अपनी जाँच आख्या 03 माह में सम्पन्न करने के लिए निर्देशित किया गया। 2- शासन के निर्देश के क्रम में समिति द्वारा दिनांक 23.12.2020 को जनपद बिजनौर का भ्रमण किया गया। भ्रमण के दौरान ग्राम शंकरपुर मूर्तजाबाद व हल्लोवाली एवं अन्य ग्रामों के भौमिक अभिलेखों का अवलोकन एवं विस्तृत विचार-विमर्श किया गया। ज्ञात हुआ कि जनपद स्तर पर जिलाधिकारी, बिजनौर द्वारा अपर जिलाधिकारी (वि0/रा0) बिजनौर की अध्यक्षता में 05 सदस्यीय समिति गठित की गयी है। अतः उक्त तीनों ग्रामों के संबंध में जनपद स्तरीय जाँच समिति की जाँच आख्याओं की प्रतियों उपलब्ध कराने की अपेक्षा की गयी। अपर जिलाधिकारी के पत्र संख्या 637/सात-भूलेख, डी0एल0आर0सी0 दिनांक 02.03.2021 के द्वारा 05 सदस्यीय समिति की ग्रामतेलीपाडा, शंकरपुर, मूर्तजाबाद, हल्लोवाली, राजपुर कोट, चकपतपुर चकला, मदपुरी, कादरगंज व सुलेमाशिकोपुर कुल 09 ग्राम की संयुक्त जाँच आख्याएँ चकबन्दी आयुक्त उ0प्र0 को प्रेषित की गयी जो पत्रावली पर उपलब्ध है। दिनांक 15.09.2021 एवं 16.09.2021 की जाँच समिति की लखनऊ में आहूत बैठक में जाँच में स्पष्ट हुए तथ्यों के दृष्टिगत जाँच समिति के सदस्य श्री अक्षय कुमार मिश्र, अपर जिलाधिकारी (वि0/रा0) बिजनौर के स्थानान्तरण हो जाने के दृष्टिगत चकबन्दी आयुक्त के पत्रांक 9/कैम्प/डिस्पैच अनुभाग/2021 दिनांक 01.10.2021 (संलग्नक-4) के द्वारा जनपद बिजनौर में कार्यभार ग्रहण करने वाले नये अपर जिलाधिकारी (वि0/रा0) अथवा किसी अद्यन्य अपर जिलाधिकारी को जाँच

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आदेश पत्रक

न्यायालय : उपजिलाधिकारी
मण्डल : मुरादाबाद, जनपद : बिजनौर, तहसील : नगीना
वाद संख्या :- 2958/2022

कंप्यूटरीकृत वाद संख्या :- T202213160402958

उपरोक्त सरकार बनाम इन्द्रजीत आदि

अंतर्गत धारा:- 38(1), अधिनियम :- उत्तर प्रदेश राजस्व संहिता - 2006



समिति के सदस्य के रूप में नामित करते हुए दिनांक 05.10.2021 को चकवन्दी निदेशालय, लखनऊ में आहूत बैठक में प्रतिभाग करने हेतु निर्देशित करने के लिये जिलाधिकारी बिजनौर से अनुरोध किया गया। दिनांक 05.10.2021 को अपर जिलाधिकारी एवं जिला वन अधिकारी के उपस्थित न होने पर दिनांक 08.10.2021 नियत की गयी, जिस पर जॉच समिति के सभी सदस्य एवं अध्यक्ष उपस्थित हुए।

3- अपर जिलाधिकारी (वि०/रा०) की अध्यक्षता में गठित जनपद स्तरीय जांच समिति की जांच आख्या के ग्रामवार मुख्य बिन्दु निम्नवत् है:-

ग्राम मुरतजाबाद- जनपद स्तरीय उक्त जांच आख्या के अनुसार ग्राम मुरतजाबाद परगना बदापुर तहसील नगीना जनपद बिजनौर की सन् 1358 फसली की खतौनी में कुल 11 गाटे हैं, जिनका कुल क्षेत्र 859 बीघा, 10 बिस्वा अंकित है। 05 गाटे, जिनका कुल क्षेत्रफल 709 बीघा, 11 बिस्वा है, जिनमें 14 में जंगल के नाम एवं 06 गाटे जिनका कुल क्षेत्रफल 149 बीघा 19 बिस्वा है, जिनमें 15 में नदी के नाम अंकित है। 1359 फसली की खतौनी पर जंगल के 05 गाटों जिनका क्षेत्रफल 709 बीघा 11 बिस्वा है, पर जंगलात ऑफीसर के आदेश दिनांक 28.05.1952 की अमलदरामद अंकित है जिसके द्वारा कुंवर चन्द्रभान सिंह को काश्त करने की अनुमति की अमलदरामद है। फसली 1360 खतौनी के जिनमें 05 व 06 में अंकित झाडदार जंगल व नदी के सभी 11 गाटों पर हाकिम परगना साहब नगीना के आदेश दिनांक 29.05.1953 की अमलदरामद का अंकन है, जिसके द्वारा कुंवर चन्द्रभान सिंह पुत्र राजा ऊदराज सिंह जात राजपूत निवासी हाल बिजनौर को बतौर भूमिधर दर्ज किया गया है। 1362 फसली की खतौनी में सभी 11 गाटे कुंवर चन्द्रभान सिंह पुत्र राजा ऊदराज सिंह के नाम श्रेणी 01 में संक्रमणीय भूमिधर दर्ज कर दिये गये। तत्पश्चात् उक्त सभी गाटे विभिन्न प्राइवेट व्यक्तियों के नाम विक्रय पत्रों के आधार पर दर्ज किये गये हैं।

शासन स्तरीय जॉच निष्कर्ष एवं संस्तुति:-

(1) उक्त तीनों ग्रामों के 1359 फसली के पूर्व के भौमिक अभिलेखों तथा 1359 फसली की नॉन जेड-ए की खतौनी के अनुसार ग्राम शंकरपुर की 570-4-0 बीघा, ग्राम मुरतजाबाद की 859-10-0 बीघा व ग्राम हल्लोवाली की 897-16-0 बीघा भूमि जिनमें 14 एवं 15 में खेतदार राजा हरीशचन्द्र राज सिंह के मोहाल में दर्ज थी।

उक्त खेतदार इन तीनों ग्रामों की भूमि के लिये जमींदार (मध्यवर्ती) थे, किन्तु उनके द्वारा दिनांक 01.07.1952 के पूर्व इन तीनों ग्रामों की सम्पूर्ण या उसके किसी भाग का किसी प्रकार से कोई प्रबंधन नहीं किया जाना स्पष्ट होता है।

तीनों ग्रामों के जमींदारी उन्मूलन के पूर्व कबे प्रपत्र प-15 से इनकी समस्त भूमि पर खेती न होने की पुष्टि होती है। इसके अतिरिक्त यह भी स्पष्ट है कि इस ग्राम की समस्त भूमि उक्त जमींदार (मध्यवर्ती) की सीर, खुदकास्त, सायर या बागभूमि नहीं थी।

(2) दिनांक 01.07.1952 को जमींदारी उन्मूलन एवं भूमि सुधार अधिनियम एक्ट संख्या 01/1950 के प्रभावी होने पर इसकी धारा-4 के उपबंधों के अधीन निर्गत अधिसूचना से राज्य की समस्त भूमि राज्य सरकार में निहित हो गयी।

इसी अधिनियम की धारा-6 के अन्तर्गत जमींदारी (मध्यवर्तियों) के समस्त अधिकारी हक और हित समाप्त हो गये। तत्पश्चात् भूमि पर कृषि करने वाले भू-धारकों के साथ उनकी धृत भूमि उनके साथ व्यवस्थित करते हुए सार्वजनिक उपयोगिता की भूमि उक्त अधिनियम की धारा-117 (1) के अन्तर्गत ग्राम सीमा में प्रबंधन हेतु निहित की गयी है।

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आदेश पत्रक

न्यायालय : उपजिलाधिकारी
मण्डल : मुरादाबाद, जनपद : बिजनौर, तहसील : नगीना
वाद संख्या :- 2958/2022
कंप्यूटरीकृत वाद संख्या :- T202213160402958

उपसरकार बनाम इन्द्रजीत आदि
अंतर्गत धारा:- 38(1), अधिनियम :- उत्तर प्रदेश राजस्व संहिता - 2006

जमींदारी उन्मूलन हो जाने के कारण तत्समय बनाए जाने वाले भौमिक अभिलेख क्रमशः खेवट, नॉन जेड0ए0 खतौनरी (प्रपत्र-प-11) तथा खसरा (प-3) समाप्त हो गये और उनके स्थान पर जमींदारी उन्मूलन क्षेत्र की खतौनी (प्रपत्र-प क-11) और खसरा (प क-3) व्यवस्थित किये गये।

इस प्रकार इन ग्रामों से दिनांक 01.07.1952 को उपर्युक्त प्राविधानों के अन्तर्गत जमींदारी प्रभा उन्मूलित होकर इन ग्रामों की समस्त (570-04-0 + 859-10-0 + 897-16-0 2327-10-0) बीघा भूमि जंगल-झाडीदार, नदी व रास्ता के रूप में सार्वजनिक उपयोगिता की भूमि पाते हुए 1360 फसली की खतौनी के भाग-2 में ग्राम सभा के खतो में क्रमशः श्रेणी-5 एवं श्रेणी-6 में अंकित किया गया है।

इससे यह भी स्पष्ट हो जाता है कि यदि इन ग्रामों में कोई कृषि कार्य हो रहा होता या जमींदार (मध्यवर्ती) द्वारा कोई प्रबन्ध किया गया होता अथवा इस पर खुदकाशत, सीरदार, सायर, बागदार आदि के रूप में किसी का आध्यासन रहा होता तो ऐसे भू-धारक का नाम 1360 फसली की खतौनी के भाग-1 में आ जाता, किन्तु खतौनी के भाग-1 में किसी काशतकार का नाम अंकित नहीं है।

इसके पश्चात् 1362 फसली की खतौनी में कुंवर चन्द्रभान सिंह पुत्र राजा ऊदे राज सिंह का नाम जिनमद-1 का आसामियान जेरे काशत भूमिधर मद-1, जिन्होंने दस गुना जमा कर दिया हो, के अन्तर्गत अंकित है, जिसमें भौमिक अधिकार का वर्षा 1362 फसली दर्शाया गया है। अभिलेखों से स्पष्ट है कि कुंवर चन्द्रभान सिंह का नाम परगनाधिकारी, नगीना के आदेश दिनांक 29.09.1953 के फलस्वरूप अंकित हुआ है।

(3)- 1359 फसली की खतौनी में "बाहुकम 28.05.1952 जंगलात अफीसर साहब ने कुंवर चन्द्रभान सिंह का जंगली के नम्बरान पर काशत करने की इजाजत दी" विषयक अमलदरामद है।

इस संबंध में जांच समिति द्वारा जनपद स्तरीय जांच आख्या का परीक्षण करने एवं पत्रावली पर उपलब्ध अभिलेखों के अवलोकन के उपरान्त यह पाया गया है कि ग्राम शंकरपुर की 471-2-0 बीघा, मूर्तजाबाद की 709-11-0 बीघा व हल्लोवाली की 857-11-0 बीघा भूमि श्रेणी-14 में जंगल झाडीदार के रूप में दर्ज है, किन्तु यह वन विभाग (जंगल विभाग) की नहीं रही है क्योंकि जिला वन अधिकारी, बिजनौर पत्र संख्या 419/25-14 दिनांक 18.08.2020 के अनुसार इन तीनों ग्रामों की कोई भूमि राज्य सरकार द्वारा अधिसूचना के फलस्वरूप वन विभाग को हस्तान्तरित नहीं की गयी है। वन बन्दोवस्त अधिकारी के आदेश सं0- 1639 दिनांक 20.02.1975 द्वारा ग्राम हल्लोवाली में 12.11 है0 तथा मूर्तजाबाद में 19.81 है0 भूमि वन विभाग की गयी।

जिला वन अधिकारी के अनुसार वन विभाग की भूमि पर किसी को काशतकारी अथवा अन्यथा उपयोग करने की अनुमति देने के लिए वन विभाग का कोई अधिकारी सक्षम नहीं था। इसके अतिरिक्त जंगल विभाग के अधिकारी, न्यायालय या राजस्व विभाग के अधिकारी की श्रेणी में नहीं आते। अतः उनके किसी आदेश की अमलदरामद खतौनी पर किया जाना सर्वथा नियम विरुद्ध है। उपर्युक्त आधारों पर अपर जिलाधिकारी की समिति ने उक्त अमलदरामद को अवैध/कूटरचित होना कहा है।

जमींदारी विनाश अधिनियम-1950 की धारा-8 में दिनांक 08.08.1946 के पूर्व के समस्त संविदाओं को और इसी अधिनियम की धारा-24 में इस अधिनियम के प्राविधानों को निष्फल करने हेतु या प्रत्येक संविदा एवं अनुबन्ध को शून्य घोषित किया गया है। अतः तथाकथित काशत करने की अनुमति शून्य प्रभावी है।

संयुक्त प्रान्त प्राइवेट वन अधिनियम, 1948 की धारा-7 पर समिति द्वारा विचारापरान्त पाया गया कि जमींदार (मध्यवर्ती) द्वारा जंगलात आफीसर से काशत की अनुमति नहीं मांगी गयी है। उक्त जमींदार (मध्यवर्ती) द्वारा किसी भू-भाग का

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आदेश पत्रक

न्यायालय : उपजिलाधिकारी
मण्डल : मुरादाबाद, जनपद : बिजनौर, तहसील : नगीना
वाद संख्या :- 2958/2022

कंप्यूटरीकृत वाद संख्या :- T202213160402958

30प्र0सरकार बनाम इन्द्रजीत आदि

अंतर्गत धारा:- 38(1), अधिनियम :- उत्तर प्रदेश राजस्व संहिता - 2006



किसी प्रकार से किसी के पक्ष में कोई प्रबन्ध नहीं किया गया है। उक्त भूमि कुंवर चन्द्रभान सिंह की खुदकाशत, सीर, सायर, बागदार या मौरूसी आदि किसी भी रूप में दर्ज नहीं है। वे न तो जमींदार (मध्यवर्ती) है और न किसी श्रेणी के भू-स्वामी। अतः कुंवर चन्द्रभान सिंह के पक्ष में जंगलात अधिकारी द्वारा दी गयी तथा कथित की अनुमति उक्त धारा-7 की परिधि में नहीं आती है और इसका कोई लाभ उक्त व्यक्तियों को नहीं मिल सकता।

उपर्युक्त तथ्यों के दृष्टिगत प्रश्नगत अमलदरामद क्षेत्राधिकार रहित, नियम विरुद्ध एवं छलसाधित होता स्पष्ट होती है। (4)- जांच समिति द्वारा ग्राम शंकरपुर, मुर्तजाबाद व हल्लोवाली की 1360 फसली की खतौनी पर दिनांकरहित निम्न आशय की अमलदरामद अंकित होना पाया गया है कि "वाहुकम श्री हाकिम परगना साहब नगीना ता0 29.09.1953 आराजी नम्बरी जैल श्री कुंवर चन्द्रभान सिंह पुत्र राजा ऊदे राज सिंह, जात राजपूत निवासी हाल बिजनौर को बतौर भूमिधर दर्ज कागजात पटवारी किया जाए। समिति ने इस तथ्य को संज्ञान में लिया कि दिनांक रहित इस अमलदरामद में परगना अधिकारी के न्यायालय के किसी वाद संख्या, शीर्षक, धारा का कोई उल्लेख नहीं है। इसी खतौनी के भाग-2 में समस्त भूमि ग्राम सभा के खाते में श्रेणी-5 एवं 6 में दर्ज होने से स्पष्ट है कि यह सार्वजनिक उपयोगिता की भूमि थी और स्पष्ट रूप से जमींदारी विनाश एवं भूमि सुधार अधिनियम की धारा-132 से आच्छादित थी। इस प्रकार इस भूमि पर किसी भी व्यक्ति को भौमिक अधिकार दिया जाना विधि-विरुद्ध था।

यह तथ्य है कि कुंवर चन्द्र भान सिंह को तथाकथित काशत करने की अनुमति केवल जंगल-झाडीदार भूमि पर दिया गया था, किन्तु श्रेणी 6(2) में दर्ज ग्राम शंकरपुर में 99-2-0 बीघा, मुर्तजाबाद में 149-19-0 बीघा व हल्लोवाली में 39-4-0 बीघा नदी की भूमि और ग्राम हल्लोवाली में 1-1-0 बीघा रास्ता के रूप में दर्ज भूमि पर कुंवर चन्द्रभान सिंह को तथाकथित काशत की अनुमति न होते हुए भी उन्हें भौमिक अधिकार दिया जाना पूर्णतया विधि विरुद्ध है।

यह भी विचारणीय तथ्य है कि यदि कुंवर चन्द्रभान सिंह को तथाकथित काशत करने के फलस्वरूप जमींदारी विनाश अधिनियम की धारा-18 के अन्तर्गत भूमिधर माना गया होता तो ऐसी भूमि उनकी सीर, खुदकाशत, सायर या बागभूमि के रूप में 1360 फसली की खतौनी के भाग-1 में उनका नाम दर्ज होना चाहिए था। उपर्युक्त छलसाधित अमलदरामदों के फलस्वरूप उनका नाम 1362 फसली की खतौनी के भाग-1 में आया है। अतः स्पष्ट है कि उन्हें जमींदारी विनाश अधिनियम की धारा-18 का कोई लाभ नहीं दिया गया है।

जनपद स्तरीय समिति की आख्या में भी उक्त अमलदरामद को कूदरचित एवं छलसाधित बताया गया है। उपर्युक्त समस्त तथ्यों तथा साक्ष्यों पर सम्यक विचारोपरान्त जांच समिति प्रश्नगत अमलदरामद को अवैधानिक एवं छलसाधित पाती है।

(5)- उपर्युक्त समस्त तथ्यों पर सम्यक विचारोपरान्त जांच समिति इस निष्कर्ष पर पहुँची है कि ग्राम शंकरपुर की 570-4-0 बीघा, मुर्तजाबाद की 859-10-0 बीघा व हल्लोवाली की 897-16-0 बीघा भूमि जो जमींदारी उन्मूलन (01.07.1952 के फलस्वरूप) राज्य सरकार में निहित एवं ग्रामसभा की प्रबन्धाधीन भूमि है। इस पर जमींदार (मध्यवर्ती) एवं तत्समय के राजस्वकारियों की दुरभिसंधि से कुंवर चन्द्रभान सिंह के नाम अवैधानिक रूप से अंकित किया गया और उ तत्पश्चात उनके द्वारा विक्रय पत्रों के माध्यम से तीनों ग्रामों की जंगल-झाडीदार की 2038-4-0 बीघा भूमि वर्तमान में प्राईवेट कृषकों के नाम में अंकित है। इसी प्रकार इन ग्रामों में नदी खाते की 288-5-0 बीघा भूमि और रास्ते की 1-1-0 बीघा भूमि भी प्राईवेट कृषकों के

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**आदेश पत्रक**

न्यायालय : उपजिलाधिकारी
मण्डल : मुरादाबाद, जनपद : बिजनौर, तहसील : नगीना
वाद संख्या :- 2958/2022

कंप्यूटरीकृत वाद संख्या :- T202213160402958

उ०प्र० सरकार बनाम इन्द्रजीत आदि
अंतर्गत धारा:- 38(1), अधिनियम :- उत्तर प्रदेश राजस्व संहिता - 2006

नाम अवैध रूप से अंकित हो गयी है। इस प्रकार उक्त ग्राम में 2327-10-0 बीघा भूमि जो राज्य सरकार एवं ग्राम सभा से संबंधित थी, को उक्त अवैध अमलदरामदों के फलस्वरूप व्यक्तिगत कृषकों के नाम अंकित करते हुए खुर्द-बुर्द की गयी है और तदनुसार ग्रामसभा और राज्य सरकार को अर्थिक क्षति पहुँचाई गयी है।

(6)- सम्पत्ति क्रय-विक्रय के माध्यम से उक्त तीनों ग्रामों की ग्रामसभा भूमि खुर्द-बुर्द होकर प्राइवेट काश्तकारों के नाम दर्ज है, जिसका मूल आधार उपर्युक्त दोनों अमलदरामदें हैं, जो कि नियम विरुद्ध एवं छलसाधित पायी गयी है। अतः जनपद स्तर पर विधिक परामर्श प्राप्त करते हुए राजस्व संहिता की धारा-38(5) के अन्तर्गत छलसाधित प्रविष्टियों को निरस्त करने अथवा धारा-146 के अन्तर्गत कार्यवाही किया जाना एवं अनधिकृत काबिज व्यक्तियों की नियमानुसार बेदखली के उपरान्त उनसे राज्य सरकार एवं ग्राम सभा को हुई क्षति की वसूली किया जाना भी समीची होगा।

(7)- ग्राम शंकरपुर, मुर्तजाबाद एवं हल्लोवाली के भौमिक अभिलेखों में दिनांक 28.05.1952 तथा दिनांक 29.09.1953 की अवैधानिक तथा छलसाधित अमलदरामदों एवं भौमिक अभिलेखों में दिनांक 28.05.1952 के अवैधानिक एवं छलसाधित अमलदरामद से राज्य सरकार एवं ग्राम सभा की भूमि को क्षति पहुंचाने तथा लाभान्वित होने के लिये हितबद्ध पक्ष के रूप में तत्कालीन जमींदार (मध्यवर्ती) तथाकथित काश्त की अनुमति प्राप्तकर्ता तथा राजस्व कर्मियों के विरुद्ध विधिक एवं प्रशासनिक कार्यवाही भी किये जाने की संस्तुति की जाती है।

(8)- तीनों ग्रामों की कुल 2327-10-0 बीघा भूमि को अवैधानिक रूप से खुर्द-बुर्द करने विषयक प्रकरण राज्य सरकार एवं ग्रामसभा भूमि की आर्थिक क्षति से संबंधित गम्भीर प्रकरण है। अतः इस जॉच आख्या में वर्णित तथ्यों एवं संस्तुतियों के सम्बन्ध में शासन स्तर पर न्याय विभाग का परामर्श लेते हुए यथोचित कार्यवाही किये जाने की संस्तुति की जाती है।

माननीय नेशनल ग्रीन ट्रिब्यूनल (एन०जी०टी०) नई दिल्ली में प्रार्थना पत्र दिया था, जिससे माननीय नेशनल ग्रीन ट्रिब्यूनल नई दिल्ली में ओरिजनल एप्लीकेशन नं० 133 /2020 किशनचन्द बनाम स्टेट ऑफ यू०पी दर्ज हुआ है। माननीय नेशनल ग्रीन ट्रिब्यूनल (एन०जी०टी०) नई दिल्ली की पांच सदस्यी पूर्ण पीठ द्वारा ओरिजनल एप्लीकेशन नं० 133/2020 किशनचन्द बनाम स्टेट ऑफ यू०पी में अंतिम आदेश/ निर्णय 08-06-2021 को पारित किया कि सार्वजनिक सम्पत्तियों को सुरक्षित एवं वन भूमि को पूर्वास्थिति में विधि संगत नियमों से किया जाये। दोषी व्यक्तियों के विरुद्ध सुसंगत धाराओं में आपराधिक वाद दर्ज कराये जायें।

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प्रस्तुत नामिका अधिवक्ता की ओर से जबाब आपत्ति प्रार्थना पत्र प्रस्तुत किया गया, जिसमें मुख्य रूप से उल्लेख किया गया है कि तहसीलदार नगीना की आख्या दिनांक 28.04.2022 स्वीकार होने योग्य है सलग्न राजस्व अभिलेखों व उच्चाधिकारियों की जॉच आख्यानुसार प्रश्नगत सम्पत्ति सार्वजनिक उपयोग धारा-77 उ०प्र० राजस्व संहिता के अन्तर्गत आती है प्रतिवादीगण के नाम राजस्व अभिलेखों में त्रुटि पूर्ण प्रविष्टि है जो प्रतिवादीगण अथवा उनके पूर्वजों द्वारा राज्य सरकार को हानि पहुँचाने व अनुचित लाभ उठाने के उद्देश्य से छल कपट कर प्रविष्टि कराई गई है विवादित आराजी जो प्रतिवादीगण के नाम राजस्व अभिलेखों में कूट रचित त्रुटि पूर्ण प्रविष्टि है को मूल स्वरूप जो कि 1359 फसली के आधार पर जंगल, नदी, रास्ता, जंगल झाड़ीदार आदि में दर्ज थी। पूर्व स्थिति अनुसार राजस्व अभिलेखों में दर्ज की जानी अति आवश्यक है।

आपत्ति मिनजानिब प्रतिवादीगण:- प्रतिवादीगण को नियमानुसार नोटिस जारी किया गया जिनमें से प्रतिवादी धवल चौधरी, प्रमिला चौधरी, रेखा चौधरी, एकता चौधरी, वीर सिंह, भानु प्रताप, सफिया, तसव्वुर, परवेज खान, राम सिंह, तीरथ सिंह, जसवीर सिंह, लसकर सिंह, राकेश प्रसाद, मेहरवान सिंह, करण सिंह, कृष्ण, उत्कर्ष, विपलव तोमर, उमाकान्त, मनोज कुमार,

पृष्ठ संख्या :



आदेश पत्रक

न्यायालय : उपजिलाधिकारी
मण्डल : मुरादाबाद, जनपद : बिजनौर, तहसील : नगीना
वाद संख्या :- 2958/2022

कंप्यूटरीकृत वाद संख्या :- T202213160402958
उपरोक्त सरकार बनाम इन्द्रजीत आदि

अंतर्गत धारा :- 38(1), अधिनियम :- उत्तर प्रदेश राजस्व संहिता - 2006



कमलकान्त, रमाकान्त, राकेश जोशी, वीरेन्द्र प्रसाद गौड़, सरोज ध्यारी, ऋषिबल्लभ, भगवती प्रसाद, विधावती, भूपाल सिंह बिष्ट, पुष्पेन्द्र धामा, उजला देवी, चण्डी प्रसाद, रामनारायण, मनमोहन सिंह, जितेन्द्र, धमेन्द्र, राजमोहन सिंह, सोहन सिंह, बीरेन्द्र सिंह, प्रशान्त, विमला देवी, (सिद्धार्थ, रीसू) नाबालिग पुत्र स्व० मोहन सिंह जरिए वलीमाता देवी देवी, शशि प्रमा नेगी, सूर्यमणि, अरिविन्द पन्त विनोद पन्त, दिनेश पन्त, मुकेश पद्मन्त, गुणानन्द, सुनीता शर्मा, शंकर सिंह रावत, रणधीर सिंह नेगी, पार्वती नेगी, महेन्द्र सिंह रावत, रूपलाल थापा, अवेनेन्द्र सिंह, दुष्यन्त, सुरजी देवी, वतन पंवार, प्रिया, कृपाल सिंह, धनवीर सिंह, कैलाश सिंह, मीरा रानी, अमिता सिंघल, शोभारानी, अनिल कुमार, शिवदयाल, विष्णु कुमार, रंजीत सिंह, राजीव सिंह, अवेनीश कुमार नेगी, बीना बिष्ट, नूरजहाँ, सिकन्दर हुसैन, बुद्धि सिंह नेगी, पुरुषोत्तम दत्त, हरीशचन्द्र, वजीर अहमद, इन्द्रजीत, बूद व बदसियत, मुख्तार आम राजेश कुमार, मोहनलाल की ओर से आपत्ति प्रस्तुत की गयी शेष प्रतिवादीगण पर तामीला प्रयाप्त है उनके विरुद्ध एक पक्षीय कार्यवाही प्रारम्भ की गयी। सक्षेप में आपत्तिकर्ता गण की आपत्ति इस प्रकार है।

1- यह कि आपत्तिकर्ता द्वारा सशपथ आपत्ति प्रस्तुत करते हुये पोषणीयता के बिन्दु पर यह कहा कि राज्य सरकार उ०प्र० द्वारा जारी विज्ञप्ति जिसके द्वारा प्रश्नगत भूमि राज्य सरकार में निहित की गयी हो जैसा कि धारा 5 यू०पी० जैड० ए० एक्ट० में आवश्यक है प्रार्थना पत्र सरकार उ०प्र० के साथ सलंगन न होने कारण प्रश्नगत कार्यवाही विधि एवं नियम विरुद्ध होने के कारण पोषणीय नहीं है।

2- यह कि राज्य सरकार उ०प्र० का विहित रीति से प्रकाशित साधारणया विशेष आदेश जिसके द्वारा प्रश्नगत भूमि ग्राम पंचायत की प्रबन्धन हेतु सौंपी गयी हो जैसा कि यू०पी० आर० सी० की धारा 59 में आवश्यक है। प्रार्थना पत्र सरकार उ०प्र० के साथ सलंगन एवं नियम विरुद्ध होने के कारण को पोषणीय नहीं है।

3- यह कि प्रश्नगत भूमि पर 70 वर्षों से भी अधिक से हर प्रकार का कब्जा व दखल व मालकाना हक पूर्व व वर्तमान खातेदारों का सरकार की पूर्ण जानकारी में रहा है और वर्तमान में भी है कही कोई त्रुटि नहीं हुई है। सारे आदेश जो प्रश्नगत भूमि पर स्वामित्व के विषय में राजस्व न्यायालयों द्वारा पारित किये गये है वे सारे आदेश विधिक है। इन आदेशों को कभी भी कानूनी रूप से चुनौती किसी के द्वारा आज तक नहीं दी गयी है बिना चुनौती दिये, विधि सम्मत आदेशों को संशोधन किया जाना कानून के विरुद्ध है सारे तथ्यों से यह बात भी सिद्ध है कि मालिकाना हक की सारी प्रविष्टिया नियमानुसार व दीर्घ कालीन है, जिन्हें सरकारी कार्यवाही धारा 38 (1) यू०पी० आर० सी० के अन्तर्गत निरस्त किया जाना कानूनन सम्भव नहीं है। इस कारण भी नोटिस व कार्यवाही उपरोक्त अविधिक होने के कारण हर प्रकार से निरस्त होने योग्य है।

4- यह कि आपत्ति कर्ता गण ने नोटिस व जॉच टीम की आख्या दिनांकित 15.10.2020 को गलत व विधि विरुद्ध बताया तथा नोटिस निरस्त करने की प्रार्थना की तथा अपने नाम विभिन्न प्रकारों से कब्जा होना बताया।

मेरे द्वारा उभय पक्षों के विद्वान अधिवक्ताओं की बहस को सुना गया एवं पत्रावली पर उपलब्ध साक्ष्यों का गहनता से अध्ययन किया गया। उभयपक्षों के विद्वान अधिवक्ताओं की बहस को सुनने एवं पत्रावली पर उपलब्ध साक्ष्यों के अध्ययन से स्पष्ट है कि मौजा मुर्तजाबाद परगना बढापुर तहसील नगीना जिला बिजनौर की आराजी में खातेदारों के नाम बैनामे द्वारा दर्ज अभिलेख हुए है। विवादित आराजी 65-70 वर्षों से श्रेणी-1 क संकमणीय भूमिधर है, लेकिन मौजा मुर्तजाबाद परगना बढापुर तहसील नगीना जिला बिजनौर के गाटा संख्या कमशः प्रश्नगत प्रकरण में जॉचोपरान्त श्रेणी 5 व श्रेणी 6 की भूमि का ब्यौरा निम्नवत है:-

पृष्ठ संख्या :

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आदेश पत्रक

न्यायालय : उपजिलाधिकारी
मण्डल : मुरादाबाद, ज़नपद : बिजनौर, तहसील : नगीना
वाद संख्या :- 2958/2022

कंप्यूटरीकृत वाद संख्या :- T202213160402958

30प्र0सरकार बनाम इन्द्रजीत आदि
अंतर्गत धारा:- 38(1), अधिनियम :- उत्तर प्रदेश राजस्व संहिता - 2006



क्र०सं०	खसरा संख्या	नौयत	क्र०सं०	खसरा संख्या	नौयत
1	1	जंगल	6	2	नदी
2	3	जंगल	7	4	नदी
3	7	जंगल	8	5	नदी
4	9	जंगल	9	6	नदी
5	11	जंगल	10	8	नदी
			11	10	नदी

कुल गाटे :- 11

कुल क्षेत्रफल :- 859 बीघा 10 बिस्वा

उक्त भूमि 1359 फसली के बाद 1360 में जो पहली खतौनी जमींदारी उन्मूलन के बाद बनी उसमें उपरोक्त आराजी सार्वजनिक उपयोग की आराजी धारा 132 उ०प्र० जमींदारी विनाश अधिनियम तथा वर्तमान में धारा 77 उ०प्र० राजस्व संहिता के अन्तर्गत योग्य आराजी है जिस पर किसी भी प्रकार किसी भी स्तर पर किसी के भी आदेश द्वारा भूमिधरी उत्पन्न नहीं हो सकती।

उक्त भूमि नामांतरण बही प्रविष्टि दिनांकित 29-09-1953 के अमलदरामद का अकंन है। जिसके द्वारा चन्द्रभान सिंह पुत्र राजा उदयराज सिंह जाति राजपूत निवासी हाल बिजनौर को बतौर भूमिधर दर्ज किया गया है। 1362 फसली की खतौनी में सभी 11 गाटे कुंवर चन्दर भान सिंह पुत्र राजा ऊदेराज सिंह के नाम श्रेणी 01 में सक्रमणीय भूमिधर दर्ज कर दिये गये। तत्पश्चात् उक्त सभी गाटे प्राइवेट व्यक्तियों के नाम विक्रय पत्र के आधार दर्ज किये गये हैं। तथा खतौनी में संक्रमणीय भूमिधर दर्ज होने के कारण विक्रय हुयी तथा विभिन्न व्यक्तियों के नाम वर्तमान में उक्त भूमि के सापेक्ष अभिलिखित है। विभिन्न नामांतरण न्यायालयों द्वारा उक्त नम्बरान के कय-विक्रय के आधार पर नामांतरण किये गये।

उपरोक्त पत्रावली का पूर्ण अध्ययन करने व प्रस्तुत दस्तावेजों का अवलोकन करने व नामिका अधिवक्ता की बहस व प्रतिवादीगण की बहस सुनने के उपरान्त मैं इस निष्कर्ष पर पहुंचता हूँ कि संयुक्त टीम की जाँच आख्या दिनांकित 15.10.2020 व तहसीलदार नगीना की रिपोर्ट दिनांक 20.07.2022 स्वीकार किये जाने योग्य है तथा प्रतिवादीगण की आपत्ति बलहीन एवं निरस्त होने योग्य है तथा प्रतिवादीगण को कोई अनुतोष प्रदान नहीं किया जा सकता।

उक्त भूमि को उनके नाम के सम्मुख अंकित मूल रूप से भूमि की कार्यवाही/पत्रावली का उल्लेख नहीं पाया गया उक्त समस्त प्रतिवादीगण के नाम समस्त प्रवृष्टि प्रारम्भ से प्रतिवादीगण अथवा उनसे पहले उक्त नम्बरान में दिनांक 29.09.1953 से प्रथम प्रवृष्टि से लेकर वर्तमान तक की प्रवृष्टि कूट रचित मानी जाती है, जो निरस्त होकर मूल श्रेणी दर्ज झाडीदार जंगल, व नदी दर्ज किया जाना उचित प्रतीत होता है।

सत्य प्रतिलिपि

पेशकार
न्यायालय परगनाधिकारी
नगीना

पृष्ठ संख्या :

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आदेश पत्रक



न्यायालय : उपजिलाधिकारी
मण्डल : मुरादाबाद, जूनपद : बिजनौर, तहसील : नगीना

वाद संख्या :- 2958/2022

कंप्यूटरीकृत वाद संख्या :- T202213160402958

30 प्रो सरकार बनाम इन्द्रजीत आदि

अंतर्गत धारा :- 38(1), अधिनियम :- उत्तर प्रदेश राजस्व संहिता - 2006

आदेश

उपरोक्त विवेचना के आधार पर आपत्ति बलहीन होने के कारण निरस्त की जाती है तथा संयुक्त टीम की जॉच आख्या दिनांकित 15.10.2020 व तहसीलदार नगीना की रिपोर्ट दिनांक 20.07.2022 स्वीकार की जाती है। अतः मौजा मुर्तजाबाद परगना बढापुर तहसील नगीना जिला बिजनौर के गाटा संख्या कमशः प्रश्नगत प्रकरण में जॉचोपरान्त श्रेणी 5 व श्रेणी 6 की भूमि का ब्यौरा निम्नवत है:-

क्र०सं०	खसरा संख्या	नौयत	क्र०सं०	खसरा संख्या	नौयत
1	1	जंगल	6	2	नदी
2	3	जंगल	7	4	नदी
3	7	जंगल	8	5	नदी
4	9	जंगल	9	6	नदी
5	11	जंगल	10	8	नदी
			11	10	नदी

कुल गाटे :- 11

कुल क्षेत्रफल :- 859 बीघा 10 बिस्वा

पर दर्ज खातेदारों के नाम निरस्त करते हुए भूमि 1360 फसली के अनुसार पूर्व की भाँति मूल श्रेणी जंगल झाडदार, व नदी दर्ज की जाती। बाद अमलदरामद आवश्यक कार्यवाही पत्रावली दाखिल दफ्तर हो।

दिनांक:- 27.08.22

(शैलेन्द्र कुमार)

उपजिलाधिकारी नगीना।

उक्त आदेश मेरे द्वारा हस्ताक्षरित, दिनांकित एवं खुले न्यायालय में उद्घोषित किया गया।

दिनांक:- 27.08.22

(शैलेन्द्र कुमार)

उपजिलाधिकारी नगीना।

सत्य प्रतिलिपि
पेशकार
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नगीना

क्रमांक 1265

प्रार्थना-पत्र देने वाले का नाम मनीष

प्रार्थना-पत्र देने का दिनांक 15-9-22

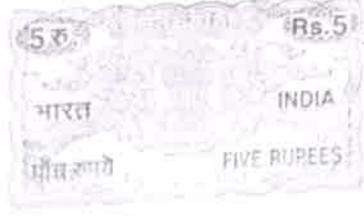
प्रतिलिपि बनाने का दिनांक 15-9-22

प्रतिलिपि देने का दिनांक 15-9-22

प्रतिलिपि स्टाम्प शुल्क 13/शब्दों की सं० 13/शब्दों की सं०

पाने वाले के 50 जॉचोपरान्त के 50

पृष्ठ संख्या :



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न्यायालय श्रीमान आयुक्त महोदय, मुरादाबाद मण्डल, मुरादाबाद।

अपील सं०— /2022

विरेन्द्र सिंह आदि

बनाम

उ०प्र० सरकार आदि

स्टे प्रार्थना पत्र

महोदय,

निवेदन है कि उपरोक्त अपील में प्रार्थीगण ने विद्वान अवर न्यायालय के प्रश्नगत आदेश दिनांक 27.08.2022 के विरुद्ध माननीय न्यायालय उपरोक्त में अपील योजित की, जिसमें कामयाबी की पूरी उम्मीद है। प्रश्नगत आदेश की आड में विपक्षी के अधिनस्थ कर्मचारी प्रार्थीगण को नुकसान पहुंचाने हेतु प्रयासरत हैं। यदि विपक्षी अपने मकसद बेजा में सफल हो जाते हैं तो प्रार्थीगण का उपरोक्त अपील योजित करने का उद्देश्य ही विफल हो जायेगा और प्रार्थीगण को असीम हानि होगी, जिसकी भरपाई किसी भी रूप में सम्भव नहीं होगी। न्यायहित में अपील के निस्तारण तक विद्वान अवर न्यायालय का प्रश्नगत आदेश का क्रियान्वयन स्टे किया जाना अति आवश्यक है।

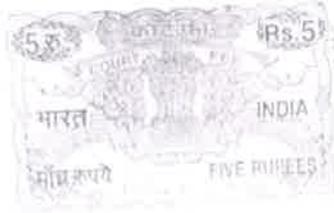
अतः प्रार्थना है कि अपील के निस्तारण तक विद्वान अवर न्यायालय का प्रश्नगत आदेश दिनांक 27.08.2022 का क्रियान्वयन स्टे करने की कृपा करें।

आपकी महान अनुकम्पा होगी।

दिनांक-21/9/22

अपीलार्थीगण
विरेन्द्र सिंह
परमेश्वर सिंह
दरवाजा सिंह
द्वारा
अधिवक्ता
अहमद को मुप्ता
नं०-112-112-112-112-112-112
मुरादाबाद

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न्यायालय श्रीमान आयुक्त महोदय, मुरादाबाद मण्डल, मुरादाबाद।

अपील सं०— /2022

विरेन्द्र सिंह आदि

बनाम

उ०प्र० सरकार आदि

शपथपत्र मिनजानिब विरेन्द्र सिंह पुत्र सागर सिंह निवासी हल्लोवाली, तहसील नगीना, जिला बिजनौर।

शपथकर्ता शपथपूर्वक निम्नलिखित कथन करता है—

- 1- यह कि शपथकर्ता उपरोक्त नाम व पते का निवासी है तथा अपील उपरोक्त में अपीलार्थी है।
- 2- यह कि शपथकर्ता ने विद्वान अवर न्यायालय के प्रश्नगत आदेश के विरुद्ध अपील योजित की है।
- 3- यह कि शपथकर्ता स्वयं तथा अन्य अपीलार्थीगण की ओर से अपना शपथपत्र प्रस्तुत कर रहा है।
- 4- यह कि शपथकर्ता ने माननीय न्यायालय में योजित समस्त कथनों को पढकर समझ लिया है।
- 5- यह कि अपील के आधारों के पैरा नम्बरान 1 लगायत 19 के कथनों में जो लिखा है उन्हे मैंने समझ लिया है।
- 6- यह कि अपील के साथ स्टे प्रार्थना पत्र दिया गया है।
- 7- यह कि शपथकर्ता द्वारा योजित अपील में स्टे प्रार्थना पत्र को सुना जाना अति आवश्यक है तथा उस पर अपील के निस्तारण तक विद्वान अवर न्यायालय का प्रश्नगत आदेश का क्रियान्वयन स्टे किया जाना अति आवश्यक है।
- 8- यह कि यदि उक्त अपील में विद्वान अवर न्यायालय के प्रश्नगत आदेश का क्रियान्वयन स्टे नहीं किया जाता है तो विपक्षी के कर्मचारी उसकी आड में अपीलकर्तागण को नुकसासन पहुंचाने में प्रयासरत होंगे।
- 9- यह कि शपथपत्र का पैरा सं०-1 ता 8 मेरे निजी ज्ञान में सब सच व सही है कुछ छिपाया नहीं गया है। ईश्वर मेरी मदद करे।

शपथकर्ता
विरेन्द्र सिंह
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शपथकर्ता
विरेन्द्र सिंह
अपील सं० मुफ्त
एकपेज
डी०के० पी०-अर-112, के०के०-123
कचहरी कौरा, मुरादाबाद

न्यायालय आयुक्त मुरादाबाद मण्डल, मुरादाबाद
संख्या 388/पेशकार दिनांक 6/10-2-22

स्थगन प्रार्थना पत्र पर श्री आर०के० गुप्ता एडवोकेट द्वारा अपील संख्या सी202213000001794 विरेन्द्र सिंह आदि बनाम उ०प्र० सरकार आदि अन्तर्गत धारा 38(4) उ०प्र० राजस्व संहिता 2008 में न्यायालय उपजिलाधिकारी नगीना जिला बिनजौर द्वारा धारा 38(1) उ०प्र० राजस्व संहिता 2008 के अन्तर्गत वाद संख्या-टी2022131604(2958) उ०प्र० सरकार बनाम इन्द्रजीत आदि में पारित आदेश दिनांक 27-08-2022 स्थित भूमि ग्राम मुर्तजाबाद परगना बढापुर तहसील नगीना जिला बिजनौर के क्रियान्वयन स्थगन हेतु प्रार्थना पत्र प्रस्तुत किया गया है तथा प्रार्थना की गई कि-

प्रार्थना

प्रार्थना है कि अपील के निस्तारण तक विद्वान अवर न्यायालय का प्रश्नगत आदेश दिनांक 27-08-2022 का क्रियान्वयन स्टे करने की कृपा करें। !

उपरोक्त प्रार्थना पत्र पर न्यायालय द्वारा निम्नलिखित आदेश पारित किये गये हैं-

29-09-2022

आदेश

पत्रावली पेश हुई। अपील की ग्राह्यता एवं स्थगन के बिन्दु पर अपीलार्थी के विद्वान अधिवक्ता एवं विद्वान शासकीय अधिवक्ता को सुना गया। अपील सुनवाई हेतु ग्रहण की जाती है। दर्ज की जाये। अवर न्यायालय का अभिलेख मंगाया जाये। प्रश्नगत आदेश के पृष्ठ संख्या-16 पर जाँच के निष्कर्ष में उल्लेख है कि 1359 फ० के पूर्व भौमिक अभिलेखों में तथा 1359 फ० की नॉन जैड०ए० की खतौनी में ग्राम शंकरपुर की 570-4-0 बीघा, ग्राम मुर्तजाबाद की 859-10-0 बीघा व ग्राम हल्लोवाली की 897-16-0 में खेबटदार राजा हरिश्चन्द्र राज सिंह के मोहाल में दर्ज थी। उक्त खेबटदार इन तीनों ग्रामों की भूमि के लिए जमींदार थे। दिनांक 01-07-1952 को जमींदारी उन्मूलन एवं भूमि सुधार अधिनियम प्रभावी हो जाने पर भूमि राज्य सरकार में निहित हो गई। आदेश में आगे उल्लेख है कि 1359 फ० की खतौनी में "बाहुकम 28-05-1952 जंगलात आफिसर साहब ने कुंवर चन्द्रभान सिंह का जंगली नम्बरान पर काश्त करने की इजाजत दी" का अमल-दरामद है। इसके पश्चात 1362 फ० की खतौनी में कुंवर चन्द्रभान सिंह पुत्र राजा ऊदराज सिंह का नाम जिमन-1 के आसामियान जेरे काश्त भूमिधर मद-1, जिन्होंने दस गुना जमा कर दिया हो, के अन्तर्गत अंकित है, जिसमें भौमिक अधिकार का वर्ष 1362 फ० दर्शाया गया है। अभिलेखों से स्पष्ट है कि कुंवर चन्द्रभान सिंह का नाम परगनाधिकारी नगीना के आदेश दिनांक 29-09-1953 के फलस्वरूप अंकित हुआ है। जाँच समिति की आख्या के अनुसार उक्त 3 ग्रामों की भूमि जंगल झाड़ीदार के रूप में दर्ज अवश्य रही किन्तु इसको वन विभाग को हस्तान्तरित करने की कोई अधिसूचना शासन की नहीं है। वन बन्दोबस्त अधिकारी के आदेश दिनांक 20-02-1975 द्वारा ग्राम हल्लोवाली में 12.11 है० तथा मुर्तजाबाद में 19.81 है० भूमि वन विभाग की गई। आदेश के निष्कर्ष में उल्लेख है कि उक्त भूमि नामान्तरण



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प्रविष्टि 29-09-1953 का अमल दरामद अंकन है, जिसके द्वारा चन्द्रभान सिंह को बतौर भूमिधर दर्ज किया गया है। 1362 फ0 की खतौनी में सभी 11 गाँव कुंवर चन्द्रभान सिंह के नाम श्रेणी-01 में संक्रमणीय भूमिधर दर्ज है। तत्पश्चात प्राइवेट व्यक्तियों के नाम विक्रय पत्र के आधार पर दर्ज किये गये तथा संक्रमणीय भूमिधर दर्ज हैं। यद्यपि 29-09-1953 से वर्तमान तक की प्रविष्टि को कूट रचित मानते हुए प्रश्नगत आदेश पारित किया गया है। अपीलार्थीगण का कहना है कि इस प्रकरण से सम्बन्धित वाद उ0प्र0 सरकार बनाम दिवाकर सहकारी कृषि समिति में मा0 न्यायालय राजस्व परिषद से दिनांक 05-01-2022 को खातेदारों के हक में निर्णय हुआ है, जिसका कोई उल्लेख उप जिलाधिकारी के प्रश्नगत आदेश में नहीं है।

उक्त से स्पष्ट है कि दिनांक 29-09-1953 से वर्तमान तक चली आ रही अभिलेखीय प्रविष्टि और संक्रमणीय भूमिधर दर्ज होने के बाद धारा 38 (1) राजस्व संहिता की सरसरी कार्यवाही में अभिलिखित खातेदारों के नाम निरस्त करने के आदेश को न्यायहित में स्थगित किया जाना तथा अगले आदेशों तक यथास्थिति बनाये रखना उचित होगा।

अतः अवर न्यायालय के आदेश दिनांक 27-08-2022 का क्रियान्वयन नियत दिनांक 05-12-2022 तक स्थगित किया जाता है। मौके पर यथास्थिति बनाये रखी जाये। पत्रावली वास्ते सुनवाई दिनांक 05-12-2022 को पेश हो।

ह0/-
(आन्जनेय कुमार सिंह)
आयुक्त,
मुरादाबाद मण्डल, मुरादाबाद
29-09-2022



आज्ञा से

(Handwritten signature)

पेशकार
न्यायालय मण्डलाधिकारी

सेवा में,

मुख्यमंत्री महोदय

उ०प्र० सरकार लखनऊ

विषय:— ग्राम मुर्तिजाबाद तहसील नगीना जिला बिजनौर निवासी आन्नद ध्यानी के द्वारा ग्रामीणों के साथ अभद्र व्यवहार किये जाने के सम्बन्ध में।

महोदय,

सादर से निवेदन है कि देहरादून निवासी आन्नद ध्यानी व उसकी पत्नी सरोज ध्यानी की ग्राम मुर्तिजाबाद तहसील नगीना जिला बिजनौर उ०प्र० में कुछजोत की भूमि है इस ग्राम में लोक निर्माण विभाग नजीबाबाद के द्वारा सड़क निर्माण का कार्य कराया जा रहा है ग्रामीण स्वयं सड़क के दोनों आरे पेड आदि काट कर सड़क निर्माण में सहयोग दे रहे हैं। आन्नद ध्यानी के जोत भूमि के सामने पुरानी पंगडंडी पर कुछ पेड खड़े थे जिन्हें इन्होंने स्वयं उखड़ाया, काफी समय तक सड़क से पेडों को नहीं हटाया तो ग्रामीणों ने इसका विरोध करते हुये पेड हटाने को कहा किन्तु पेड तो क्या हटाते ग्रामीणों के साथ गाली गलौज प्रारम्भ कर दी यहां तक कि मारपीट पर भी उतारू हो गये, यहां तक लोक निर्माण विभाग नजीबाबाद के अधिशासी अभियन्ता, सहायक अभियन्ता, अवर अभियन्ता व ठेकेदारों के मुन्शी लोगों से अभद्र भाषा में बात की साथ ही मारपीट करने की खुली धमकी देने लगा।

विपरीत इसके कि वह शख्स ग्रामीणों से माफी मांगता उल्टे उसने अपने पेडों की कटान की झूठी दास्तान बनाते हुये इधर-उधर प्रार्थना पत्र देते रहे जोकि सरासर गलत है।

महोदय इनके प्रार्थना पत्रों को दरकिनार करते हुये हस्ताक्षर युक्त ग्रामीण मांग करते हैं कि इनके विरुद्ध कठोर कानूनी कार्यवाही की जाये सड़क निर्माण के कार्य में भी इन्डोनें बाधा पहुँचायी इसलिए वाद दायर करने की कृपा करें दण्डित करने की कृपा करें।

दि०—

प्रतिलिपि

प्रार्थी

1. जिलाधिकारी बिजनौर
2. अधिशासी अभियन्ता
3. मंत्री महोदय, लोक निर्माण विभाग
उ०प्र०, सरकार, लखनऊ

(समस्त ग्रामीण मुर्तिजाबाद)
तहसील नगीना, बिजनौर

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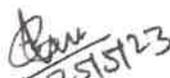
संयुक्त जॉच आख्या

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कृपया माननीय राष्ट्रीय अधिकरण नई दिल्ली में दायर O.A No. 451/2022 Anand kumar Dhyani Vs. Public Works Department में पारित आदेश दिनांक 03.04.2023 के अनुपालन में जिलाधिकारी महोदय द्वारा कार्यालय पत्रांक 1494/खनिज अनुभाग-23 दिनांक 15.05.2023, जिसमें टीम गठित कर अधोहस्ताक्षरीगण को संयुक्त रूप से प्रकरण में स्थलीय जॉच कर सुस्पष्ट जॉच आख्या ससमय प्रेषित किये जाने हेतु निर्देशित किया गया था।

उक्त आदेश के अनुपालन में अधोहस्ताक्षरीगण द्वारा आज दिनांक 25.05.2023 की अपराह्न में ग्राम मुर्तजाबाद तहसील नगीना जिला बिजनौर के खाता सं० 74 गाटा सं० 1/11मि क्षेत्र 1.620 हे० भूमि का संयुक्त स्थलीय निरीक्षण किया गया। स्थलीय निरीक्षण के दौरान मौके पर खनन कार्य बन्द पाया गया। आवेदक आनन्द कुमार ध्यानी का उपरोक्त खेत वर्तमान में आस-पास के खेतों के बराबर समतल पाया गया तथा उक्त खेत सडक से ऊंचा होना पाया गया (फोटोग्राफ मय जियोकोर्डिनेट्स संलग्न)। प्रथम दृष्टतया मौके पर ऐसा कोई तथ्य नहीं पाया गया, जिससे प्रतीत होता हो कि उक्त खेत से मिट्टी की निकासी की गयी है। लोक निर्माण विभाग के अनुबन्ध पत्र संख्या 63/SER6/2021-22 दिनांक 24.08.2021 के अनुसार ग्राम मुर्तजापुर रोड से ग्राम शंकरपुर तक 05 कि०मी० रोड निर्माण हेतु ठेका मैसर्स राकेश कुमार निवासी सी-120 आशियाना प्रथम जिला मुरादाबाद को दिया गया था। जिनके द्वारा उक्त कार्य दिनांक 24.08.2021 को प्रारम्भ कर दिनांक 23.01.2022 को समाप्त किया जाना था। उक्त अनुबन्ध पत्र में लोक निर्माण विभाग द्वारा उक्त कार्य हेतु 16,000 घन०मी० मिट्टी की मात्रा रू० 79/- प्रति घनमीटर के आधार पर कुल रू० 12,64,000/- निर्धारित की गयी है। साधारण मिट्टी पर भूतत्व एवं खनिकर्म विभाग, उ०प्र० शासन लखनऊ की अधिसूचना सं० 641/86-2018-153(सा०)-2017 दिनांक 27 मार्च, 2018 उ०प्र० उपखनिज (परिहार) (45 वां संशोधन) नियमावली, 2018 में साधारण मिट्टी/साधारण मृदा की रायल्टी दर शून्य कर दी गयी है। उक्त के अतिरिक्त यह भी अवगत कराना है कि मा० सांसद श्री गिरीशचन्द्र व शिकायतकर्ता किशनचन्द्र पुत्र ख्वानी निवासी मा० कस्साबाब बिजनौर के द्वारा दिये गये प्रार्थना पत्र में बताया गया है कि भूमि अभिलेख में हेरा-फेरी की गयी है, के सम्बन्ध में शासन द्वारा राज्य स्तरीय कमेटी का गठन किया गया था, जिसमें जिला स्तरीय कमेटी द्वारा ग्राम मुर्तजाबाद के अभिलेखों का परीक्षण कर आख्या राज्य स्तरीय कमेटी को दी गयी। राज्य स्तरीय कमेटी के अनुमोदन के पश्चात् उपजिलाधिकारी नगीना के न्यायालय में वाद सं० टी202213160402958 धारा 38(1) उ०प्र० राजस्व संहिता उ०प्र० सरकार बनाम राजीव कुमार आदि में दिनांक 27.08.2022 को खातेदारों के नाम निरस्त कर भूमि 1360 फसली के अनुसार पूर्व की भांति मूल श्रेणी जंगल के रूप में दर्ज कर दिया गया है, जो अभिलेखों में अंकित है। उक्त आदेश के विरुद्ध मा० न्यायालय आयुक्त मुरादाबाद, मण्डल मुरादाबाद सं० 390/पेशकार में दिनांक 06.10.2022 के क्रम में दिनांक 27.08.2022 का क्रियान्वयन दिनांक 05.12.2022 तक स्थगित किया गया है। वर्तमान में भी वाद उपरोक्त न्यायालय में विचाराधीन है।

आख्या सादर अवलोकनार्थ एवं आदेशार्थ प्रस्तुत।


खान निरीक्षक,
बिजनौर।


अधिसासी अभियन्ता
लोक निर्माण विभाग
नजीबाबाद।


उपजिलाधिकारी
नजीबाबाद।